## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, November 25, 2024/Agrahayana 04, 1946 (Saka)

No. 23

#### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

11.01 A.M

#### 2. **Obituary References**

The Speaker made references to the passing away of Shri Chavan Vasantrao Balwantrao, sitting Member of the Lok Sabha; Shri S K Nurul Islam, sitting Member and Member of the Fifteenth Lok Sabha; Shri M.M. Lawrence, Member of the Seventh Lok Sabha; Smt. M. Parvathi, Member of the Eleventh Lok Sabha; and Shri Harishchandra Deoram Chavan, Member of the Fourteenth, Fifteenth and Sixteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 3. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answers. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and

their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon.)

12.01 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 27th November, 2024.)

UTPAL KUMAR SINGH Secretary General

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, November 27, 2024/Agrahayana 06, 1946 (Saka)

No. 24

#### 11.00 A.M

### 1. Starred Questions

Starred Question No. 21 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 22 - 40 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 231 – 460 were laid on the Table.

#### 12.00 Noon

# 3. Papers laid on the Table

The Minister of Culture and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2022-2023, together with Audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda for the year 2022-2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi for the year 2022-2023, along with audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-
  - (i) The National Monuments Authority Heritage bye-laws, 2024 of the Protected Monument Bir Singh Palace at Datia, Madhya Pradesh.
  - (ii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument 'Tomb of Shah Makhdum Daulah Maneri and Ibrahim Khan' and 'The Tank at Maner', Maner, Patna, Bihar.
  - (iii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument 'Karan Cheupar Cave', 'Sudama Cave' and 'Lomas Rishi Cave', Barabar and Nagarjuni Hill, Jehanabad, Bihar.
  - (iv) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument 'The tank and the remains at village Benisagar', District West Singhbhum, Jharkhand.
  - (v) The National Monuments Authority Heritage bye-laws, 2024 of the Protected Monument Famous Temple Sacred to Mahasu (Hanol), Dehradun (Uttarakhand).

- (vi) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – Vapiyaka cave and Vada Thika cave, Barabar and Nagarjuni hill, Jehanabad, Bihar.
- (vii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – Jageswar Group of Temples namely Jageswar, Mritunjaya, Nanda Devi, Shrine dedicated to Surya, Navagrah shrine, Pyramidal shrine, Kuber and Chandika Temples, Almora, Uttarakhand.
- (viii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument 'The Asoka column known as Laur Pillar at Lauriya Areraj', Govindganj, District East Champaran, Bihar.
- (ix) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument 'The Jamma Masjid at Hadaf' and 'Ruins of Baradari buildings with probable underground cells and passage standing on a high mound', Village- Arazi Mukimpur, Rajmahal subdivision, Sahibganj, Jharkhand.
- (x) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument 'Rangamati Mosque and the ablution tank attached thereto', Rangamati hill, District-Dhubri, Assam.
- (xi) The National Monuments Authority Heritage Bye-laws, 2024 of
   Centrally Protected Monument Tomb of Nadir Shah and Dome of
   Adil Shah Faruki, Burhanpur, Madhya Pradesh.
- (xii) The National Monuments Authority Heritage Bye-laws, 2024 of
   Centrally Protected Monument Gopi Cave, Barabar hill and
   Nagarjuni hill, Jehanabad, Bihar.
- (xiii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument 'Excavated remains of stupa together with adjacent land comprised in whole of survey plot Nos. 261, 262, 263, 264,265,268, 269, 270 of village Harpur Basant and 1040,

- 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048 and 1049, of village Chakramdas', Harpur Basant and Chakramdas, District Vaishali, Bihar.
- (xiv) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument 'The supposed site of the Palace of Asoka', Kumhrar, Patna, Bihar.
- (xv) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument 'Budhist Stupa', Tajpur Deur (Kesaria), District East Champaran, Bihar.
- (xvi) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument – Sikandar Bagh Buildings and Monuments of the Ninety Third Highlanders, Lucknow, Uttar Pradesh.
- (xvii) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument "Emperor Aurangzeb's Pavilion and Entire Compound Known as Bagh Badshahi, Tehsil Khajuha, District Fatehpur, Uttar Pradesh."
- (xviii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument – Cemeteries near Kaisar Pasand, Lucknow, Uttar Pradesh.
- (xix) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument Tomb of Saadat Ali Khan, Tomb of Mashir Zaidi wife of Saadat Ali Khan and Sapper's Tomb, Kaisarbagh, Lucknow, Uttar Pradesh.
- (xx) The National Monuments Authority Heritage bye-laws, 2024 of
   Centrally Protected Monument Dianut-ud-daula's Karbala situated in muhalla Menhadiganj, Lucknow.
- (xxi) The National Monuments Authority Heritage Bye-laws, 2024 of the Protected Monument Queen Victoria's Memorial in Alfred Park,

- Allahabad (Prayagraj), Uttar Pradesh.
- (xxii) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument "Cemetery at Alambagh", Lucknow, Uttar Pradesh.
- (xxiii) The National Monuments Authority Heritage bye-laws, 2024 of Protected Monument City Cemetery, Karwi, Village and Tehsil Karwi, District Chitrakoot, Uttar Pradesh.
- (xxiv) The National Monuments Authority Heritage bye-laws, 2024 of Centrally Protected Monument British Cemetery at Chiria Jhil, Lucknow.
- (xxv) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument "Tomb of Nawab Sadar Jahan at Pihani in the Hardoi district, Uttar Pradesh."
- (xxvi) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument One Ancient Brick Temple Built on the same plan as Bhitargaon Temple, Kanchilipur (Karchulipur), District Kanpur, Uttar Pradesh.
- (xxvii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument "Sai Bridge at second mile of the Raebareli and Pratapgarh Road, District-Raebareli, Uttar Pradesh".
- (xxviii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument "Heritage Bye-Laws for Cemetery at mile 6, (Lucknow, Cawnpore Road) Bagawan District-Lucknow, Uttar Pradesh".
- (xxix) The National Monuments Authority Heritage Bye-laws, 2024 of Centrally Protected Monument- "Tomb of Ghazi-ud-din Haider (First King of Oudh) in the Shah Najaf on the right bank of the river Gumti, Tehsil and District Lucknow, U.P."
- (xxx) The National Monuments Authority Heritage Bye-laws, 2024 of

- Centrally Protected Monument- Kacheri Cemetery, Kanpur, Uttar Pradesh.
- (xxxi) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument "Cemetery at Marion, Tehsil and District-Lucknow, Uttar Pradesh".
- (xxxii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument- Jami Masjid, East of Banda City, Near Hospital, Banda, Uttar Pradesh.
- (xxxiii) The National Monuments Authority Heritage Bye-laws, 2024 of Protected Monument- Kaisarbagh Gates, Lucknow, Uttar Pradesh.
- (xxxiv) The National Monuments Authority Heritage Bye-laws, 2024 of the Protected Monument- "Jama Masjid situated within the village of Erich, Paragana Garotha, District- Jhansi, Uttar Pradesh".
- (xxxv) The National Monuments Authority Heritage Bye-laws, 2024 of the Protected Monument- Nasir-ud-Din Hiader's Karbala at Daliganj, Tehsil Lucknow Sadar, District Lucknow, Uttar Pradesh.
- (xxxvi) The National Monuments Authority Heritage bye-laws, 2024 of the Protected Monument- Maqbara of Nawab Diler Khan a Distinguished Officer of Shah Jahan, Tehsil Shahabad, District Hardoi, Uttar Pradesh.
- (xxxvii) The National Monuments Authority Heritage Bye-laws 2024 of Protected Monument- The Tomb of Janab Aliya at Lucknow, Uttar Pradesh.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-Section (2) of Section 3 of the All India Services Act, 1951:-
  - (i) The Indian Administrative Service (Fixation of Cadre Strength)
    Second Amendment Regulations, 2024 published in Notification
    No. G.S.R.444(E) in Gazette of India dated 23<sup>rd</sup> July, 2024.
  - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 2024 published in Notification No. G.S.R.445(E) in Gazette of India dated 23<sup>rd</sup> July, 2024.
  - (iii) The Indian Police Service (Fixation of cadre Strength) Second Amendment Rules, 2024 published in Notification No. G.S.R.449(E) in Gazette of India dated 25<sup>th</sup> July, 2024.
  - (iv) The Indian Police Service (Pay) Second Amendment Rules, 2024 published in Notification No. G.S.R.448(E) in Gazette of India dated 24<sup>th</sup> July, 2024.
  - (v) The Indian Police Service (Fixation of cadre Strength) Third Amendment Regulations, 2024 published in Notification No. G.S.R.463(E) in Gazette of India dated 31<sup>st</sup> July, 2024.
  - (vi) The Indian Police Service (Pay) Third Amendment Rules, 2024 published in Notification No. G.S.R.464(E) in Gazette of India dated 31<sup>st</sup> July, 2024.
- (2) A copy each of the following notifications (Hindi and English Versions) issued under the All India Services Act, 1951:-
  - (i) G.S.R.540(E) published in Gazette of India dated 06<sup>th</sup> September, 2024, containing Corrigendum to the Notification No. G.S.R.99(E) dated 14<sup>th</sup> February, 2023.
  - (ii) G.S.R.541(E) published in Gazette of India dated 06<sup>th</sup> September, 2024, containing Corrigendum to the Notification No. G.S.R.98(E) dated 14<sup>th</sup> February, 2023.
- (3) A copy of the Notification No. G.S.R. 687(E) (Hindi and English versions)

published in Gazette of India dated 05<sup>th</sup> November, 2024 constituting the Joint Cadre Authority for Indian Administrative Service, Indian Police Service and Indian Forest Service Joint Cadres of Arunachal Pradesh-Goa-Mizoram-Union Territories, mentioned therein, issued under sub-section (1) of Section 3 of the All India Services Act, 1951.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2023-2024.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2023-2024.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Ahmedabad, for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the year 2023-2024.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2023-2024.
- (20) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2023-2024.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (STARS), Mumbai, for the year 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (STARS), Mumbai, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the Samagra Shiksha, (STARS Scheme) Himachal Pradesh, Shimla, for the years 2020-2021 and 2021-2022.
  - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (STARS Scheme), Himachal Pradesh, Shimla, for the year 2020-2021 and 2021-2022.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Gujarat Council of School Education, Gandhinagar, for the year 2022-2023.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Gujarat Council of School Education, Gandhinagar, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Tamil Nadu, Chennai, for the year 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Tamil Nadu, Chennai, for the years 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Chhattisgarh, Raipur, for the year 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Chhattisgarh, Raipur, for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Andhra Pradesh, Vijayawada, for the year 2021-2022, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Vijayawada, Andhra Pradesh for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, U.P. Education for all Project Board, Lucknow, for the year 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board, Lucknow, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy each of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Maharashtra Prathmik Shiksha Parishad, Mumbai, for the years 2021-2022 and 2022-2023.
  - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Maharashtra Prathmik Shiksha Parishad, Mumbai, for the years 2021-2022 and 2022-2023.
- (16) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the School Education Society, Himachal Pradesh, Samagra Shiksha, Shimla for the year 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School Education Society, Himachal Pradesh, Samagra Shiksha, Shimla, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2023-2024.
- (2) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970:-
  - (i) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. UBI:HR:16061(E) in Gazette of India dated 28<sup>th</sup> August, 2024.
  - (ii) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. HRMD/PEN/ 001/2024 in Gazette of India dated 10<sup>th</sup> September, 2024.
  - (iii) The Indian Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. F. No. Pen/01/2024(E) in Gazette of India dated 12<sup>th</sup> October, 2024.

- (iv) The Bank of India (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. HO:HR:TBD:2024-25:01(E) in Gazette of India dated 25<sup>th</sup> September, 2024.
- (2) A copy of the 54<sup>th</sup> Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31<sup>st</sup> March, 2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2023-2024.
- (4) A copy of the State Bank of India Employees' Pension Fund (Second Amendment) Regulations, 2024 (Hindi and English Versions) published in Notification No. HR/P&PMD/SPL/SP/2024-25/7 in Gazette of India dated 4<sup>th</sup> November, 2024 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (5) A copy of the Insurance Regulatory and Development Authority (Salary and Allowances payable to, and other terms and conditions of service of Chairperson and other members) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.650(E) in Gazette of India dated 21<sup>st</sup> October, 2024 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Battery Waste Management (Amendment) Rules, 2024 published in Notification No. G.S.R.190(E) in Gazette of India dated 14<sup>th</sup> March, 2024.
- (ii) The Battery Waste Management (Second Amendment) Rules, 2024 published in Notification No. S.O.2374(E) in Gazette of India dated 20<sup>th</sup> June, 2024.
- (iii) The Green Credit Rules, 2023 published in Notification No. S.O.4458(E) in Gazette of India dated 12<sup>th</sup> October, 2023.
- (2) A copy of the Notification No. S.O.05(E) (Hindi and English Versions) published in Gazette of India dated 1<sup>st</sup> January, 2024, making certain amendments in the Notification No. S.O.5481(E) dated 31<sup>st</sup> December, 2021 issued under Section 3 of the Environment (Protection) Act, 1986.
- (3) A copy of the Notification No. S.O.884(E) (Hindi and English Versions) published in Gazette of India dated 22nd February, 2024 notifying the methodology for calculating the green credit in respect of any activity undertaken under the Green Credit Rules, 2023, issued under sub-rule(1) of rule 5 of the said Rules.
- (4) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Compensatory Afforestation Fund Management and Planning Authority, New Delhi, for the years 2018-2019 to 2022-2023 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Compensatory Afforestation Fund Management and Planning Authority, New Delhi, for the year 2018-2019 to 2022-2023.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, New Delhi, for the year 2023-2024.
- (7) A copy of the Biological Diversity Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.665(E) in Gazette of India dated 25<sup>th</sup> October, 2024 under sub-section (3) of Section 62 of the Biological Diversity Act, 2002.
- (8) A copy of the Van (Sanrakshan Evam Samvardhan) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.582(E) in Gazette of India dated 20<sup>th</sup> September, 2024 under sub-section (2) of Section 4 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

The Minister of State in the Ministry of Youth Affairs and Sports (Shrimati Raksha Nikhil Khadse) laid on the Table a copy of each of the following papers (Hindi and English versions):-

- (1) Output Outcome Monitoring Framework of the Department of Youth Affairs, Ministry of Youth Affairs and Sports for the year 2024-2025.
- (2) Output Outcome Monitoring Framework of the Department of Sports, Ministry of Youth Affairs and Sports for the year 2024-2025.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2022-2023, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2022-2023, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2022-2023, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Prayagraj, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

- (1) A copy of the Limited Liability Partnership (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.475(E) in Gazette of India dated 5<sup>th</sup> August, 2024, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
- (2) A copy of the Companies (Adjudication of Penalties) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.476(E) in Gazette of India dated 5<sup>th</sup> August, 2024 subsection (4) of Section 469 of the Companies Act, 2013.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table:-

- (1) A copy of the Notification No. S.O.3959(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> September, 2024 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2022-2023, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, Mumbai, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### 4. Assent to Bills

Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the Second Session of Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 27<sup>th</sup> June, 2024:-

- 1) The Jammu and Kashmir Appropriation (No.3) Bill, 2024;
- 2) The Appropriation (No.2) Bill, 2024; and
- 3) The Finance (No.2) Bill, 2024. .

# 5. Motion for association of one Member of Rajya Sabha with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-25)

Shri Ananta Nayak moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee vice Shri Krishan Lal Panwar resigned from Rajya Sabha w.e.f. 14 October, 2024 and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was put to vote and adopted.

# 6. Motion for election of one Member of Rajya Sabha to the Committee on Welfare of Other Backward Classes (2024-2025)

Shri Ganesh Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect one member from amongst the members of Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the un-expired portion of the term of the Committee vice Shri Beedha Masthan Rao Yadav resigned from Rajya Sabha w.e.f. 29.08.2024 and do communicate to this House the name of the member so elected to the Committee."

The motion was put to vote and adopted.

# 7. Motion for election of two Members to the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum

Dr. Jitendra Singh moved the following motion:-

"That in pursuance of sub-section (j) of Section 5 read with sub-section (1) and (2) of Section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act 1980, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum subject to the other provisions of the said Act and the Rules and Regulations made thereunder."

The motion was put to vote and adopted.

#### 12.08 P.M

#### 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Vishweshwar Hegde Kageri regarding need to address the problems in operation of Telephone Exchange in Karwar SSA in Uttara Kannada Parliamentary constituency, Karnataka.
- 2) Shri Anurag Sharma regarding implementation of PM Surya Ghar Yojana in Bundelkhand, Uttar Pradesh.
- 3) Shri Bidyut Baran Mahato regarding need to expedite implementation of Patmada Pump Canal Project in East Singhbhum District, Jharkhand.
- 4) Shri Pradeep Purohit regarding need to include Sambalpuri/Kosali language in the Eighth Schedule to the Constitution.
- 5) Dr. Nishikant Dubey regarding need to expedite establishment of Sainik School in Godda, Jharkhand.
- 6) Shri Yogender Chandolia regarding poor financial health of Discoms in Delhi.
- 7) Shri Vishnu Dayal Ram regarding augmentation of train services connecting Palamu Parliamentary Constituency.
- 8) Shri P P Chaudhary regarding need to implement stringent Banking Protocols and KYC Norms to curb cyber financial frauds.
- 9) Shri Bibhu Prasad Tarai regarding alternate route for proposed expansion of Chandikhole Paradip Section of NH 53 in Odisha.
- 10) Shri Gaurav Gogoi regarding need to enact the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 for inclusion of six ethnic communities of Assam in the List of Scheduled Tribes.
- 11) Shri Pradyut Bordoloi regarding need to establish a National Mission for Springshed Management along with National Registry of Springs.

- 12) Shri Kodikunnil Suresh need to convert existing Ayurveda Hospital at Ezhukone, Kerala to a full-fledged Ayurveda Medical College.
- 13) Dr. Shashi Tharoor regarding situation arising out of merger of Ananthpuri FM with Akashvani AM.
- 14) Shri Rajeev Rai regarding need to improve rail connectivity to Mau District, Uttar Pradesh.
- 15) Shri Devesh Shakya regarding need to improve healthcare facilities in Etah Parliamentary Constituency, Uttar Pradesh.
- 16) Shri Tharaniventhan M.S. regarding need to expedite construction of Railway line project between Tindivanam and Nagari in Tamil Nadu.
- 17) Shri Lavu Sri Krishna Devarayalu regarding need for investing in in-depth agricultural research in Andhra Pradesh.
- 18) Shri Shrirang Appa Chandu Barne regarding need to curb unethical practices of Private Finance Companies in the country.
- 19) Smt. Shambhavi regarding need to redevelop Railway Mechanical Workshop, establish an electric Loco shed and a new workshop for LHB maintenance in Samastipur Parliamentary Constituency.
- 20) Dr. Rajkumar Sangwan regarding need to establish an AIIMS in Baghpat Parliamentary Constituency, Uttar Pradesh.
- 21) Shri Amra Ram regarding rise in prices of food items.
- 22) Shri Bhartruhari Mahtab regarding need to bring a legislation on National Blood Transfusion to regulate and monitor blood transfusion services.
- 23) Shri Vamsi Krishna Gaddam regarding need to expedite completion of Peddapalli-Manuguru railway line in Manthani region of Peddapalli Parliamentary Constituency in Telangana.

- 24) Shri Rahul Kaswan regarding need to make available adequate quantity of DAP to farmers in Rajasthan.
- 25) Shri Joyanta Basumatary regarding increasing incidents of human-wildlife conflict in Bodoland Territorial Region in Kokrajhar Parliamentary Constituency, Assam.
- 26) Shri Gopal Jee Thakur regarding need to grant classical language status to Maithili Language.

#### 12.09 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 28<sup>th</sup> November, 2024.)

UTPAL KUMAR SINGH Secretary General

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, November 28, 2024/Agrahayana 07, 1946 (Saka)

No. 25

#### 11.00 A.M

#### 1. Oath or Affirmation

The following members took the oath or made the affirmation, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1_	2	3	4	5	6
1.	Smt. Priyanka Gandhi Vadra	Wayanad	Kerala	Affirmation	Hindi
2.	Shri Chavan Ravindra Vasantrao	Nanded	Maharashtra	Oath	Marathi

#### 11.03 A.M.

### 2. Starred Questions

Starred Question No. 41 was orally answered. Starred Question No. 42 was taken up. Reply to Starred Question No. 42 was laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 43 - 60 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 461 – 690 were laid on the Table.

#### 12.00 Noon

### 4. Papers laid on the Table

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy of the Petroleum and Natural Gas Regulatory Board (Gas Exchange) Amendment Regulations, 2024 (Hindi and English Version) published in Notification No. F.No. PNGRB/Fin/9-Gas Ex (2)/2021 Vol-IV (Part File-2) (E-4950) in Gazette of India dated 8<sup>th</sup> March, 2024 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1) A copy of the Annual Statement (Hindi and English versions) of discretionary out of turn allotments of General Pool Residential Accommodation made in terms of the guidelines dated 17-11-1997 for 5% vacancies occurring in each type of General Pool Residential Accommodation in a calendar year 2023.
- (2) A copy of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### 5. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Fourth Report of the Business Advisory Committee.

#### 6. Statements by Minister

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid the following statements regarding (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Water Resources on Demands for Grants (2023-2024) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.
- (ii) the status of implementation of the recommendations contained in the 28<sup>th</sup> Report of the Standing Committee on Water Resources on action taken by the Government on the recommendations/observations contained in the 21<sup>st</sup> Report of the Committee on Demands for Grants (2023-2024) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.

# 7. Motion regarding the Report of the Joint Committee on the Waqf (Amendment) Bill, 2024 – Extension of time

Shri Jagdambika Pal moved the following motion:-

"That this House do extend time for the presentation of the Report of the Joint Committee on the Waqf (Amendment) Bill, 2024 upto the last day of the Budget Session, 2025".

The motion was put to vote and adopted.

#### 12.04 P.M

#### 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Ramvir Singh Bidhuri regarding deteriorating pollution condition and public transport system in Delhi.

- 2) Shri Hasmukhbhai Somabhai Patel regarding need to run Gujarat Sampark Kranti Express (train No. 12918) on daily basis.
- 3) Shri Mansukhbhai Dhanjibhai Vasava regarding need to increase the amount and number of scholarships disbursed to students on the basis of socio economic background.
- 4) Shri Ravindra Shukla Alias Ravi Kishan regarding need to construct a Working Women's hostel in Gorakhpur Parliamentary Constituency, Uttar Pradesh.
- 5) Shri Rodmal Nagar regarding need to set up crop processing industries in Rajgarh Parliamentary Constituency, Madhya Pradesh.
- 6) Smt. Anita Subhadarshini regarding need for revival and upgradation of ASKA Cooperative Sugar Industries Ltd. (ACSIL) at ASKA, Odisha.
- 7) Shri Mitesh Patel Bakabhai regarding need to grant Child Care Leave to male and female employees in uniform manner.
- 8) Shri Madhavaneni Raghunandan Rao regarding alleged illegal acquisition of land of farmers in Lagcherla village of Bomraspeta Mandal in Mahbubnagar district, Telangana.
- 9) Smt. Manju Sharma regarding maintenance and repair of city roads in States.
- 10) Ms. Praniti Sushilkumar Shinde regarding safety and security of women in Maharashtra.
- 11) Shri Brijendra Singh Ola regarding need to address the problem of shortage of Urea and DAP in Rajasthan.
- 12) Adv Dean Kuriakose regarding need to expedite approval to establish a Kendriya Vidyalaya at Thodupuzha in Idukki district, Kerala.
- 13) Adv. Adoor Prakash regarding need to expedite completion of Nemom Railway Terminal Project in Thiruvananthapuram South, Kerala.
- 14) Shri T.M. Selvaganapathi regarding various demands of employees of Salem Steel Plant in Tamil Nadu.
- 15) Shri Eswarasamy K. regarding need to provide better railway facilities at Pollachi Railway Station, Tamil Nadu.
- 16) Dr. Alok Kumar Suman regarding need to include and develop Thawe Junction Railway Station under Amrit Bharat Station Scheme.

- 17) Com. Selvaraj V. regarding need for permanent solution to the problems posed by Sri Lankan Navy for Indian fishermen.
- 18) Shri Kesineni Sivanath regarding need to provide additional 10-bedded Maternal and Child Health/Care Centres in Rural PHCs in Vijayawada Parliamentary Constituency, Andhra Pradesh.
- 19) Shri Ashok Kumar Rawat regarding need to raise new army regiments on the basis of caste.
- 20) Shri Hanuman Beniwal regarding establishment of new Kendriya Vidyalayas in Nagaur Parliamentary Constituency, Rajasthan.

#### 12.07 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 29<sup>th</sup> November, 2024.)

UTPAL KUMAR SINGH Secretary General

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, November 29, 2024/Agrahayana 08, 1946 (Saka)

No. 26

#### 11.00 A.M

#### 1. Starred Questions

Starred Question No.61 was taken up. Reply to Starred Question No.61 was laid on the Table. Starred Question No. 62 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 63 - 80 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 691 – 920 were laid on the Table.

### 3. \*Observation by the Speaker

The Speaker made an observation regarding smooth functioning of the House.

#### 12.00 Noon

# 4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bibinagar, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government

<sup>\*</sup> Made at 11.08 A.M. Original in Hindi. For details, please see the debates of the day.

of the working of the All India Institute of Medical Sciences, Bibanagar, for the year 2023-2024.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2023-2024.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table a copy of Notification No. S.O.4238(E) (Hindi and English versions) published in Gazette of India dated 26<sup>th</sup> September, 2024, making certain amendments in the Schedule of the National Commission for Allied and Healthcare Professions Act, 2021, mentioned therein, issued under sub-section (1) of Section 70 of the said Act.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2023-2024.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Authority, Goa, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Authority, Goa, for the year 2023-2024.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Authority, Goa, for the year 2023-2024, together with

- Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Authority, Goa, for the year 2023-2024.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Authority, Kochi, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Authority, Kochi, for the year 2023-2024.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Authority, Kochi, for the year 2023-2024, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Authority, Kochi, for the year 2023-2024.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) :-
  - (i) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and Department of Defence Production, Ministry of Defence, for the year 2024-2025.
  - (ii) Memorandum of Understanding between the Garden Reach Shipbuilders
     & Engineers Limited and Department of Defence Production, Ministry of Defence, for the year 2024-2025.
  - (iii) Memorandum of Understanding between the Bharat Dynamics Limited and Department of Defence Production, Ministry of Defence, for the year 2024-2025.
  - (iv) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and Department of Defence Production, Ministry of Defence, for the year 2024-2025.
  - (v) Memorandum of Understanding between Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence for the year 2024-2025.
  - (vi) Memorandum of Understanding between the Goa Shipyard Limited and

- Department of Defence Production, Ministry of Defence, for the year 2024-2025.
- (vii) Memorandum of Understanding between the Hindustan Shipyard Limited and Department of Defence Production, Ministry of Defence, for the year 2024-2025.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Maritime Foundation, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the National Maritime Foundation, Bengaluru, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2023-2024, alongwith audited accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the years 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bengaluru, for the year 2022-2023, alongwith audited accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bengaluru, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Yantra India Limited, Nagpur, for the year 2023-2024.

- (ii) Annual Report of the Yantra India Limited, Nagpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Gliders India Limited, Kanpur, for the year 2023-2024.
  - (ii) Annual Report of the Gliders India Limited, Kanpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Armoured Vehicles Nigam Limited, Chennai, for the year 2023-2024.
  - (ii) Annual Report of the Armoured Vehicles Nigam Limited, Chennai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Troop Comforts Limited, Kanpur, for the year 2023-2024.
  - (ii) Annual Report of the Troop Comforts Limited, Kanpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the India Optel Limited,
  Dehradun, for the year 2023-2024.
  - (ii) Annual Report of the India Optel Limited, Dehradun, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Munitions India Limited, Pune, for the year 2023-2024.
  - (ii) Annual Report of the Munitions India Limited, Pune, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2023-2024.
  - (ii) Annual Report of the BEL Optronic Devices Limited, Pune, for the year

- 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Bharat Electronics Limited, Bengaluru, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Electronics Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering & Winter Sports, Pahalgam, Jammu and Kashmir, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering & Winter Sports, Pahalgam, Jammu and Kashmir, for the year 2023-2024.

## 5. Statement by Minister

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 138<sup>th</sup> Report of the Standing Committee on Health and

Family Welfare on Medical Devices: Regulation & Control pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare.

## 6. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 2<sup>nd</sup> December, 2024.

### 12.03 P.M

## 7. Motion for election to the All India Institute of Medical Sciences (AIIMs) at Raipur, Jodhpur and Vijaypur

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the three All India Institute of Medical Sciences (AIIMS) at Raipur, Jodhpur and Vijaypur subject to the other provisions of the said Act."

The motion was put to vote and adopted.

## 8. Motion for election of two Members to the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of clause (I) of sub-section (1) of Section 5 of the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the National Institute of Mental Health and Neuro-Sciences (NIMHANS), Bangalore subject to the other provisions of the said Act and rules made thereunder."

The motion was put to vote and adopted.

## 9. Motion for election of two women Members to the National Assisted Reproductive Technology and Surrogacy Board

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of clause (c) of sub-section (2) of Section 17 of the Surrogacy (Regulation) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the National Assisted Reproductive Technology and Surrogacy Board, subject to the other provisions of the said Act."

The motion was put to vote and adopted.

## 10. Motion for election of two Members to the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar

Shri Prataprao Jadhav moved the following motion:-

"That in pursuance of clause (k) of sub-section (1) of Section 6 of the Institute of Teaching and Research in Ayurveda (ITRA) Act, 2020, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar, subject to the other provisions of the said Act."

The motion was put to vote and adopted.

### 11. Motion

Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on 28<sup>th</sup> November, 2024."

The motion was put to vote and adopted.

### 12.08 P.M

### 12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Damodar Agrawal regarding augmentation of railway services connecting Bhilwara parliamentary constituency, Rajasthan.
- 2) Smt. Bharti Pardhi regarding need to expedite doubling of Gondia-Balaghat-Nainpur-Jabalpur railway section.
- 3) Dr. K Sudhakar regarding need to convert Pradhan Mantri Fasal Bima Yojana and Pradhan Mantri Kisan Samman Nidhi as umbrella schemes and extend the scheme to other agricultutral activities.
- 4) Smt. Kalaben Mohanbhai Delkar regarding acquisition of ancestral land of people for construction of roads in Dadra and Nagar Haveli.
- 5) Shri. Dushyant Singh regarding inclusion of certain villages in Rajasthan under Eastern Rajasthan Canal Project and provide compensation to the residents affected by this Project.
- 6) Shri Jagdambika Pal regarding shortage of DAP in Domariyaganj Parliamentary Constituency, Uttar Pradesh.
- 7) Shri Dilip Saikia regarding air pollution in Delhi.
- 8) Dr. Hemant Vishnu Savara regarding need to construct a wall along coastal area of Palghar district in Maharashtra to prevent soil erosion.
- 9) Smt. D. K. Aruna regarding need to include Valmiki or Boya community of Telangana in the list of Scheduled Tribes.
- 10) Shri Manish Jaiswal regarding need to construct Airport in Hazaribagh, Jharkhand.
- 11) Dr. Mohammad Jawed regarding illegal encroachments on the floodplains of Ramzan River in Kishnganj Parliamentary Constituency, Bihar.
- 12) Prof. Varsha Eknath Gaikwad regarding need to expedite reconstruction works of Sion Bridge in Mumbai.
- 13) Shri Rajmohan Unnithan regarding need to provide financial assistance for rehabilitation works in landslide affected areas of Wayanad, Kerala.

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- 14) Dr. Bachhav Shobha Dinesh regarding need to develop Dhule Airport into a full-fledged airport and start commercial and cargo flight services.
- 15) Smt. Geniben Nagaji Thakor regarding need to provide adequate irrigation facilities in Banaskantha Parliamentary Constituency, Gujarat.
- 16) Shri Dinesh Chandra Yadav regarding need to convert Saharsa RMS in Bihar into ICH.
- 17) Shri Bhaskar Murlidhar Bhagare regarding increasing human-leopard conflict in Dindori Parliamentary Constituency, Maharashtra.
- 18) Shri Ravindra Dattaram Waikar regarding conservation of Jogeshwari Caves and Andheri Caves in Mumbai North- West Parliamentary Constituency, Maharashtra.
- 19) Shri Umeshbhai Babubhai Patel regarding need to regularize the services of employees working on temporary basis.
- 20) Dr. Rani Srikumar regarding renovation of dam on Shenbagavalli River situated in Tamil Nadu- Kerala border.
- 21) Shri Eatala Rajender regarding extension of proposed metro rail corridor between Secunderbad and Medchal in Telangana.

### 12.10 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 2<sup>nd</sup> December, 2024.)

UTPAL KUMAR SINGH
Secretary General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, December 2, 2024/Agrahayana 11, 1946 (Saka)

No. 27

### 11.00 A.M

## 1. Starred Questions

Starred Question No.81 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 82 - 100 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 921 – 1150 were laid on the Table.

#### 12.00 Noon

## 3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Prayagraj, for the year 2022-2023, alongwith Audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Prayagraj, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of Samagra Shiksha Odisha, (Odisha School Education Programme Authority), Bhubaneswar, for the year 2023-2024, alongwith Audited accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Odisha, (Odisha School Education Programme Authority), Bhubaneswar, for the year 2023-2024.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the National Insurance Company Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the National Insurance Company Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2023-2024.
  - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (f) A copy of Annual Report of the Goods and Services Tax Network, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon alongwith an explanatory memorandum.
- (g) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.

- (h) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2023-2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Industrial Investment
  Bank of India Limited (Voluntary winding up of IIBI to the Equity
  shareholders), Kolkata, for the Quarter ended 30.06.2024.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended from 01.04.2024 to 30.06.2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (j) Review by the Government of the working of the Industrial Investment
  Bank of India Limited (Voluntary winding up of IIBI to the Equity
  shareholders), Kolkata, for the Quarter ended 30.09.2024.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended from 01.07.2024 to 30.09.2024, alongwith Audited accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2023-2024.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Arun Jaitley National Institute of Financial Management, Faridabad, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2023-2024, alongwith Audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2023-2024, alongwith Audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2023-2024.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
  - (i) S.O.4253(E) published in Gazette of India dated 27<sup>th</sup> September, 2024, together with an explanatory memorandum notifying the provisions of Finance (No. 2) Act, 2024.
  - (ii) S.O.4268(E) published in Gazette of India dated 30<sup>th</sup> September, 2024, together with an explanatory memorandum notifying the Principal Bench of GST Appellate Tribunal to hear cases of anti profiteering.
  - (iii) S.O.4269(E) published in Gazette of India dated 30<sup>th</sup> September, 2024, together with an explanatory memorandum notifying under Section 171 of CGST Act to provide for the sunset date.
  - (iv) The Central Goods and Services (Second Amendment) Rules, 2024 published in Notification No. G.S.R.626(E) in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum.

- (v) S.O.4372(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum notifying date under subsection (1) of Section 128A of CGST Act.
- (vi) S.O.4373(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to notify the special procedure under section 148 of the CGST Act.
- (vii) S.O.4374(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to provide waiver of late fee for late filing of NIL FORM GSTR-7.
- (viii) G.S.R.628(E) published in Gazette of India dated 9<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 5/2017-Central Tax dated 19.06.2017.
- (ix) G.S.R.629(E) published in Gazette of India dated 9<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 50/2018-Central Tax dated 13.09.2018.
- (x) G.S.R.713(E) published in Gazette of India dated 18<sup>th</sup> November, 2024, together with an explanatory memorandum seeking extension of due date for filing of return in FORM GSTR-3B for the month of October, 2024 for the persons registered in the state of Maharashtra and Jharkhand.
- (xi) G.S.R.611(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 01/2017 Central Tax (Rate) dated 28.06.2017.
- (xii) G.S.R.614(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 04/2017 Central Tax (Rate) dated 28.06.2017.

- (xiii) G.S.R.617(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 11/2017 Central Tax (Rate) dated 28.06.2017.
- (xiv) G.S.R.620(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 12/2017 Central Tax (Rate) dated 28.06.2017.
- (xv) G.S.R.623(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum making certain amendments in the Notification No 13/2017 Central Tax (Rate) dated 28.06.2017.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
  - (i) G.S.R.612(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 01/2017- Union Territory Tax (Rate), dated 28.06.2017.
  - (ii) G.S.R.615(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 04/2017- Union Territory Tax (Rate), dated 28.06.2017.
  - (iii) G.S.R.618(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 11/2017- Union Territory Tax (Rate), dated 28.06.2017.
  - (iv) G.S.R.621(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 12/2017- Union Territory Tax (Rate), dated 28.06.2017.

- (v) G.S.R.624(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 13/2017- Union Territory Tax (Rate), dated 28.06.2017.
- (vi) The Union Territory Goods and Services Tax (Ladakh) Rules, 2024 published in Notification No. G.S.R.631(E) in Gazette of India dated 9th October, 2024, together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
  - (i) G.S.R.613(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 01/2017 Integrated Tax (Rate) dated 28.06.2017.
  - (ii) G.S.R.616(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 04/2017 Integrated Tax (Rate) dated 28.06.2017.
  - (iii) G.S.R.619(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 08/2017 Integrated Tax (Rate) dated 28.06.2017.
  - (iv) G.S.R.622(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 09/2017 Integrated Tax (Rate) dated 28.06.2017.
  - (v) G.S.R.625(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 10/2017 Integrated Tax (Rate) dated 28.06.2017.
- (9) A copy of the Notification No. S.O.3161(E) (Hindi and English Version) published in Gazette of India dated 06<sup>th</sup> August, 2024, together with an explanatory memorandum seeking to notify sections 11 to 13 of the Finance Act (No.1) 2024, issued under sub-section (2) of Section 1 of the said Act.

- (10) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2024 together with Auditor's Report thereon:-
  - (i) Andhra Pradesh Grameena Vikas Bank, Hanumankonda
  - (ii) Andhra Pragathi Grameena Bank, Kadapa
  - (iii) Arunachal Pradesh Rural Bank, Naharlagun
  - (iv) Aryavart Bank, Lucknow
  - (v) Assam Gramin Vikash Bank, Guwahati
  - (vi) Bangiya Gramin Vikash Bank, Berhampore
  - (vii) Baroda Gujarat Gramin Bank, Vadodara
  - (viii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
  - (ix) Baroda U.P. Bank, Gorakhpur
  - (x) Chaitanya Godavari Grameena Bank, Guntur
  - (xi) Chhattisgarh Rajya Gramin Bank, New Raipur
  - (xii) Dakshin Bihar Gramin Bank, Patna
  - (xiii) Ellaquai Dehati Bank, Srinagar
  - (xiv) Himachal Pradesh Gramin Bank, Mandi
  - (xv) J&K Grameen Bank, Jammu
  - (xvi) Jharkhand Rajya Gramin Bank, Ranchi
  - (xvii) Karnataka Gramin Bank, Ballari
  - (xviii) Karnataka Vikas Grameena Bank, Dharwad
  - (xix) Kerala Gramin Bank, Thiruvananthapuram
  - (xx) Madhya Pradesh Gramin Bank, Patna
  - (xxi) Madhyanchal Gramin Bank, Sagar
  - (xxii) Maharashtra Gramin Bank, Chhatrapati Sambhajinagar
  - (xxiii) Manipur Rural Bank, Imphal
  - (xxiv) Meghalaya Rural Bank, Shillong
  - (xxv) Mizoram Rural Bank, Aizawl
  - (xxvi) Nagaland Rural Bank, Kohima
  - (xxvii) Odisha Gramya Bank, Bhubaneswar

- (xxviii) Paschim Banga Gramin Bank, Howrah
- (xxix) Prathama U.P. Gramin Bank, Moradabad
- (xxx) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxi) Punjab Gramin Bank, Kapurthala
- (xxxii) Rajasthan Marudhara Gramin Bank, Jodhpur
- (xxxiii) Saptagiri Grameena Bank, Chittoor
- (xxxiv) Sarva Haryana Gramin Bank, Rohtak
- (xxxv) Saurashtra Gramin Bank, Rajkot
- (xxxvi) Tamil Nadu Grama Bank, Salem
- (xxxvii) Telangana Grameena Bank, Hyderabad
- (xxxviii) Tripura Gramin Bank, Agartala
- (xxxix) Utkal Grameen Bank, Bolangir
- (xl) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
- (xli) Uttar Bihar Gramin Bank, Muzaffarpur
- (xlii) Uttarakhand Gramin Bank, Dehradun
- (xliii) Vidharbha Konkan Gramin Bank, Nagpur
- (11) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R.503(E) published in Gazette of India dated 16<sup>th</sup> August, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19<sup>th</sup> July, 2022.
  - (ii) G.S.R.525(E) published in Gazette of India dated 30<sup>th</sup> August, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19<sup>th</sup> July, 2022.
  - (iii) G.S.R.532(E) published in Gazette of India dated 2<sup>nd</sup> September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19<sup>th</sup> July, 2022.

- (iv) G.S.R.533(E) published in Gazette of India dated 2<sup>nd</sup> September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 04/2022- Central Excise, dated 30<sup>th</sup> June, 2022.
- (v) G.S.R.534(E) published in Gazette of India dated 2<sup>nd</sup> September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 10/2022- Central Excise, dated 30<sup>th</sup> June, 2022.
- (vi) G.S.R.575(E) published in Gazette of India dated 17<sup>th</sup> September, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 18/2022- Central Excise, dated 19<sup>th</sup> July, 2022.
- (vii) G.S.R.664(E) published in Gazette of India dated 24<sup>th</sup> October, 2024, together with an explanatory memorandum making certain amendments, mentioned therein, in the Chapter 27 of the Fourth Schedule to the Central Excise Act, 1944.
- (viii) G.S.R.667(E) published in Gazette of India dated 28<sup>th</sup> October, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017- Central Excise, dated 30<sup>th</sup> June, 2017.
- (12) A copy each of the following Notifications (Hindi and English versions) under subsection (7) of section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.516(E) published in Gazette of India dated 23<sup>rd</sup> August, 2024, together with an explanatory memorandum seeking to continue levy of antidumping duty on "Chlorinated Polyvinyl Chloride Resin (CPVC) whether or not further processed into compound" imported from China PR and Korea RP, for 5 years pursuant to Sunset Review Final Findings issued by DGTR.

- (ii) G.S.R.598(E) published in Gazette of India dated 27<sup>th</sup> September, 2024, together with an explanatory memorandum seeking seeks to impose definitive anti- dumping duty on imports of "Isobutylene-Isoprene Rubber (IIR)" originating in or exported from China PR, Russia, Saudi Arabia, Singapore and USA for a period of five years on recommendation of DGTR.
- (iii) G.S.R.599(E) published in Gazette of India dated 27<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to impose Anti-Dumping duty on "Anodized Aluminium Frames for Solar Panels/Modules" originating in or exported from China PR, for period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (iv) G.S.R.651(E) published in Gazette of India dated 21<sup>st</sup> October, 2024, together with an explanatory memorandum seeking to levy antidumping duty on imports of "Unframed Glass Mirror" from China PR for a period of 5 years from the date of notification.
- (v) G.S.R.655(E) published in Gazette of India dated 22<sup>nd</sup> October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Thermoplastic Polyurethane (TPU)" imported from China PR for 5 years pursuant to final findings issued by DGTR.
- (vi) G.S.R.657(E) published in Gazette of India dated 22<sup>nd</sup> October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Cellophane Transparent Film" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (vii) G.S.R.658(E) published in Gazette of India dated 22<sup>nd</sup> October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Sulphur Black" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.

- (viii) G.S.R.659(E) published in Gazette of India dated 22<sup>nd</sup> October, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Isopropyl Alcohol" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (ix) G.S.R.683(E) published in Gazette of India dated 04<sup>th</sup> November, 2024, together with an explanatory memorandum seeking to impose anti-dumping duty on "Welded Stainless-Steel Pipes and Tubes" originating in or exported from Thailand and Vietnam, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (x) G.S.R.695(E) published in Gazette of India dated 11<sup>th</sup> November, 2024, together with an explanatory memorandum seeking to levy of anti-dumping duty on "Epichlorohydrin" imported from China PR, Korea RP and Thailand, for 5 years pursuant to Final Findings issued by DGTR.
- (xi) G.S.R.559(E) published in Gazette of India dated 10<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to impose Countervailing Duty on "Welded Stainless Steel Pipes and Tubes" originating in or exported from China PR and Vietnam, for a further of 5 years in pursuance of final findings issued by (DGTR).
- (xii) G.S.R.562(E) published in Gazette of India dated 11<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to continue levy of Countervailing Duty on Atrazine Technical originating in or exported from China PR, for of 5 years pursuant to Sunset Review Final Findings issued by (DGTR).
- (xiii) G.S.R.608(E) published in Gazette of India dated 4<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to extend the levy of countervailing duty on imports of "Continuous Cast Copper Wire Rod" originating in or exported from Indonesia, Malaysia, Thailand and Vietnam till 7<sup>th</sup> July, 2025.

- (13) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
  - (i) G.S.R.546(E) published in Gazette of India dated 6<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to rescind Notification No. 26/2011-Customs dated 1<sup>st</sup> March, 2011.
  - (ii) G.S.R.573(E) published in Gazette of India dated 13<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to amend six notifications mentioned therein.
  - (iii) G.S.R.600(E) published in Gazette of India dated 27<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to amend Notification No. 27/2011-Customs dated 1<sup>st</sup> March, 2011.
  - (iv) G.S.R.604(E) published in Gazette of India dated 30<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to amend various customs notifications in order to align the HS Codes of the said Notifications with the Finance Act, 2024, with effect from 01.10.2024.
  - (v) G.S.R.660(E) published in Gazette of India dated 22<sup>nd</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 27/2011-Customs dated 1<sup>st</sup> March, 2011.
  - (vi) G.S.R.705(E) published in Gazette of India dated 13<sup>th</sup> November, 2024, together with an explanatory memorandum seeking to amend condition No 48 of Notification No. 50/2017-Customs dated 30<sup>th</sup> June, 2017.
  - (vii) The Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2024 published in Notification No. G.S.R.531(E) in Gazette of India dated 31<sup>st</sup> August, 2024, together with an explanatory memorandum and Corrigendum thereto published in Notification No. G.S.R. 536(E) dated 04<sup>th</sup> September, 2024.
  - (viii) G.S.R. 663(E) published in Gazette of India dated 23<sup>rd</sup> October, 2024 together with an explanatory memorandum issuing direction in respect of customs duty to be levied on "Simply Sawn Diamonds".

- (ix) The Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2024 published in Notification No. G.S.R. 679(E) in Gazette of India dated 30<sup>th</sup> October, 2024, together with an explanatory memorandum.
- (x) G.S.R. 517(E) published in Gazette of India dated 23<sup>rd</sup> August, 2024 together with an explanatory memorandum amending Notification No 77/2023-Customs (N.T) dated 20.10.2023.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) Notification No.SEBI/LAD-NRO/GN/2024/195 published in Gazette of India dated 26<sup>th</sup> July, 2024, appointing the 1<sup>st</sup> day of November, 204 as the date on which the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2022 shall come into force.
  - (ii) The Securities and Exchange Board of India (Research Analysts) (Second Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/199 in Gazette of India dated 21<sup>st</sup> August, 2024.
  - (iii) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/201 in Gazette of India dated 29<sup>th</sup> August, 2024.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992 and subsection (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956:-
  - (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Third Amendment), Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/196 in Gazette of India dated 30<sup>th</sup> July, 2024.

- (ii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Fourth Amendment), Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/202 in Gazette of India dated 29<sup>th</sup> August, 2024.
- (16) A copy of the Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2024/200 in Gazette of India dated 29<sup>th</sup> August, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depository Act, 1996.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
  - (i) The International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/004 in Gazette of India dated 11<sup>th</sup> July, 2024.
  - (ii) The International Financial Services Centres Authority (Board for Regulation and Supervision of Payment and Settlement Systems)

    Regulations, 2024 published in Notification No. IFSCA/GN/2024/005 in Gazette of India dated 18<sup>th</sup> July, 2024.
  - (iii) The International Financial Services Centres Authority (Listing) Regulations, 2024 published in Notification No. IFSCA/GN/2024/006 in Gazette of India dated 29<sup>th</sup> August, 2024.
  - (iv) The International Financial Services Centres Authority (Procedure for Authority Meetings) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/007 in Gazette of India dated 29<sup>th</sup> August, 2024.
  - (v) The International Financial Services Centres Authority (Investment by International Financial Services Centres Insurance Office) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/008 in Gazette of India dated 17<sup>th</sup> October, 2024.

- (vi) The International Financial Services Centres Authority (Payment and Settlement Systems) Regulations, 2024 published in Notification No. IFSCA/GN/2024/009 in Gazette of India dated 17<sup>th</sup> October, 2024.
- (vii) The International Financial Services Centres Authority (Registration of Insurance Business) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/010 in Gazette of India dated 17<sup>th</sup> October, 2024.
- (viii) The International Financial Services Centres Authority (Market Infrastructure Institutions) (Amendment) Regulations, 2024 published in Notification No. IFSCA/GN/2024/011 in Gazette of India dated 1<sup>st</sup> November, 2024.
- (18) A copy of the Notification No. G.S.R. 580(E) (Hindi and English versions) published in Gazette of India dated 19<sup>th</sup> September, 2024 together with an explanatory memorandum defining Heading 9802 in the First Schedule to the Customs Tariff Act, 1975 issued under sub-section (2) of Section 11A of the Customs Tariff Act, 1975.
- (19) A copy of the Notification No. G.S.R. 454(E) (Hindi and English Versions) published in Gazette of India dated 28<sup>th</sup> July, 2024 appointing Authority and Disciplinary/Appellate Authority for imposing penalty etc. for Group "B" and Group "C" posts in the Goods and Services Tax Appellate Tribunal (GSTAT) issued under the sub-rule (2) of rule 9, clause (b) of sub-rule (2) of the rule 12 and sub-rule 24 of the Central Civil Services (Classification, Control and Appeals) Rules, 1965.
- (20) A copy of the Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 419(E) in Gazette of India dated 19<sup>th</sup> July, 2024 under Section 74 of the Prevention of Money Laundering Act, 2002.

- (21) A copy of the Direct Tax *Vivad* se *Vishwas* Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 584(E) in Gazette of India dated 20<sup>th</sup> September, 2024 under sub-section (3) of Section 99 of the Finance (No.2) Act, 2024 together with an explanatory memorandum and Corrigendum thereto published Notification No G.S.R. 601(E) dated 27<sup>th</sup> September, 2024.
- (22) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
  - (i) The Income-tax Amendment (Seventh Amendment) Rules, 2024 published in Notification No. G.S.R. 638(E) published in Gazette of India dated 15<sup>th</sup> October, 2024, together with an explanatory memorandum.
  - (ii) The Income-tax (Eighth Amendment) Rules, 2024 published in Notification No. G.S.R. 639(E) in Gazette of India dated 15<sup>th</sup> October, 2024, together with an explanatory memorandum.
  - (iii) The Income-tax (Ninth Amendment) Rules, 2024 published in Notification No. G.S.R. 645(E) in Gazette of India dated 16<sup>th</sup> October, 2024 together with an explanatory memorandum.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) The Foreign Exchange Management (Debt Instruments) (Third Amendment) Regulations, 2024 published in Notification No. FEMA.396(3)/2024-RB in Gazette of India dated 7<sup>th</sup> August, 2024.
  - (ii) The Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Regulations, 2024 published in Notification No. S.O. 3492(E) in Gazette of India dated 16<sup>th</sup> August, 2024.
  - (iii) The Foreign Exchange Management (Compounding Proceedings)
    Rules, 2024 published in Notification No. G.S.R. 566(E) in Gazette of
    India dated 12<sup>th</sup> September, 2024.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) to lay on the Table:-

- (1) A copy of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Imposition, Collection and Utilization of Environmental Compensation for Stubble Burning) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.690(E) in Gazette of India dated 6th November, 2024 under the sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section(3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974:-
  - (i) The Water (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024 published in Notification No. G.S.R.696(E) in Gazette of India dated 11<sup>th</sup> November, 2024.
  - (ii) G.S.R.703(E) published in Gazette of India dated 12<sup>th</sup> November, 2024 exempting certain categories of industrial plants, mentioned therein, from application of the provisions of sub-section (1) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 53 of the Air (Prevention and Control of Pollution) Act, 1981:-
  - (i) The Air (Prevention and Control of Pollution) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024 published in Notification No. G.S.R.701(E) in Gazette of India dated 12<sup>th</sup> November, 2024.
  - (ii) G.S.R.702(E) published in Gazette of India dated 12<sup>th</sup> November, 2024 exempting certain categories of industrial plants, mentioned therein, from application of the provisions of sub-section (1) of Section 21 of the Air (Prevention and Control of Pollution Act, 1981.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Senapati, Manipur, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I,II & III), Delhi, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, for the year 2022-2023, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2022-2023.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Institute of Science Education and Research, Pune, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Amritsar, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Amritsar, for the year 2023-2024.
- (7) (i) A copy each of the Annual Reports (Hindi and English versions) of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023.
  - (ii) A copy each of the Annual Accounts (Hindi and English versions) of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023, together with Audit report thereon.
  - (iii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Central Tribal University of Andhra Pradesh, Vizianagaram for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023.

- (8) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry for the year 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Andhra Pradesh, Anathapuramu, for the year 2022-2023, alongwith audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Andhra Pradesh, Anathapuramu, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak for the year 2022-2023, alongwith audited accounts.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya University, Bilaspur, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya University, Bilaspur, for the year 2022-2023, alongwith audited accounts.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya University, Bilaspur for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-
  - (i) The Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2024 published in Notification No. IBBI/2024-25/GN/REG114 in Gazette of India dated 13<sup>th</sup> August, 2024.
  - (ii) The Insolvency and Bankruptcy Board of India (Inspection and investigation) (Amendment) Regulations, 2024 published in Notification No. IBBI/2024-25/GN/REG115 in Gazette of India dated 24<sup>th</sup> September, 2024.
  - (iii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2024 published in Notification No. IBBI/2024-25/GN/REG116 in Gazette of India dated 24<sup>th</sup> September, 2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 469 of the Companies Act, 2013:-
  - (i) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2024 published in Notification No. G.S.R.552(E) in Gazette of India dated 9<sup>th</sup> September, 2024.

- (ii) The Investor Education and Protection Fund Authority (Form of Annual Statement of Accounts) Amendment Rules, 2024 published in Notification No. G.S.R.607(E) in Gazette of India dated 4<sup>th</sup> October, 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 64 of the Competition Act, 2002:-
  - (i) The Competition Commission of India (General) Regulations, 2024 published in Notification No. CCI/Reg-G.R./08/2024-25 in Gazette of India dated 17<sup>th</sup> September, 2024.
  - (ii) The Competition Commission of India (Combinations) Regulations, 2024 published in Notification No. F.No.CCI/CD/Comb.Regl./2024 in Gazette of India dated 9<sup>th</sup> September, 2024.
- (4) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 63 of the Competition Act, 2002:-
  - (i) The Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members)

    Amendment Rules, 2024 published in Notification No. G.S.R. 544(E) in Gazette of India dated 6<sup>th</sup> September, 2024.
  - (ii) The Competition (Minimum Value of Assets or Turnover) Rules, 2024 published in Notification No. G.S.R. 547(E) in Gazette of India dated 9<sup>th</sup> September, 2024.
  - (iii) The Competition (Criteria of Combination) Rules, 2024 published in Notification No. G.S.R. 548(E) in Gazette of India dated 9<sup>th</sup> September, 2024.
  - (iv) The Competition (Criteria for Exemption of Combinations) Rules, 2024 published in Notification No. G.S.R. 549(E) in Gazette of India dated 9<sup>th</sup> September, 2024.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
  - (i) Annual Report and Audited Accounts of the Institute of Chartered Accountant of India for the year ending 31<sup>st</sup> March, 2024 published in

Notification No. F.No.1-CA(5)/75/2024 in Gazette of India dated 27<sup>th</sup> September, 2024 together with a Corrigendum thereto published in Notification No. 1-CA(5)/75A/2024 dated 14<sup>th</sup> November, 2024.

- (ii) G.S.R.506(E) published in Gazette of India dated 16<sup>th</sup> August, 2024, making certain amendments in the Notification No. G.S.R.835(E) dated 4<sup>th</sup> November, 2015.
- (iii) S.O.4513(E) published in Gazette of India dated 15<sup>th</sup> October, 2024, making certain amendments in the Notification No. S.O.1591(E) dated 12<sup>th</sup> April, 2019.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
  - (i) G.S.R.642(E) published in Gazette of India dated 15<sup>th</sup> October, 2024, making certain amendments in the Notification No. G.S.R.741(E) dated 16<sup>th</sup> October, 2023.
  - (ii) G.S.R.643(E) published in Gazette of India dated 15<sup>th</sup> October, 2024, making certain amendments in the Notification No. G.S.R.787(E) dated 15<sup>th</sup> October, 2015.
  - (iii) Annual Report and Audited accounts of the Institute of Cost Accountants of India for the year ending 31<sup>st</sup> March, 2024 published in Notification No. G/20-CWA/9/2024 in Gazette of India dated 27<sup>th</sup> September, 2024.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Companies Secretaries Act, 1980:-
  - (i) The Annual Report and Audited accounts of the Institute of Company Secretaries of India for the year ending 31st May, 2024 published in Notification No. F. No. 104/44/Accts.-1(A) in INTRODUCTION in Gazette of India dated 23<sup>rd</sup> September, 2024.
  - (ii) S.O.4111(E) published in Gazette of India dated 20<sup>th</sup> September, 2024, making certain amendments in the Notification No. S.O.1118(E) dated 9<sup>th</sup> March, 2023.

\*The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Shrimati Nirmala Sitharaman) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 38 of the Central Excise Act, 1944:-
  - (i) Notification No. 29/2024-Central Excise to be published in Gazette of India dated 2<sup>nd</sup> December, 2024, together with an explanatory memorandum seeking to rescind Notification No. 03/2022-Central Excise to 07/2022-Central Excise and No. 9/2022-Central Excise all dated 30<sup>th</sup> June 2022 removing Special Additional Excise Duty (SAED) on production of petroleum crude and on export of Aviation Turbine Fuel (ATF), motor spirit, commonly known as petrol and high speed diesel oil.
  - (ii) Notification No. 30/2024-Central Excise to be published in Gazette of India dated 2<sup>nd</sup> December, 2024, together with an explanatory memorandum seeking to rescind Notification No. 10/2022-Central Excise and No. 11/2022-Central Excise both dated 30<sup>th</sup> June, 2022 removing rate of Road and Infrastructure Cess (RIC) on export of motor spirit, commonly known as petrol and high speed diesel oil.

## 4. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Kanimozhi Karunanidhi presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution (2024-2025):-

(1) First Report on Action Taken by the Government on the Observations/
Recommendations contained in the Thirty-seventh Report of the Committee
(Seventeenth Lok Sabha) on the subject 'Initiatives in the North- East in the field
of Consumer Rights Protection' of the Ministry of Consumer Affairs, Food and
Public Distribution (Department of Consumer Affairs).

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<sup>\*</sup> At 12.04 P.M

- (2) Second Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-eighth Report of the Committee (Seventeenth Lok Sabha) on the subject 'Functioning of Warehousing Development and Regulatory Authority (WDRA)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- by the (3) Third Report on Action Taken Government the Observations/Recommendations contained in the Thirty-ninth Report of the Committee (Seventeenth Lok Sabha) on the subject 'Regulation of Weights and Measures with specific reference to Dispensing Machines at Fuel Stations' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (4) Fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fortieth Report of the Committee (Seventeenth Lok Sabha) on the subject 'Transforming Fair Price Shops' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

#### 5. **Statements by Minister**

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid a statement regarding the status of implementation of the recommendations contained in the 56<sup>th</sup> Report of the Standing Committee on Labour, Textiles and Skill Development on Implementation of Skill Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Project pertaining to the Ministry of Skill Development and Entrepreneurship.

\*\*The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) made a statement correcting the reply given on 25.11.2024 to Unstarred Question No. 101 asked by Shri Selvaganapathi T.M., MP, regarding "Increase in Counterfeit Currency".

<sup>\*\*</sup> At 12.02 P.M

## 6. Motion for election of two Members to the Council of National Institutes of Technology, Science Education and Research (NITSER)

Shri Dharmendra Pradhan moved the following motion:-

"That in pursuance of clause (j) of sub-section (2) of Section 30 of the National Institutes of Technology, Science Education and Research Act, 2007, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Council of National Institutes of Technology, Science Education and Research (NITSER) subject to the other provisions of the said Act."

The motion was put to vote and adopted.

## 7. Motion for election of two Members to the Council of Indian Institutes of Technology (IITS)

Shri Dharmendra Pradhan moved the following motion:-

"That in pursuance of clause (k) of sub-section (2) of Section 31 of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Council of Indian Institutes of Technology (IITs) subject to the other provisions of the said Act and rules made thereunder."

The motion was put to vote and adopted.

#### 12.06 P.M.

#### 8. Government Bill – Introduced

The Coastal Shipping Bill, 2024.

#### 12.07 P.M.

### 9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Khagen Murmu regarding need to revamp and develop Maldaha Airport in West Bengal for defence purposes.
- 2) Shri Mitesh Patel Bakabhai regarding need to undertake census of illegal immigrants in the country and to deport them to their respective countries.
- 3) Shri Baijayant Panda regarding need to provide financial support to Odisha for development of Green Energy Corridor.
- 4) Shri Santosh Pandey regarding setting up of a Maize Processing Unit in Rajnandgaon Parliamentary Constituency, Chhattisgarh.
- 5) Dr. Daggubati Purandeswari regarding need to develop Rajahmundry in Andhra Pradesh under HRIDAY Scheme.
- 6) Shri Yogender Chandolia regarding need to provide basic civic amenities in residential colonies of North Delhi.
- 7) Shri P. P. Chaudhary regarding need for integration of Artificial Intelligence in governance.
- 8) Shri Vijay Baghel regarding transfer of land under Bhilai Steel Plant to Government of Chhattisgarh.
- 9) Prof. Varsha Eknath Gaikwad regarding need to set up International Financial Services Centre in Mumbai.
- 10) Shri Ummeda Ram Beniwal regarding need to restart Border Area Development Programme and include the border districts of Rajasthan in the Vibrant Village Programme.
- 11) Shri Rahul Kaswan regarding laying of new railway lines in Churu Parliamentary Constituency, Rajasthan.
- 12) Adv. Dean Kuriakose regarding need to include 'Anchunadu Vellalar' community of Kerala in the Central list of other Backward Classes (OBC).

- 13) Shri Pushpendra Saroj regarding refund of money to people who invested in Sahara India Company.
- 14) Prof. Sougata Ray regarding ethnic violence in Manipur.
- 15) Shri Mani A. regarding need to provide road connectivity to Kalikarambu forest in Kondarahalli Panchayat of Dharmapuri District, Tamil Nadu under PMGSY.
- 16) Dr. Alok Kumar Suman regarding need to release financial assistance for construction of Y-line connection at Thawe Junction Railway Station in Gopalganj Parliamentary Constituency, Bihar.
- 17) Dr. M.P. Abdussamad Samadani regarding need to expedite completion of construction work alongwith provision of essential amenities on National Highway No. 66 in Kerala.
- 18) Shri Chandra Prakash Choudhary regarding need to take action against fraudulent travel agents.
- 19) Shri Balashowry Vallabhaneni regarding need to increase deadline for completion of Andhra Pradesh Rural Roads Project and also change the funding ratio to 90:10.
- 20) Shri Bhartruhari Mahtab regarding need for construction of an underpass on NH-55 at Radhakishorepur Panchayat in Athagarh block of Cuttack Parliamentary Constituency, Odisha.
- 21) Shri Rajeev Rai regarding need to include Bhojpuri language in the Eighth Schedule to the Constitution.
- 22) Shri Rajiv Pratap Rudy regarding need to ensure mandatory construction of service lanes along all the Highways.

### 12.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 3<sup>rd</sup> December, 2024.)

UTPAL KUMAR SINGH
Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, December 3, 2024/Agrahayana 12, 1946 (Saka)

No. 28

#### 11.00 A.M

#### 1. Starred Questions

Starred Question Nos.101, 102 (108 clubbed with 102), 103 and 104 were orally answered. Replies to Starred Question Nos.105, 106, 107 and 109 - 120 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1151 – 1380 were laid on the Table.

#### 12.00 Noon

#### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2023-2024.
- (4) A copy of the Explosives (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.633(E) in Gazette of India dated 14<sup>th</sup> October, 2024 under sub-section (8) of Section 18 of the Explosives Act, 1884.
- (5) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
  - (i) S.O.3027(E) published in Gazette of India dated 29<sup>th</sup> July, 2024, regarding amendment in Export policy of Export of Non-Basmati White Rice under ITC(HS) code 10063090 to Namibia through National Cooperative Exports Limited (NCEL).
  - (ii) S.O.3069(E) published in Gazette of India dated 1<sup>st</sup> August, 2024, regarding Inclusion of Kandla and Vishakhapatnam Sea ports for Export of Essential Commodities to Maldives during FY 2024-25.
  - (iii) S.O.3503(E) published in Gazette of India dated 20<sup>th</sup> August, 2024, regarding amendment in Export policy of De-Oiled Rice Bran.
  - (iv) S.O.3509(E) published in Gazette of India dated 20<sup>th</sup> August, 2024, regarding Export of Non-Basmati White Rice under ITC(HS) 10063090 to Malaysia through National Cooperative Exports Limited (NCEL).
  - (v) S.O.3746(E) published in Gazette of India dated 3<sup>rd</sup> September, 2024, regarding SCOMET Updates 2024 Amendment in Appendix 3 (SCOMET items) to Schedule 2 of ITC (HS) Classification of Export and Import Items, 2018.

- (vi) S.O.3764(E) published in Gazette of India dated 3<sup>rd</sup> September, 2024,
   regarding Export of Red Sanders wood by Forest, Environment &
   Climate Change Department, Government of Odisha Extension of time.
- (vii) S.O.3797(E) published in Gazette of India dated 4<sup>th</sup> September, 2024, regarding Amendment in Import Policy condition for Raw Pet Coke and Calcined Pet Coke under Chapter 27 of Schedule-I (Import Policy) of ITC (HS)-2022-reg.
- (viii) S.O.3946(E) published in Gazette of India dated 14<sup>th</sup> September, 2024, regarding Extension in Import Period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule I (Import Policy).
- (ix) S.O.3947(E) published in Gazette of India dated 14<sup>th</sup> September, 2024, regarding Amendment in Export policy Conditions of Onions.
- (x) S.O.3960(E) published in Gazette of India dated 18<sup>th</sup> September, 2024, regarding Amendment in Import Policy Conditions under ITC (HS) 08028010 of Chapter 08 of ITC (HS) 2022, Schedule I (Import Policy).
- (xi) S.O.4260(E) published in Gazette of India dated 30<sup>th</sup> September, 2024, regarding Amendment in Export Policy of Non-Basmati White Rice under HS code 1006 30 90.
- (xii) S.O.4867(E) published in Gazette of India dated 11<sup>th</sup> November, 2024, regarding Extension of RoDTEP scheme for exports made from DTA Units and AA/EOU/SEZ Units.
- (xiii) S.O.4541(E) published in Gazette of India dated 16<sup>th</sup> October, 2024, regarding Imposition of Minimum Import Price on Synthetic Knitted Fabrics up to 31<sup>st</sup> December 2024.
- (xiv) S.O.4555(E) published in Gazette of India dated 17<sup>th</sup> October, 2024, regarding Streamlining of Halal Certification Process for Meat and Meat Products.
- (xv) S.O.4549(E) published in Gazette of India dated 16<sup>th</sup> October, 2024, regarding Amendment in Export Policy conditions of Cough Syrup under Chapter 30 of Schedule-II (Export Policy) of ITC (HS) 2022.

- (xvi) S.O.4542(E) published in Gazette of India dated 16<sup>th</sup> October, 2024, regarding Amendment in import policy of parts of lighter covered under CTH 9613 of Chapter 96 of Schedule I (Import Policy) of ITC (HS) 2022.
- (xvii) S.O.4641(E) published in Gazette of India dated 23<sup>rd</sup> October, 2024, regarding Amendment in Export Policy of Non-Basmati Rice under HS code 10063090.
- (xviii) S.O.4643(E) published in Gazette of India dated 23<sup>rd</sup> October, 2024, regarding Procedure for export of sesame seeds to the United States of America (USA).
- (xix) S.O.4712(E) published in Gazette of India dated 29<sup>th</sup> October, 2024, regarding Alignment of RoDTEP schedule consequent to changes in the First Schedule of Customs Tariff Act w.e.f. 01.10.2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2023-2024, alongwith audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the year 2023-2024, alongwith audited Accounts.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam and Cochin Special Economic Zone Authority, Cochin, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Services Export Promotion Council, New Delhi for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Export Promotion Council, New Delhi, for the year 2023-2024.

- (8) A copy each of the following papers (Hindi and English versions) under sub-Section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) A copy of the Review by the Government of the working of the Government EMarketplace, New Delhi, for the year 2023-2024
  - (ii) Annual Report of the Government EMarketplace, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Special Economic Zone Authority, Gandhidham, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Falta Special Economic Zone Authority, Falta, for the year 2023-2024, alongwith Audited Accounts.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kandla Special Economic Zone Authority, Gandhidham and Falta Special Economic Zone Authority, Falta, for the year 2023-2024.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under subsection (2) Section 4D of the Destructive Insects and Pests Act, 1914:-
  - (i) The Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2024 published in Notification No. S.O. 2221(E) in Gazette of India dated 10<sup>th</sup> June, 2024.
  - (ii) The Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2024 published in Notification No. S.O. 2914(E) in Gazette of India dated 23<sup>rd</sup> July, 2024.
  - (iii) The Plant Quarantine (Regulation of Import into India) (Eleventh Amendment) Order, 2024 published in Notification No. S.O. 2986(E) in Gazette of India dated 26<sup>th</sup> July, 2024.

- (iv) The Plant Quarantine (Regulation of Import into India) (Twelfth Amendment) Order, 2024 published in Notification No. S.O. 3551(E) in Gazette of India dated 22<sup>nd</sup> August, 2024.
- (v) The Plant Quarantine (Regulation of Import into India) (Thirteenth Amendment) Order, 2024 published in Notification No. S.O. 3890(E) in Gazette of India dated 11<sup>th</sup> September, 2024.
- (vi) The Plant Quarantine (Regulation of Import into India) (Fourteenth Amendment) Order, 2024 published in Notification No. S.O. 4261(E) in Gazette of India dated 30<sup>th</sup> September, 2024.
- (2) A copy of the following Notifications (Hindi and English versions) issued under of Section 3 of the Essential Commodities Act, 1955:-
  - (i) S.O. 3723(E) published in Gazette of India dated 2<sup>nd</sup> September, 2024, authorizing the manufactures of Fermented Organic Manure and Liquid Manure, mentioned therein, to sell in bulk directly to farmers for a period of three years from the date of publication of the notification.
  - (ii) The Fertilizer (Inorganic, Organic or Mixed) (Control) (Fourth)

    Amendment Order, 2024 published in Notification No. S.O.3922(E) in

    Gazette of India dated 12<sup>th</sup> September, 2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-chain Development, Gurugram, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-chain Development, Gurugram, for the year 2023-2024.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-Section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-
  - (i) The Ministry of Home Affairs, Central Reserve Police Force, Assistant Commandant (Pharmacist), Group 'A' post, Recruitment Rules, 2024 published in Notification No. G.S.R.634(E) published in Gazette of India dated 14<sup>th</sup> October, 2024.
  - (ii) The Central Reserve Police Force, Tradesmen Cadre, Group 'C' Band posts Recruitment Rules, 2024 published in Notification No. G.S.R.535(E) in Gazette of India dated 4<sup>th</sup> September, 2024.
  - (iii) The Ministry of Home Affairs, Central Reserve Police Force, Ministerial Cadre, Head Constable (Daftry), Head Constable (Peon), Head Constable (Farash) and Head Constable (Safai Karamchari Ministerial), Group 'C' Posts Recruitment Rules, 2024 published in Notification No. G.S.R.597(E) in Gazette of India dated 27<sup>th</sup> September, 2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-Section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Assistant Commandant (Assistant Nursing Superintendent) (Group 'A' Post) Recruitment Rules, 2024, published in Notification No. G.S.R.282(E) in Gazette of India dated 17<sup>th</sup> May, 2024.
  - (ii) The Indo-Tibetan Boarder Police Force, Para-Medical Cadre (Group 'B' Posts) Recruitment Rules, 2023, published in Notification No. G.S.R.521(E) in Gazette of India dated 18<sup>th</sup> July, 2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No 2 (ii) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-Section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding review by the Government of the working of the Chandigarh Industrial & Tourism Development Corporation Limited, Chandigarh, for the year 2021-2022.
  - (ii) Annual Report of the Chandigarh Industrial & Tourism Development Corporation Limited, Chandigarh, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. 4 (a) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2023-2024.
- (8) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-
  - (i) The Ministry of Home Affairs, National Fire Service College, Nagpur, Foreman (Group 'C' Post) Recruitment Rules, 2024 published in Notification No. G.S.R.130 in Gazette of India dated 5<sup>th</sup> October, 2024.

- (ii) The Ministry of Home Affairs, National Fire Service College, Nagpur, Fire Engine Driver-cum-Operator (Group 'C' Post) Recruitment Rules, 2024, published in Notification No. G.S.R.131 in Gazette of India dated 5<sup>th</sup> October, 2024.
- (iii) The Ministry of Home Affairs, National Fire Service College, Nagpur, Fire and Rescue Operator (Group 'C' Post) Recruitment Rules, published in Notification No. G.S.R.159 in weekly Gazette of India dated 9<sup>th</sup> November, 2024.
- (iv) The Ministry of Home Affairs, National Fire Service College, Nagpur, Mechanic (Group 'C' Post) Recruitment Rules, 2024, published in Notification No. G.S.R.160 in weekly Gazette of India dated 9<sup>th</sup> November, 2024.
- (9) A copy of the Notification No. S.O.4391(E) (Hindi and English versions) published in Gazette of India dated 10<sup>th</sup> October, 2024, regarding addition of name of Hizb-Ut-Tahrir (HuT) in the First Schedule of the Unlawful Activities (Prevention) Act, 1967 under sub-section (5) of Section 35 of the said Act.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B.L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the People Advanced in Social Services (PASS), Churachandpur, Manipur, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the People Advanced in Social Services (PASS), Churachandpur, Manipur, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution and Rural Development Service, Thoubal, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution and Rural Development Service, Thoubal, for the year 2023-2024.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kangchup Area Tribal Women Society, Manipur, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kangchup Area Tribal Women Society, Manipur, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Vocational Rehabilitation Training Centre for Blind, Ludhiana, Punjab for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vocational Rehabilitation Training Centre for Blind, Ludhiana, Punjab, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ambuja Cement Foundation, Rupnagar, Punjab, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ambuja Cement Foundation, Rupnagar, Punjab, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Pathway
  Centre for Rehabilitation and Education of Intellectual Disabled,
  Chennai, Tamil Nadu, for the year 2023-2024, alongwith Audited
  Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pathway Centre for Rehabilitation and Education of Intellectual Disabled, Chennai, Tamil Nadu, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Ayodhya Charitable Trust, Pune, Maharashtra, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ayodhya Charitable Trust, Pune, Maharashtra, for the year 2023-2024.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramana Maharishi Academy for the Blind, Bengaluru, Karnataka, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramana Maharishi Academy for the Blind, Bengaluru, Karnataka, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Union Learning Training and Reformative Activities, Khordha, Odisha, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Union Learning Training and Reformative Activities, Khordha, Odisha, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Social Reconstructive Activities (ASRA), Cuttack, Odisha, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Social Reconstructive Activities (ASRA), Cuttack, Odisha, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Kabi Narasingh Math Blind & Deaf, School, Ganjam, Odisha, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kabi Narasingh Math Blind & Deaf, School, Ganjam, Odisha, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Environmental Development and Voluntary Action (SEVA), Nayagarh, Odisha, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Environmental Development and Voluntary Action (SEVA), Nayagarh, Odisha, for the year 2023-2024.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Women's Conference, Berhampur, Odisha, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the the All India Women's Conference, Berhampur, Odisha, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the SHELTER (Society for Help, Education, Love, Training and Employment for the Retarded, Hooghly, West Bengal, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SHELTER (Society for Help, Education, Love, Training and Employment for the Retarded, Hooghly, West Bengal, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal, for the year 2023-2024.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Rehabilitation & Research Centre, Rourkela, Odisha, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Rehabilitation & Research Centre, Rourkela, Odisha, for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Gurukul Spastic Society, Jaipur, Rajasthan, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gurukul Spastic Society, Jaipur, Rajasthan, for the year 2023-2024.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Spurthy Welfare Society, Prakasam District, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spurthy Welfare Society, Prakasam District, Andhra Pradesh, for the year 2023-2024.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the St. Francis School for the Hearing Impaired, Thakurganj, Lucknow, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Francis School for the Hearing Impaired, Thakurganj, Lucknow, Uttar Pradesh, for the year 2023-2024.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sunlight Educational Society, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sunlight Educational Society, Andhra Pradesh, for the year 2023-2024.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the LEBENSHILFE, Visakhapatnam, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the LEBENSHILFE, Visakhapatnam, Andhra Pradesh, for the year 2023-2024.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh, for the year 2023-2024.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Siri Institute for the Mentally Handicapped, Kakinada, East Godavari District, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Siri Institute for the Mentally Handicapped Kakinada, East Godavari District, Andhra Pradesh, for the year 2023-2024.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Swarna Swayam Krushi of Society, Kandukur, Nellore District, Andhra Pradesh, for the year 2023-2024, alongwith Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swarna Swayam Krushi of Society, Kandukur, Nellore District, Andhra Pradesh, for the year 2023-2024.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Santhivardhana Ministries, East Godavari, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Santhivardhana Ministries, East Godavari, Andhra Pradesh, for the year 2023-2024.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuvajana Seva Sangham, Tirupathi, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuvajana Seva Sangham, Tirupathi, Andhra Pradesh, for the year 2023-2024.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Sathya Integrated Rural Education and Economic Development Society (SIREEDS), Chittoor, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sathya Integrated Rural Education and Economic Development Society (SIREEDS), Chittoor, Andhra Pradesh, for the year 2023-2024.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the S.K.R. Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the S.K.R. Pupils Welfare Society, Prakasam District, Andhra Pradesh, for the year 2023-2024.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Tirupathi, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi, Tirupathi, Andhra Pradesh, for the year 2023-2024.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra run by St. Ann's Social Service Society, Andhra Pradesh, for the year 2023-2024.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Bhagirath Sewa Sansthan, Ghaziabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhagirath Sewa Sansthan, Ghaziabad, for the year 2023-2024.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Akhil Bhartiya Viklang Kalyan Samiti, Ayodhya, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Akhil Bhartiya Viklang Kalyan Samiti, Ayodhya, Uttar Pradesh, for the year 2023-2024.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti (Nav Vani School for the Deaf) for the year 2023-2024, Varanasi, Uttar Pradesh, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti (Nav Vani School for the Deaf), Varanasi, Uttar Pradesh, for the year 2023-2024.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Anand Training Charitable Society, Ghaziabad, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Anand Training Charitable Society, Ghaziabad, Uttar Pradesh, for the year 2023-2024.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Shiksha Evam Jan Kalyan Smiti, Sarsawan, Kaushambi, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Shiksha Evam Jan Kalyan Smiti, Sarsawan, Kaushambi, Uttar Pradesh, for the year 2023-2024.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Handicapped Development Council, Agra, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicapped Development Council, Agra, Uttar Pradesh, for the year 2023-2024.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Deaf and Dumb School, Meerut Cantt., Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deaf and Dumb School, Meerut Cantt., Uttar Pradesh, for the year 2023-2024.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mook Badhir Vidyalaya, Praygraj, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mook Badhir Vidyalaya, Praygraj, Uttar Pradesh, for the year 2023-2024.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Chetna, Aliganj, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chetna, Aliganj, Uttar Pradesh, for the year 2023-2024.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Aathmeeya Manasika Vikasa Kendram, Telangana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aathmeeya Manasika Vikasa Kendram, Telangana, for the year 2023-2024.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh State Forum for Economically Weaker Sections, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh State Forum for Economically Weaker Sections, Andhra Pradesh, for the year 2023-2024.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Shanthiniketan Residential Institution for Mentally Handicapped Children, Telengana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shanthiniketan Residential Institution for Mentally Handicapped Children, Telengana, for the year 2023-2024.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Anuraag Human Services, Hyderabad, Telengana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Anuraag Human Services, Hyderabad, Telengana, for the year 2023-2024.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the ECO-CLUB, Brahma Institute for the Mentally Handicapped, Mahabubnagar District, Telengana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ECO-CLUB, Brahma Institute for the Mentally Handicapped, Mahabubnagar District, Telengana, for the year 2023-2024.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre (Andhra Mahila Sabha), Hyderabad, Telengana, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre (Andhra Mahila Sabha), Hyderabad, Telengana, for the year 2023-2024.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Child Guidance Centre, Hyderabad, Telengana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Child Guidance Centre, Hyderabad, Telengana, for the year 2023-2024.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Sadhana Society for the Mentally Handicapped, Hyderabad, Telangana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sadhana Society for the Mentally Handicapped, Hyderabad, Telangana, for the year 2023-2024.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the People with Hearing Impaired Network (PHIN), Hyderabad, Telangana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the People with Hearing Impaired Network (PHIN), Hyderabad, Telangana, for the year 2023-2024.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the New Don Bosco Educational Society, Secunerabad, Telangana, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Don Bosco Educational Society, Secunerabad, Telangana, for the year 2023-2024.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of Shree Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, Rajasthan, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, Rajasthan, for the year 2023-2024.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of Narayan Seva Sansathan Udaipur, Rajasthan, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansathan Udaipur, Rajasthan, for the year 2023-2024.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of Mahatma Gandhi Seva Sangh, Maharashtra, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Seva Sangh, Maharashtra, for the year 2022-2023.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of Immaculate Heart of Mary Society, Madonna Special School for the Deaf, Carmel Nagar, Vijaywada, Andhra Pradesh for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Immaculate Heart of Mary Society, Madonna Special School for the Deaf, Carmel Nagar, Vijaywada, Andhra Pradesh, for the year 2023-2024.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of Nagda Zenith Social Welfare Society, Ujjain, Madhya Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Nagda Zenith Social Welfare Society, Ujjain, Madhya Pradesh, for the year 2023-2024.

- (57) (i) A copy of the Annual Report (Hindi and English versions) of Voluntary Organization for Rural Improvement, Keonjhar, Odisha, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Voluntary Organization for Rural Improvement, Keonjhar, Odisha, for the year 2023-2024.
- (58) A copy each of the following papers (Hindi and English versions) under sub-Section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Divyangjan Finance and Development Corporation, for the year 2023-2024.
  - (ii) Annual Report of the National Divyangjan Finance and Development Corporation, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Institute of Correctional Administration, Chandigarh for the years 2023-2024, alongwith audited Accounts.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Rural Development (Shri Kamlesh Paswan) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2022-2023.
  - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agricultural Sciences, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Agricultural Sciences, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, Manipur for the year 2022-2023, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, Manipur, Imphal, for the year 2022-2023.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2021-2022.
  - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai for the year 2023-2024.
  - (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. 1(a) above.
- (3) A copy of the Notification No. S.O. 4319(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> October, 2024, making certain amendments in the Notification No. S.O. 5459(E) dated 26<sup>th</sup> December, 2023 under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.
- (4) A copy of Notification No. S.O. 3642(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> August, 2024, nominating two members of Lok Sabha for a period of two years from the date of notification under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.
- (5) A copy each of the following Notifications to lay on the Table (Hindi and English versions) under of Section 13B of the Central Silk Board Act, 1948:-
  - (i) S.O.3182(E) published in Gazette of India dated 6<sup>th</sup> August, 2024 notifying nomination of Shri Madan Bibhishan Nagargoje, IAS as a member of the Central Silk Board for a period of three years from the date of notification, subject to the provision of the Act.
  - (ii) S.O.3861(E) published in Gazette of India dated 9<sup>th</sup> September, 2024 notifying nominations of Shri Selvam G, Shri G. Lakshminarayana, Shri Radhakrishna and Dr. K. Sudhakar as a members of the Central Silk Board for a period of three years w.e.f. 2<sup>nd</sup> August, 2024 or till

- completion of their term in Lok Sabha.
- (iii) S.O.3877(E) published in Gazette of India dated 10<sup>th</sup> September, 2024 notifying nominations of Dr. Shamla Iqbal and Shri M.B. Rajesh Gowda, IAS as a member of the Central Silk Board for a period of three years from the date of the notification, subject to the provision of the Act.
- (iv) S.O.4830(E) published in Gazette of India dated 7<sup>th</sup> November, 2024 notifying nomination of Shri R. Arun Kumar, IFS as a member of the Central Silk Board for a period of three years from the date of the notification, subject to the provision of the Act.

#### 4. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs (Eighteenth Lok Sabha):-

- (1) First Report on Action Taken by the Government on the observations/recommendations contained in the Twenty-sixth Report of the Standing Committee on External Affairs (17th Lok Sabha) on the subject 'India and Gulf Cooperation Council (GCC) - Contours of Cooperation'.
- (2) Second Report on Action Taken by the Government on the observations/recommendations contained in the Twenty-seventh Report of the Standing Committee on External Affairs (17<sup>th</sup> Lok Sabha) on the subject 'India's Engagement with G20 Countries'.
- (3) Third Report on Action Taken by the Government on the observations/recommendations contained in the Twenty-eighth Report of the Standing Committee on External Affairs (17th Lok Sabha) on the subject 'Countering Global Terrorism at Regional and International Levels'.

# 5. Statements of Standing Committee on Consumer Affairs, Food and Public Distribution

Shri Ashok Kumar Rawat laid on the Table the following Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and V of the

following Action Taken Reports (Seventeenth Lok Sabha) of the Standing Committee on Consumer Affairs, Food and Public Distribution:-

- (1) Thirty-third Report on Action Taken by the Government on the observations/ recommendations contained in the Twenty-seventh Report on the subject 'BIS-Hallmarking & Jewellery' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Thirty-fourth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty-eighth Report on the subject 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution.
- (3) Thirty-fifth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-first Report on the subject 'Coarse Grains Production and Distribution' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution.
- (4) Thirty-sixth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty-second Report on the subject 'Sugar Industry in India- A Review' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

### **6.** Statements by Ministers

- (1) The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) made the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 53<sup>rd</sup> Report of the Standing Committee on Labour, Textiles and Skill Development on 'Development and Promotion of Jute Industry' pertaining to the Ministry of Textiles.

- (ii) the status of implementation of the recommendations contained in the 54<sup>th</sup> Report of the Standing Committee on Labour, Textiles and Skill Development on 'Schemes/Programmes of Central Silk Board for Development and Promotion of Silk Industry' pertaining to the Ministry of Textiles.
- (ii) the status of implementation of the recommendations contained in the 55<sup>th</sup> Report of the Standing Committee on Labour, Textiles and Skill Development on 'Development of Cotton Sector' pertaining to the Ministry of Textiles.
- (2)<sup>\$</sup> The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding recent developments in India's relations with China.

#### 12.05 P.M.

### 7. **Observation**\* by the Speaker

The Speaker observed that as discussed in the meeting with leaders of parties on 2<sup>nd</sup> December, 2024, a special discussion would be held on the '75<sup>th</sup> Anniversary of Adoption of the Constitution of India' on 13<sup>th</sup> and 14<sup>th</sup> December, 2024. Accordingly, the House would also sit on Saturday, the 14<sup>th</sup> December, 2024.

#### #12.06 P.M.

(Lok Sabha adjourned at 1.05 P.M. and reassembled at 2.05 P.M)

#### 2.05 P.M.

#### 8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1) Shri Bharatsinhji Shankarji Dabhi regarding need to reduce the number of toll booths on NH-14 between Santalpurn and Palanpur in Patan Parliamentary constituency, Gujarat.

<sup>&</sup>lt;sup>\$</sup> At 14.06 P.M.

<sup>\*</sup> Original in Hindi. For details, please see the debates of the day.

<sup>&</sup>lt;sup>#</sup> From 12.06 P.M. to 1.05 P.M., Members raised matters of urgent public importance.

- 2) Shri Dushyant Singh regarding need to provide necessary facilities to ensure rehabilitation of tigers in Mukundara Hills Tiger Reserve in Rajasthan.
- 3) Shri Rajesh Ranjan regarding need to expedite construction of railway line from Kursela to Bihariganj and Bihariganj to Birpur.
- 4) Dr. Shashi Tharoor regarding need to take stringent measures to control the production and distribution of banned narcotic substances in Kerala and other parts of country.
- 5) Shri Kirti Azad Jha regarding need to restore concessions on Railway Tickets for senior citizens and accredited journalists.
- 6) Shri Abhay Kumar Sinha regarding need to ensure expeditious disposal of insurance claims of victims of road accidents.
- 7) Smt. Shambhavi regarding need to establish a National Institute of Technology in Samastipur district, Bihar.
- 8) Shri Rudra Narayan Pany regarding need to bestow honour and provide pension to people who participated in the movement led by Late Shri Jai Prakash Narayan in 1975.
- 9) Shri Dharambir Singh regarding need to give fair compensation to farmers whose land have been acquired for laying of oil pipeline in Charkhi Dadri and Bhiwani districts in Haryana.
- 10) Shri Kamakhya Prasad Tasa regarding need to declare tea as a health drink.
- 11) Adv. Adoor Prakash regarding need to expedite completion of the Vizhinjam-Navaikkulam Outer Ring Road Project in Kerala.
- 12) Dr. Ganapathy Rajkumar P. regarding need to include Coimbatore Airport in the list of 'Points of Call' for operation of International Flights.
- 13) Shri M K Raghavan regarding setting up of AIIMS at Kozhikode and allocation of more funds under the National Health Mission to Kerala.
- 14) Shri Vishaldada Prakashbapu Patil regarding need to include 'Dhangar' community of Maharashtra in the list of Scheduled Tribes.
- 15) Shri Devesh Shakya regarding need to address the problems faced by people due to high tension power lines passing over residential colonies in Uttar Pradesh.

- 16) Muhammed Hamdullah Sayeed regarding need to restore operation of Low-Temperature Thermal Desalination (LTTD) plant at Kavaratti in Lakshadweep.
- 17) Shri Ashish Dubey regarding need to establish a National Zoological Park in Jabalpur Parliamentary Constituency, Madhya Pradesh.
- 18) Shri Gyaneshwar Patil regarding need to provide weather based Crop Insurance cover for banana crop.
- 19) Shri Gopal Jee Thakur regarding need to connect villages in Darbhanga Parliamentary Constituency under PMGSY Phase-IV.
- 20) Shri Ravindra Shukla alias Ravi Kishan regarding need to set up floating solar panel in Gorakhpur Parliamentary Constituency, Uttar Pradesh.
- 21) Shri Ramasahayam Raghuram Reddy regarding need for financial assistance to Accelerated Irrigation Benefits Programme in Telangana under Pradhan Mantri Krishi Sinchayee Yojna.
- 22) Shri Anurag Sharma regarding need to extend the benefits of Pradhan Mantri Kisan Samman Nidhi Scheme to the tenant farmers.
- 23) Shri Zia Ur Rehman regarding need to establish a Kendriya Vidyalaya in Sambhal Parliamentary Constituency, Uttar Pradesh.
- 24) Smt. Himadri Singh regarding need to establish a medical college in Central Tribal University in Amarkantak, Madhya Pradesh.
- 25) Dr. C M Ramesh regarding need to repair and maintain the stretches of National Highways passing through Anakkapalle Parliamentary Constituency, Andhra Pradesh.
- 26) Shri Chamala Kiran Kumar Reddy regarding financial assistance for Musi River Rejuvenation Project in Telangana.
- 27) Shri Bidyut Baran Mahato regarding need to restart Smelter plant of Hindustan Copper Limited at Ghatshila in Jamshedpur Parliamentary Constituency, Jharkhand.
- 28) Shri Krishna Prasad Tenneti regarding need to set up Skill Development Centre in every block of the country.

29) Shri S. Venkatesan regarding need to provide adequate infrastructure, facilities and staff at AIIMS, Madurai in Tamil Nadu.

#### 2.24 P.M.

#### 9. Government Bill – Passed

The Banking Laws (Amendment) Bill, 2024

Time Allotted: 3 Hrs. Time Taken: 4 Hrs. 58 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Gaurav Gogoi
- 2. Dr. Sambit Patra
- 3. Shri Rajeev Rai
- 4. Shri Kalyan Banerjee
- 5. Dr. Rani Srikumar
- 6. Shri Daggumalla Prasada Rao
- 7. Shri Anil Yeshwant Desai
- 8. Dr. Alok Kumar Suman
- 9. Smt. Supriya Sule
- 10. Shri Ravindra Dattaram Waikar
- 11. Shri Konda Vishweshwar Reddy
- 12. Shri Arun Bharti
- 13. Shri P.V. Midhun Reddy
- 14. Shri Sudhakar Singh
- 15. Shri Karti P. Chidambaram
- 16. Shri E.T. Mohammed Basheer
- 17. Shri Sachithanantham R.
- 18. Shri N.K. Premachandran
- 19. Shri Sudama Prasad
- 20. Shri K.E. Prakash
- 21. Adv K. Francis George
- 22. Shri Tanuj Punia
- 23. Shri Chhotelal
- 24. Shri Vishaldada Prakashbapu Patil

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 to 9 were adopted.

Clause 10 was adopted.

Clause 11 was adopted.

Clause 12 to 14 were adopted.

Clause 15 and 16 were adopted.

Clause 17 was adopted.

Clause 18 was adopted.

Clause 19 was adopted.

Clause 20 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#### 7.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 4<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, December 4, 2024/Agrahayana 13, 1946 (Saka)

No. 29

#### 11.00 A.M

#### 1. Starred Questions

Starred Question Nos.121 - 127 were orally answered. Replies to Starred Ouestion Nos.128 - 140 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1381 – 1610 were laid on the Table.

#### 12.00 Noon

#### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table :-

- (1) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2022-2023.
  - (ii) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Labour Economics Research and Development, New Delhi, for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), Pune, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), Pune, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Anusandhan National Research Foundation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Anusandhan National Research Foundation, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2023-2024.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Singhbhum (East), for the year 2023-2024.

- (ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum (East), for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2023-2024.
  - (ii) Annual Report of the Electronics Corporation of India Limited,
    Hyderabad, for the year 2023-2024 alongwith Audited Accounts and
    comments of the Comptroller and Auditor General thereon.
- (c) Statement regarding Review by the Government of the working of the Indian Rare Earth Limited (IREL), Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Indian Rare Earth Limited (IREL), Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2023-2024.

(12) A copy of the Notification No. S.O.1437(E) (Hindi and English versions) published in weekly Gazette of India dated 27<sup>th</sup> July, 2024 designating Dr. Aparna Shukla, Scientist, Ministry of Earth Sciences, New Delhi, and Dr. Avinash Kumar, Scientist, National Centre for Polar and Ocean Research, Goa as Inspectors for performing the duties and exercising the powers of inspections in India under the provisions of the India Antarctic Act, 2022, issued under sub-section (1) of Section 30 of the said Act.

The Minister of Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table a copy of the Unique Identification Authority of India (Appointment of Officers and Employees) Second Amendment Regulations, 2024 (Hindi and English Version) published in Notification No. F.No. A-12013/13/RR/2016-UIDAI(E) in Gazette of India dated 17<sup>th</sup> October, 2024 under Section 55 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2023-2024.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2023-2024.
  - (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
  - (i) The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) (Fourth Amendment) Regulations, 2024 published in Notification No. F. No. RG-8/1/(9)/2021-B AND CS (1 AND 3) in Gazette of India dated 8<sup>th</sup> July, 2024 together with a Corrigendum thereto published in Notification No. RG-8/1/1(9)/2021-B AND CS (1 AND 3) dated 14<sup>th</sup> August, 2024.
  - (ii) The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Sixth Amendment) Regulations, 2024 published in Notification No. F. No. RG-8/1/(9)/2021-B AND CS(1 AND 3) in Gazette of India dated 8<sup>th</sup> July, 2024.
  - (iii) The Registration of Consumer Organisations (Amendment) Regulations,
     2024 published in Notification No. RG-10/2/(1)/2023 [E-10742] in
     Gazette of India dated 25<sup>th</sup> July, 2024.
  - (iv) The Rating of Properties for Digital Connectivity Regulations, 2024 published in Notification No. F.No. C-2/3/(2)/2021-QoS in Gazette of India dated 28<sup>th</sup> October, 2024.
  - (v) The Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024, published in Notification No. F.No.RG-17/3/2022-QoS in Gazette of India dated 5<sup>th</sup> August, 2024.

- (vi) The Telecommunication Mobile Number Portability (Ninth Amendment) Regulations, 2024, published in Notification No. F.No. RG-18/(6)/2023-NSL-II in Gazette of India dated 14<sup>th</sup> March, 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 56 of the Telecommunications Act, 2023:-
  - (i) The Telecommunications (Administration of Digital *Bharat Nidhi*) Rules, 2024 published in Notification No. G.S.R.530(E) in Gazette of India dated 30<sup>th</sup> August, 2024.
  - (ii) The Telecommunications (Right of Way) Rules, 2024 published in Notification No. G.S.R.576(E) in Gazette of India dated 17<sup>th</sup> September, 2024.
  - (iii) The Telecommunications (Commercial Radio Operator Certificate of Proficiency to Operate Global Maritime Distress and Safety System) Rules, 2024 published in Notification No. G.S.R.674(E) in Gazette of India dated 30<sup>th</sup> October, 2024.
  - (iv) The Telecommunications (Amateur Services) Rules, 2024 published in Notification No. G.S.R.675(E) in Gazette of India dated 30<sup>th</sup> October, 2024.
- (4) A copy the Telecommunications (Removal of Difficulties) Order, 2024 (Hindi and English versions) published in Notification No. S.O.3948(E) in Gazette of India dated 14<sup>th</sup> September, 2024 under sub-section (2) of Section 58 of the Telecommunications Act, 2023.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B.L.Verma) laid on the Table following notifications (Hindi and English Versions) under subsection (1) of Section 105 of the Consumer Protection Act, 2019:-

(1) The Consumer Protection (Salary, allowances and conditions of service of President and Members of the State Commission and District Commission) (Amendment) Model Rules, 2024 published in Notification No. G.S.R.474(E) in Gazette of India dated 2<sup>nd</sup> August, 2024.

(2) The National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Amendment) Rules, 2024 published in Notification No. G.S.R.588(E) in Gazette of India dated 25<sup>th</sup> September, 2024.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) to lay on the Table a copy of the Prasar Bharati Recruitment Board (Procedure and Conduct of Business) Regulations, 2024 (Hindi and English Version) published in Notification No – 10/001(2)/2024-PBRB in Gazette of India dated 13<sup>th</sup> September, 2024, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Aluminum Company Limited, Bhubaneswar, for the year 2023-2024
  - (ii) Annual Report of the National Aluminum Company Limited, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NLC India Limited, Chennai, and its subsidiary companies for the year 2023-2024.
  - (ii) Annual Report of the NLC India Limited, Chennai, and its subsidiary companies, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies [Volume I and Volume II (Part I to IV)] for the year 2023-2024.
  - (ii) Annual Report of the Coal India Limited, Kolkata, for the year 2023-2024, and its subsidiary companies [Volume I and Volume II (Part I to IV)] for the4 year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India on Operational Performance of Hindustan Copper Limited-Union Government (Commercial) (No. 12 of 2023) (Performance Audit), under Article 151(1) of the Constitution.
- (3) A copy each of the following Notifications (Hindi and English versions) under subsection (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
  - (i) S.O.2936(E) published in Gazette of India dated 24<sup>th</sup> July, 2024 notifying M/s Bhushilp Mines and Minerals Pvt Ltd under 'Category A Exploration Agencies'.
  - (ii) S.O.3054(E) published in Gazette of India dated 31<sup>st</sup> July, 2024 proposed to undertake prospecting and mining operations in respect of mineral Gold and any other minerals in the State of Karnataka.
  - (iii) S.O.3847(E) published in Gazette of India dated 9<sup>th</sup> September, 2024 notifying Smt. Farida M. Naik, Joint Secretary as the "Designated Officer".
  - (iv) S.O.3929(E) published in Gazette of India dated 13<sup>th</sup> September, 2024 notifying M/s GMMCO Technology Services Limited under 'Category A Exploration Agencies'.

- (4) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002:-
  - (i) S.O.3246(E) published in Gazette of India dated 10<sup>th</sup> August, 2024 establishing the Offshore Areas Mineral Trust constituting the Governing Body and Executive Committee, mentioned therein.
  - (ii) The Offshore Areas Mineral Trust Rules, 2024 published in Notification No. G.S.R.490(E) in Gazette of India dated 9<sup>th</sup> August, 2024.
  - (iii) The Offshore Areas Mineral (Auction) Rules, 2024 published in Notification No. G.S.R.502(E) in Gazette of India dated 14<sup>th</sup> August, 2024.
  - (iv) S.O.3648(E) published in Gazette of India dated 28<sup>th</sup> August, 2024 notifying Shri Vivek Kumar Bajpai, Joint Secretary, Ministry of Mines as the administering authority for the purpose of the Offshore Areas Mineral (Development and Regulation) Act, 2002.
  - (v) The Offshore Areas Operating Right Rules, 2024 published in Notification No. G.S.R.646(E) in Gazette of India dated 16<sup>th</sup> October, 2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2023-2024.

# 4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 3<sup>rd</sup> December, 2024, Rajya Sabha passed the Oilfields (Regulation and Development) Amendment Bill, 2024.

# 5. Bill as passed by Rajya Sabha – Laid on the Table

The Oilfields (Regulation and Development) Amendment Bill, 2024.

## **6.** Statement of Standing Committee on Energy

Shri Shrirang Appa Barne to lay the Statement (Hindi and English versions) showing final action-taken by the Government on observations/recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on observations/recommendations contained in the Thirty-fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24) of the Ministry of Power'.

# 7. Reports of Standing Committee on Coal, Mines And Steel

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) First Report on Demands for Grants (2024-25) relating to the Ministry of Coal.
- (2) Second Report on Demands for Grants (2024-25) relating to the Ministry of Mines.
- (3) Third Report on Demands for Grants (2024-25) relating to the Ministry of Steel.

# 8. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) made the following statements regarding:-

(1) the status of implementation of the recommendations contained in the 16<sup>th</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 4<sup>th</sup> Report of the Committee on Demands for Grants (2019-2020) pertaining to the Ministry of Planning.

- (2) the status of implementation of the recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 10<sup>th</sup> Report of the Committee on Demands for Grants (2020-2021) pertaining to the Ministry of Planning.
- (3) the status of implementation of the recommendations contained in the 38<sup>th</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 28<sup>th</sup> Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Planning.
- (4) the status of implementation of the recommendations contained in the 50<sup>th</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 43<sup>rd</sup> Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Planning.
- (5) the status of implementation of the recommendations contained in the 64<sup>th</sup> Report of the Standing Committee on Finance on action taken by the Government on the Obsrvations/Recommendations contained in the 57<sup>th</sup> Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Planning.
- the status of implementation of the recommendations contained in the 17<sup>th</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 5<sup>th</sup> Report of the Committee on Demands for Grants (2019-2020) pertaining to the Ministry of Statistics and Programme Implementation.

- (7) the status of implementation of the recommendations contained in the 22<sup>nd</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 11<sup>th</sup> Report of the Committee on Demands for Grants (2020-2021) pertaining to the Ministry of Statistics and Programme Implementation.
- (8) the status of implementation of the recommendations contained in the 39<sup>th</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 29<sup>th</sup> Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Statistics and Programme Implementation.
- (9) the status of implementation of the recommendations contained in the 51<sup>st</sup> Report of the Standing Committee on Finance on action taken by the Government on the recommendations contained in the 44<sup>th</sup> Report of the Committee on Demands for Grants (2022-2023) pertaining to the Ministry of Statistics and Programme Implementation.
- (10) the status of implementation of the recommendations contained in the 65<sup>th</sup> Report of the Standing Committee on Finance on action taken by the Government on the Observations/ Recommendations contained in the 58<sup>th</sup> Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Statistics and Programme Implementation.

## \*1.09 P.M.

#### 9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Vishnu Dayal Ram regarding need to construct weirs to ensure continuous flow of water in Koel and Amanat Rivers in Palamu Parliamentary Constituency, Jharkhand.
- 2) Shri Dulu Mahato regarding need to restart flight operations from Dhanbad Airport, Jharkhand.
- 3) Shri Kali Charan Singh regarding need to address the problems arising out of coal mining activities in Tandwa Area of Chatra Parliamentary Constituency, Jharkhand.
- 4) Shri Janardan Singh Sigriwal regarding need to run Vande Bharat/Amrit Bharat train from Chhapra/Siwan Junction to Delhi, Kolkata and Varanasi.
- 5) Smt. D. K. Aruna regarding need to set up a Textile Park in Narayanpet District in Mahababunagar Parliamentary Constituency, Telangana.
- 6) Shri Kripanath Mallah regarding upgradation of Dullabcherra Railway Station in Karimganj Parliamentary Constituency, Assam.
- 7) Smt. Malvika Devi regarding need for financial assistance for construction of a new barrage under Udayanti River Project at Sinpali block of Nuapada district, Odisha.
- 8) Dr. Nishikant Dubey regarding need to recognize the aborigines of Santhal Pargana as Scheduled Tribes.
- 9) Shri Lumba Ram regarding need to augment railway services in Jalore Parliamentary Constituency, Rajasthan.
- 10) Smt. Bharti Pardhi regarding need to extend the services of Patalkot Express (train no 14623/24) upto Balaghat in Madhya Pradesh.

\* From 12.07 P.M. to 1.09 P.M., Members raised matters of urgent public importance.

- 11) Shri Ramesh Chandappa Jigajinagi regarding problems faced by LIC agents.
- 12) Dr. Bachhav Shobha Dinesh regarding need to ensure fair and transparent conduct of Private Health Insurance Companies in disposal of claims.
- 13) Adv. Gowaal Kagada Padavi regarding need to introduce train services between Nandurbar and Pune.
- 14) Shri Gaurav Gogoi regarding need to expedite construction of bridge connecting Jorhat and Majuli in Assam.
- 15) Shri Saptagiri Sankar Ulaka regarding need to resolve the Mahanadi River dispute between Odisha and Chhattisgarh.
- 16) Shri Ram Shiromani Verma regarding need to provide adequate DAP to farmers in Shrawasti Parliamentary Constituency, Uttar Pradesh.
- 17) Shri Virendra Singh regarding need to increase the number of Procurement Centres for paddy farmers in Chandauli district, Uttar Pradesh.
- 18) Shri Khalilur Rahaman regarding introduction of various graduate/post graduate courses and Professional Skill Development Programmes in Aligarh Muslim University at Murshidabad centre in West Bengal.
- 19) Thiru D.M. Kathir Anand regarding need to provide enhanced devolution of taxes to Tamil Nadu.
- 20) Shri Selvaganpathi T.M. regarding need to include Lambadis community in Tamil Nadu in the list of Scheduled Tribes.
- 21) Shri G M Harish Balayogi regarding comprehensive execution of Pradhan Mantri Matsya Sampada Yojna in Konaseema region of Andhra Pradesh.
- 22) Shri Dinesh Chandra Yadav regarding construction of a ring dam on Kosi River in Bihar.

23) Shri Sudama Prasad regarding need to expedite construction of

Indrapuri Reservoir Project on Sone River in Shahabad region, Bihar.

24) Dr. Rajesh Mishra regarding need to declare human deaths caused by honey bee stings as unnatural death and make provisions for payment

of compensation for such deaths.

25) Shri Imran Masood regarding need to set up a Super Specialty

Department in Shaikh-Ul-Hind Maulana Mahmood Hasan Medical

College in Saharanpur, Uttar Pradesh.

26) Shri Jugal Kishore regarding compensation to families who migrated

from Chhamb Sector during Kargil War and resumption of payment of

compensation to people displaced due to Canal Dam in Samba Mirpur

in Jammu and Kashmir.

27) Shri Mansukhbhai Dhanjibhai Vasava regarding need to make legal

provisions to ensure vesting of educational and employment rights to

orphaned and abandoned children.

28) Shri Hanuman Beniwal regarding pollution in Indira Gandhi Canal

caused by industrial waste.

#### 1.10 P.M.

#### 10. Government Bill – Under consideration

The Railways (Amendment) Bill, 2024.

Time Allotted: 4 Hrs.

Time Taken: 5 Hrs. 50 Mts.

The motion for consideration of the Bill was moved by Shri Ashwini Vaishnaw.

The following members took part in the debate:-

1. Shri Manoj Kumar

2. Shri Ravindra Shukla Alias Ravi Kishan

3. Shri Neeraj Maurya

4. Shri Bapi Haldar

5. Shri Thanga Tamilselvan

6. Shri G.M. Harish Balayogi

Shri Kaushalendra Kumar

- 8. Shri Arvind Ganpat Sawant
- 9. Shri Shrirang Appa Barne
- 10. Shri Nilesh Dnyandev Lanke
- 11. Smt. Aparajita Sarangi
- 12. Shri M.K. Raghavan
- 13. Shri Rajesh Verma
- 14. Dr. Gumma Thanuja Rani
- 15. Dr. M.P. Abdussamad Samadani
- 16. Shri Dharambir Singh
- 17. Smt. Sanjna Jatav
- 18. Shri Ramashankar Rajbhar
- 19. Shri Sudhakar Singh
- 20. Smt. Mitali Bag
- 21. Shri G. Selvam
- 22. Shri Mukeshkumar Chandrakaant Dalal
- 23. Shri Kali Charan Munda
- 24. Shri Amra Ram
- 25. Shri Sudama Prasad
- 26. Shri Chandan Chauhan
- 27. Com. V. Selvaraj
- 28. Ms. Kangna Ranaut
- 29. Shri Shyamkumar Daulat Barve
- 30. Smt. Lovely Anand
- 31. Adv. Chandra Shekhar
- 32. Shri Rajesh Ranjan
- 33. Shri Kalyan Banerjee
- 34. Shri N.K. Premachandran
- 35. Shri Lavu Sri Krishna Devarayalu
- 36. Shri Kamakhya Prasad Tasa
- 37. Shri Gurjeet Singh Aujla
- 38. Shri Gurmeet Singh Meet Hayer
- 39. Shri Anurag Sharma
- 40. Shri Asaduddin Owaisi
- 41. Shri Virendra Singh
- 42. Shri Radha Mohan Singh
- 43. Shri C.N. Annadurai
- 44. Shri Dilip Saikia
- 45. Dr. Mallu Ravi
- 46. Shri Aga Syed Ruhullah Mehdi
- 47. Shri Ravindra Dattaram Waikar
- 48. Shri Dhaval Laxmanbhai Patel

- 49. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
- 50. Shri Khagen Murmu
- 51. Shri Rajkumar Roat
- 52. Shri Darshan Singh Choudhary
- 53. Shri B. Manickam Tagore
- 54. Shri Ashish Dubey
- 55. Adv K. Francis George
- 56. Shri Lalji Verma
- 57. Shri Bharat Singh Kushwah
- 58. Smt. Supriya Sule
- 59. Shri Bunty Vivek Sahu
- 60. Smt. Bharti Pardhi
- 61. Shri Kuldeep Indora
- 62. Smt. Manju Sharma
- 63. Dr. Rajeev Bharadwaj
- 64. Shri Vijayakumar Alias Vijay Vasanth
- 65. Shri Balabhadra Majhi
- 66. Dr. Manna Lal Rawat
- 67. Shri Rajmohan Unnithan
- 68. Dr. Rajesh Mishra
- 69. Shri Jai Prakash
- 70. Smt. Kanimozhi Karunanidhi
- 71. Dr. Faggan Singh Kulaste
- 72. Shri Amrinder Singh Raja Warring

The discussion was not concluded.

#### 7.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 5<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Thursday, December 5, 2024/Agrahayana 14, 1946 (Saka)

No. 30

#### 11.00 A.M

## 1. Starred Questions

Starred Question Nos. 141 - 147 were orally answered. Replies to Starred Question Nos.148 - 160 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1611 – 1840 were laid on the Table.

## 12.00 Noon

# 3. **Observation**\* by Speaker

The Speaker made an observation and appealed to members to follow Rules and maintain decorum in the House.

### 12.03 P.M.

# 4. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table :-

(1) A copy of the Notification No. S.O.3471(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> August, 2024, making certain amendments in Notification No. S.O.246(E) dated 17<sup>th</sup> January, 2024 sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

<sup>\*</sup> Original in Hindi. For details, please see the debates of the day

- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the REC Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the REC Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the GRID Controller of India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the GRID Controller of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2023-2024.

- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2023-2024.
  - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh) Jammu, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh) Jammu, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2023-2024.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2023-2024.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2023-2024, together with Audit Report thereon.

(3) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2023-2024.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2023-2024.
  - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) Statement regarding Review by the Government of the working of the ONGC Videsh Limited (OVL), New Delhi, for the year 2023-2024.

- (ii) Annual Report of the ONGC Videsh Limited (OVL), New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2023-2024.
  - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) Statement regarding Review by the Government of the working of the Balmer and Lawrie & Company Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Balmer and Lawrie & Company Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Balmer Lawrie Investment Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Balmer Lawrie Investment Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) Statement regarding review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (k) (i) Statement regarding Review by the Government of the working of the Bharat Petro Resources Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Petro Resources Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. 1(k) above.
- (3) A Copy of each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2024-2025.
  - (ii) Memorandum of Understanding between the India Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2024-2025.
  - (iii) Memorandum of Understanding between the Balmer Lawrie & Company Limited and the Ministry of Petroleum and Natural Gas for the year 2024-2025.
  - (iv) Memorandum of Understanding between the M/s Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2024-2025.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2022-2023.
- (2) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon, alongwith Delay statement.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under the sub-section (2) of Section 39 of the National Institutes of Food Technology, Entrepreneurship and Management Act, 2021:-
  - (i) The National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, Tamil Nadu Academic Ordinances, 2024 published in Notification No. F. No. I-12052/3/2023-ID in Gazette of India dated 12<sup>th</sup> October, 2024.
  - (ii) The National Institute of Food Technology, Entrepreneurship and Management, Kundli, Haryana Academic Ordinances, 2024 published in Notification No. F. No. I-11018/1/2023-ID in Gazette of India dated 7<sup>th</sup> August, 2024.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Tribal Affairs (Shri Durgadas Uikey) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Sarda Mission, Khonsa, Tirap, Arunachal Pradesh, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Sarda Mission, Khonsa, Tirap, Arunachal Pradesh, for the years 2015-2016 and 2016-2017.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Buddhist Cultural Preservation Society, Arunachal Pradesh, for the years 2019-2020, 2020-2021 and 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Buddhist Cultural Preservation Society, Arunachal Pradesh, for the years 2019-2020, 2020-2021 and 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha, Murshibad, for the years 2015-2016, 2016-2017, 2019-2020, 2020-2021 and 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Murshibad, for the years 2015-2016, 2016-2017, 2019-2020, 2020-2021 and 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Beldanga, Murshidabad, for the years 2015-2016, 2016-2017, 2020-2021 and 2021-2022, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Beldanga, Murshibad, for the years 2015-2016, 2016-2017, 2020-2021 and 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Muluk Bolpur, Birbhum, West Bengal, for the years 2015-2016 and 2016-2017 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Muluk Bolpur, Birbhum, West Bengal, for the years 2015-2016 and 2016-2017.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha Balurghat, Dakshin, Dinajpur, West Bengal, for the years 2015-2016 and 2016-2017 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha Balurghat, Dakshin, Dinajpur, West Bengal, for the years 2015-2016 and 2016-2017.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of GoaldihaJati-Upajati Blue Bird Women's Welfare Centre, West Bengal for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the GoaldihaJati-Upajati Blue Bird Women's Welfare Centre, West Bengal for the years 2022-2023 and 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha, Kunor, Uttar Dinajpur, West Bengal, for the years 2022-2023 and 2023-2024 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha, Kunor, Uttar Dinajpur, West Bengal, for the years 2022-2023 and 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Vivekanand Institute of Social Health and Welfare Service, Narainpur, Chhattisgarh, for the years 2017-2018, 2018-2019 and 2019-2020 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vivekanand Institute of Social Health and Welfare Service, Narainpur, Chhattisgarh, for the years 2017-2018, 2018-2019 and 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh, for the years 2015-2016 and 2016-2017 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh, for the years 2015-2016 and 2016-2017.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rinchen Zangpo Society, Himachal Pradesh, for the year 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rinchen Zangpo Society, Himachal Pradesh, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Gram Vikas Parishad, Assam, for the years 2015-2016 and 2016-2017 alongwith Audited Accounts for the year 2015-2016, 2016-2017 & 2018.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gram Vikas Parishad, Assam, for the years 2015-2016, 2016-2017 & 2017-2018.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Adarsh Lok Kalyan Sanstha, Madhya Pradesh, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Adarsh Lok Kalyan Sanstha, Madhya Pradesh, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above for the years 2019-2020, 2020-2021 and 2021-2022.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Keshav Gramotthan Shikshan Samiti, Dindori, Madhya Pradesh, for the years 2016-2017 and 2021-2022 alongwith Audited Accounts for the years 2016-2017, 2021-2022 and 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Keshav Gramotthan Shikshan Samiti, Dindori, Madhya Pradesh, for the years 2016-2017, 2021-2022 and 2022-2023.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above for the years 2016-2017 and 2021-22.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the MP Adiwashi Sevak Sangh, Madhya Pradesh, for the years 2019-2020, 2020-2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MP Adiwashi Sevak Sangh, Madhya Pradesh, for the year 2019-2020, 2020-2021 and 2021-2022.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Pandey Shiksha Samitisatna, Madhya Pradesh, for the years 2019-2020, 2020-2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandey Shiksha Samitisatna, Madhya Pradesh, for the years 2019-2020, 2020-2021 and 2021-2022.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above for the years.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Khanderao Education Society, Dhule, Maharashtra for the years 2015-2016 and 2016-2017 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khanderao Education Society, Dhule, Maharashtra for the years 2015-2016 and 2016-2017.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Renukadevi Shikshan Prasarak Mandal, Maharashtra, for the years 2021-2022 and 2022-2023 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Renukadevi Shikshan Prasarak Mandal, Maharashtra, for the years 2021-2022 and 2022-2023.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Jai Hind Mitra Mandal, Maharashtra, for the years 2020-2021, 2021-22 and 2022-2023 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jai Hind Mitra Mandal, Maharashtra, for the years 2020-2021, 2021-22 and 2022-2023.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangh (Barajuri Unit) Ghatsila, Jharkhand, for the year 2020-2021 and 2021-2022 alongwith Audited Accounts for the years 2020-2021, 2021-2022 and 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangh (Barajuri Unit) Ghatsila, Jharkhand, for the years 2020-2021 and 2021-2022 and 2022-2023.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above for the years 2020-2021 and 2021-2022.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangh (Sonari) Jamshedpur, Jharkhand, for the years 2021-2022 alongwith Audited Accounts for the years 2021-2022 and 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangh (Sonari) Jamshedpur, Jharkhand, for the years 2021-2022, 2021-2022 and 2022-2023.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha (Pakur), Jharkhand, for the years 2015-2016 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha (Pakur), Jharkhand for the years 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Tuberculosis Sanatorium, Jharkhand, for the year 2016-2017 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Tuberculosis Sanatorium, Jharkhand for the year 2016-2017.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Ashrama Cherrapunjee, Meghalaya, for the year 2016-2017 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Ashrama Cherrapunjee, Meghalaya, for the year 2016-2017.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the International Rural Education & Cultural Association (INRECA) Raypipla Road, Timbapada, Dediapada Dist. Narmada, Gujarat, for the years 2019-2020, 2020-2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Rural Education & Cultural Association (INRECA) Raypipla Road, Timbapada, Dediapada Dist. Narmada, Gujarat for the years 2019-2020, 2020-2021 and 2021-2022.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Sri Swamy Sarva Dharma Sharanalaya Trust, Tumkur, Karnataka, for the years 2019-2020, 2020-2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sri Swamy Sarva Dharma Sharanalaya Trust, Tumkur, Karnataka for the years 2019-2020, 2020-2021 and 2021-2022.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.

- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Sevashram Sangha (Sundergarh Branch), District-Sundergarh, Odisha, for the years 2019-2020 and 2020-2021 alongwith Audited Accounts for the years 2019-2020, 2020-2021, 2021-2022 and 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha (Sundergarh Branch), District-Sundergarh, Odisha for the years 2019-2020 and 2020-2021 and 2021-2022.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Kalinga Institute of Social Sciences, District-Khordha, Odisha, for the years 2020--2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Sevashram Sangha (Sundergarh Branch), District-Sundergarh, Odisha for the year 2020-2021 and 2021-2022.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Holy Home, Nuapada, Odisha, for the years 2016-2017, 2021-2022, 2022-2023 and 2023-2024 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Holy Home, Nuapada, Odisha, for the years 2016-2017, 2021-2022, 2022-2023 and 2023-2024.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Koraput Development Foundation, District-Koraput, Odisha, for the years 2013-2014, 2014-2015 and 2021-2022 alongwith Audited Accounts for the years 2013-2014, 2014-2015, 2015-2016, 2016-2017, 2021-2022 and 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Koraput Development Foundation, District-Koraput, Odisha for the years 2013-2014, 2014-2015, 2015-2016, 2016-2017, 2021-2022 and 2022-2023.

- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above for the years 2013-2014, 2014-15, 2015-16, 2016-2017, 2021-2022 and 2022-2023.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Youth Service Action and Social Development Research Institute (NYSASDRI), Santhasara, P.O. Santhapur, Via-: Gondia, District-Dhenkanal, Odisha, for the years 2019-2020 and 2020-2021 alongwith Audited Accounts for the years 2019-2020, 2020-2021 and 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Youth Service Action and Social Development Research Institute (NYSASDRI), Santhasara, P.O. Santhapur, Via-: Gondia, District-Dhenkanal, Odisha, for the years 2019-2020 and 2020-2021 and 2021-2022.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) the Prakalpa, At/PO of Jyotipur, District Keonjhar, Odisha, for the years 2018-2019, 2019-2020 and 2020-2021 alongwith Audited Accounts for the years 2018-2019, 2019-2020, 2020-2021 and 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jyotipur, District Keonjhar, Odisha, for the years 2018-2019, 2019-2020, 2020-2021 and 2021-2022.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Sarvodaya Samiti, Gandhi Nagar, At/Po-Koraput, Orissa, for the years 2016-2017, 2017-2018 and 2018-2019 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarvodaya Samiti, Gandhi Nagar, At/Po-Koraput, Orissa, for the years 2016-2017, 2017-2018 and 2018-2019.

- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramakrishna Ashrama AT/P.O. M. Rampur, Dist.- Kalahandi, Odisha, for the years 2015-2016, 2016-2017, 2021-2022 and 2022-2023 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramakrishna Ashrama AT/P.O. M. Rampur, Dist.- Kalahandi, Odisha, for the years 2015-2016, 2016-2017, 2021-2022 and 2022-2023.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Nature, Education & Health (SNEH), ND 19-20, IRC Village, Nayapalli, VIP, Bhubaneshwar, Odisha, for the year 2020-21 alongwith Audited Accounts for the year 2020-2021 and 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Nature, Education & Health (SNEH), ND 19-20, IRC Village, Nayapalli, VIP, Bhubaneshwar, Odisha for the years 2020-21 and 2021-2022.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwa Jeevan Seva Sangha, At-Saradhapur, District Khurda, Odisha for the years 2015-16 and 2016-17 alongwith Audited Accounts for the years 2015-2016, 2016-2017 and 2017-2018.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vishwa Jeevan Seva Sangha, At-Saradhapur, District
     Khurda, Odisha for the years 2015-2016, 2016-2017 and 2017-2018.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution and Rural Development Service State Manipur for the years 2019-2020, 2020-2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Type Writing Institution and Rural Development Service State Manipur for the years 2019-2020, 2020-2021 and 2021-2022.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the United Rural Development Service, Thoubal, Manipur, for the years 2019-2020, 2020-2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the United Rural Development Service, Thoubal, Manipur for the year 2019-2020, 2020-2021 and 2021-2022.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Chil Chil Asian Mission Society, Kangpokpi, Manipur, for the years 2019-2020, 2020-2021 and 2021-2022 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chil Chil Asian Mission Society, Kangpokpi, Manipur, for the years 2019-2020, 2020-2021 and 2021-2022.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Siamsinpawlpi, Lamka, Manipur, for the years 2016-2017 and 2022-2023 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Siamsinpawlpi, Lamka, Manipur for the year 2016-2017 and 2022-2023.
- (71) Statement (Hindi and English versions) showing reasons for 2016-2017 a delay in laying the papers mentioned at (70) above
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Graameeya Makkal Abivirudhi Iyakkam, Coimbatore, for the years 2015-2016 and 2016-2017 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Graameeya Makkal Abivirudhi Iyakkam, Coimbatore, for the years 2015-2016 and 2016-2017.
- (73) Statement (Hindi and English versions) showing reasons for a delay in laying the papers mentioned at (72) above
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Nilgiris Adivasi Welfare Associaltion, Kotagiri, Tamil Nadu for the years 2020-2021 alongwith Audited Accounts for the years 2020-2021 and 2021-2022.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilgiris Adivasi Welfare Associaltion, Kotagiri, Tamil Nadu for the years 2020-2021 and 2021-2022.
- (75) Statement (Hindi and English versions) showing reasons for a delay in laying the papers mentioned at (74) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table :-

- (1) A copy of the Notification No. G.S.R. 609(E) (Hindi and English version) published in Gazette of India dated 8<sup>th</sup> October, 2024, notifying pre-determined rates of premium chargeable for different uses/locations for the year 2022-2023, mentioned therein, under Section 58 of the Delhi Development Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Steelworks
  Construction Limited, Kolkata, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hospital Services Consultancy Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Hospital Services Consultancy Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2023-2024.
  - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) Review by the Government of the working of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2023-2024.
  - (ii) Annual Report of the Uttar Pradesh Metro Rail Corporation Limited, Lucknow, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the Noida Metro Rail Corporation Limited, Noida, for the year 2023-2024.
  - (ii) Annual Report of the Noida Metro Rail Corporation Limited, Noida, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Maharashtra Metro Corporation Limited, Nagpur, for the year 2023-2024.
  - (ii) Annual Report of the Maharashtra Metro Corporation Limited, Nagpur for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2023-2024.

(4) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Affairs for the year 2024-2025.

The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) on behalf of the Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2022-2023.
  - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Rohini Heliport Limited, New Delhi, for the year 2022-2023.
  - (ii) Annual Report of the Rohini Heliport Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## 5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 4<sup>th</sup> December, 2024, Rajya Sabha passed the Boilers Bill, 2024.

## 6. Bill as passed by Rajya Sabha – Laid on the Table

The Boilers Bill, 2024.

## 7. Reports of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the following Action Taken Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2024-25):-

- (1) First Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in All India Institute of Medical Sciences (AIIMS)' pertaining to the Ministry of Health and Family Welfare.
- (2) Second Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-seventh Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL)' pertaining to the Ministry of Steel.
- (3) Third Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirtieth Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in various Departments/ Organisations/Institutions under Department of Personnel and Training (DoPT)' pertaining to the Ministry of Personnel, Public Grievances and Pensions.

(4) Fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-third Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Reserve Police Force (CRPF)' under the Ministry of Home Affairs.

(Due to interruptions, Lok Sabha adjourned at \*12.12 A.M. and re-assembled at 2.00 P.M.)

## 2.00 P.M.

#### 8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Arun Govil regarding need to establish a National Sugar Institute in Meerut, Uttar Pradesh.
- 2) Shri Vishweshwar Hegde Kageri regarding need to develop Gokarna in Uttara Kannada Parliamentary Constituency as a Spiritual Tourism Cluster under Special Assistance to States for Capital Investment.
- 3) Shri Ananta Nayak regarding need to establish Rail Wagon Repair Workshop in Keonjhar Parliamentary Constituency, Odisha.
- 4) Shri Suresh Kumar Kashyap regarding need to expedite construction of Dr. Yashwant Singh Parmar Medical College in Nahan, Sirmaur district, Himachal Pradesh.
- 5) Shri Sunil Kumar regarding need to rehabilitate people displaced due to floods and erosion and presently residing on railway land in Valmiki Nagar Parliamentary Constituency, Bihar.
- 6) Shri Ajay Bhatt regarding need to address the problem of forest fire caused by high tension wire passing over forests in Uttarakhand.

<sup>\*</sup> From 12.07 P.M. to 12.12 P.M., Members raised matters of urgent public importance.

- 7) Shri Pradeep Purohit regarding need to declare Gandhamardan Parbat located in Bargarh Parliamentary Constituency as national asset and develop it as a centre of Tourism, Sports and Sustainable Development.
- 8) Shri Arun Kumar Sagar regarding alleged sub-standard construction work of Bypass on NH-731 in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
- 9) Shri Ravindra Dattaram Waikar regarding need to launch residential housing schemes under PMAY for Jhuggi-Jhopri dwellers in Mumbai.
- 10) Shri Asit Kumar Mal regarding prices of life-saving medicines.
- 11) Shri Balabhadra Majhi regarding need to ensure daily payment of wages to the Job Card Holders under MGNREGA.
- 12) Shri Dilip Saikia regarding expansion of capacity of Bongaigaon Refinery in Assam.
- 13) Ms. Praniti Sushilkumar Shinde regarding transparency in functioning of Electronic Voting Machines (EVMs).
- 14) Smt. Supriya Sule regarding need for expeditious procurement of Soyabean from farmers in Maharashtra.
- 15) Shri Harish Chandra Meena regarding need to extend the facility of Kisan Credit Card to Animal Husbandry and Dairy Sector.
- 16) Dr. Vinod Kumar Bind regarding need to provide stoppage to Howrah-Lalkuan Express at Bhadohi Railway Station and introduce a train from Gyanpur Road Railway Station to Lucknow.
- 17) Shri Kodikunnil Suresh regarding upgradation of National Homoeopathy Research Institute in Mental Health (NHRIMH) at Kurichy, Kerala as AIIMS, Homoeopathy.
- 18) Shri Ramesh Awasthi regarding need to restart Tool Room and Technology Centre in Fazalganj, Kanpur.

19) Shri Ashok Kumar Rawat regarding need to extend the area under Lucknow Cantonment Board upto Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh.

20) Ms. Iqra Choudhary regarding need to ensure adequate supply of DAP and Urea to farmers particularly in Uttar Pradesh.

21) Shri Lalji Verma regarding water contamination caused by the Ash Dam of NTPC Tanda, District Ambedkarnagar, Uttar Pradesh.

22) Shri Sanjay Dina Patil regarding need to rehabilitate people residing in the vicinity of Sanjay Gandhi National Park, Mumbai.

23) Shri Tharaniventhan M.S. regarding need to provide rope car facility in Raja Desingh Fort in Gingee, Tamil Nadu.

#### 2.01 P.M.

#### 9. Government Bill – Under consideration

The Railways (Amendment) Bill, 2024.

Time Allotted: 4 Hrs. Time Taken: 6 Hrs. 04 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Ashwini Vaishnaw on 4<sup>th</sup> December, 2024, continued.

Shri Ashwini Vaishnaw initiated his reply to the debate.

(Due to interruptions, Lok Sabha adjourned at 2.11 P.M. and re-assembled at 3.00 P.M.)

Shri Ashwini Vaishnaw resumed his speech and his speech was unfinished.

The discussion was not concluded.

#### 3.04 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 6<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, December 6, 2024/Agrahayana 15, 1946 (Saka)

No. 31

#### 11.00 A.M

# 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos.161 - 180 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos.1841 - 2070 would be printed in official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon.)

#### 12.00 Noon.

# 2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the State Legal Services Authority Union Territory, Chandigarh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Legal Services Authority, Union Territory, Chandigarh, for the year 2023-2024.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2023-2024.
- (3) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-
  - (i) Report No. 278 Urgent Need to Amend Rule 14(4) of Order VII of the Code of Civil Procedure, 1908.
  - (ii) Report No. 279 Usage of the Law of Sedition.
  - (iii) Report No. 280 The Law on Adverse Possession.
  - (iv) Report No. 281 Compensation for Damage due to Installation of Towers and Transmission Lines under the Indian Telegraph Act, 1885 and the Electricity Act, 2003.
  - (v) Report No. 282 Amendment in Section 154 of the Code of Criminal Procedure, 1973 for enabling online registration of FIR.
  - (vi) Report No. 283 Age of consent under the protection of children from Sexual Offences Act, 2012.
  - (vii) Report No. 284 Revisiting the law on prevention of damage to public property.
  - (viii) Report No. 285 The Law on criminal defamation.
  - (ix) Report No. 286 A Comprehensive review of the Epidemic Diseases Act, 1897.
  - (x) Report No. 287 Law on Matrimonial Issues relating to Non-Resident Indians and Overseas Citizens of India.
  - (xi) Report No. 289 Trade secrets and economic espionage.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Contaminants, Toxins and Residues), First Amendment Regulations, 2024 published in Notification No. F.No. 01-SP (PAR)-Notification-Pesticides/Stds-FSSAI/2017 in Gazette of India dated 18<sup>th</sup> October, 2024.
  - (ii) The Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2024 published in Notification No. F.No. REG-11027/2/2022 Regulations-FSSAI in Gazette of India dated 18<sup>th</sup> October, 2024.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission of Indian System of Medicine Act, 2020:-
  - (i) The National Commission for Indian System of Medicine (Pre-Ayurveda-Programme for Bachelor of Ayurvedic Medicine and Surgery) Regulations, 2024 published in Notification No. F.No. BOA/3-B/PAP/2024

- in Gazette of India dated 28<sup>th</sup> October, 2024.
- (ii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards of Postgraduate Unani Education) Regulations, 2024 published in Notification No. F.No. BUSS/Unani PG Regul./2023 in Gazette of India dated 30<sup>th</sup> September, 2024.
- (iii) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards of Postgraduate Siddha Education)
  Regulations, 2024 published in Notification No. F.No. BUSS/Siddha PG
  Regl./2023 in Gazette of India dated 30<sup>th</sup> September, 2024.
- (iv) The National Commission for Indian System of Medicine (Minimum Essential Standards, Assessment and Rating for Postgraduate Institutions and Minimum Standards for Postgraduate Education in Ayurveda) Regulations, 2024 published in Notification No. F.No. BOA/2-I/2024 in Gazette of India dated 4<sup>th</sup> October, 2024.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2023-2024, together with Audit Report thereon.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2023-2024.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2023-2024, together with Audit Report thereon.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2023-2024.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
  - (i) The Drugs (.... Amendment) Rules, 2023 published in Notification No. G.S.R.922(E) in Gazette of India dated 28<sup>th</sup> December, 2023 together with a Corrigendum thereto published in Notification No. G.S.R. 666(E) dated 28<sup>th</sup> October, 2024.
  - (ii) The New Drugs and Clinical Trials (Amendment) Rules, 2024, published in Notification No. G.S.R.581(E) in Gazette of India dated 19<sup>th</sup> September, 2024.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 7(i) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2023-2024.
  - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Hawrah, for the year 2023-2024.
  - (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Howrah, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Udupi Cochin Shipyard Limited, Kancheepuram, for the year 2023-2024.
  - (ii) Annual Report of the Udupi Cochin Shipyard Limited, Kancheepuram, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2023-2024.
  - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Authority, Mangalore, for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mangalore Port Authority, Mangalore, for the year 2023-2024.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Authority, Tuticorin, for the year 2023-

- 2024 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Authority, Tuticorin, for the year 2023-2024.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Authority, Mumbai, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Authority, Mumbai, for the year 2023-2024.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2023-2024, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2023-2024.
- (7) A copy of the New Mangalore Port Authority (Meetings of Board, its Powers and Transaction of Business) Regulations, 2024 (Hindi and English versions) published in Notification No. 11/2/2022/PAC.1 in Gazette of India dated 19<sup>th</sup> September, 2024 under Section 73 of the Major Port Authorities Act, 2021.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Garden Reach Shipyards and Engineers Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Garden Reach Shipyards and Engineers Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2023-2024.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Vishakhapatnam, for the year 2023-2024.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Vishakhapatnam, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2023-2024.
  - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English Version) of the National Institute of Mountaineering and Adventure Sports, Dirang, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi & English Version) by the Government of the working of the National Institute of Mountaineering and Adventure Sports, Dirang, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi & English Version) of the Himalayan Mountaineering Institute, Darjeeling, West Bengal, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi & English Version) by the Government of the working of Himalayan Mountaineering Institute, Darjeeling, West Bengal, for the year 2023-2024.

The Minister of State in the Ministry of Women and Child Development (Shrimati Savitri Thakur) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

# 3. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on 5<sup>th</sup> December, 2024, Rajya Sabha agreed without any amendment to the Bharatiya Vayuyan Vidheyak, 2024, as passed by Lok Sabha.

# 4. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-25):-

- (1) First Report on Action taken by the Government on the recommendations contained in the Thirty-first Report (17thLok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- "Implementation of reservation Policy in the Ministries/Departments of Government of India with specific reference to the Municipal Corporation of Delhi (MCD)."
- (2) Second Report on Action taken by the Government on the recommendations contained in the Twenty-fifth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Role of Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) in formulation, implementation and monitoring of reservation policy".

# 5. Reports of Standing Committee on Finance

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) First Report on Demands for Grants (2024-25) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises).
- (2) Second Report on Demands for Grants (2024-25) of the Ministry of Finance (Department of Revenue).
- (3) Third Report on Demands for Grants (2024-25) of the Ministry of Corporate Affairs.

- (4) Fourth Report on Demands for Grants (2024-25) of the Ministry of Planning.
- (5) Fifth Report on Demands for Grants (2024-25) of the Ministry of Statistics and Programme Implementation.
- (6) Sixth Report on Action Taken by the Government on recommendations contained in 59th Report (Seventeenth Lok Sabha) on the subject 'Cyber Security and Rising Incidence of Cyber/White Collar Crimes'.
- (7) Seventh Report on Action Taken by the Government on recommendations contained in 66th Report (Seventeenth Lok Sabha) on the subject 'Performance Review and Regulation of Insurance Sector'.

# 6. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) made a statement regarding the status of implementation of the Action taken by the Government on the recommendations/ observations of the Department Related Parliamentary Standing Committee on Health and Family Welfare in its 139<sup>th</sup> & 147<sup>th</sup> Reports on Cancer Care Plan & Management: Prevention, Diagnosis, Research & Affordability of Cancer Treatment.
- (2) The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) made the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on External Affairs on 'Welfare of Indian Diaspora: Policies/Schemes' pertaining to the Ministry of External Affairs.

- (ii) the status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on External Affairs on 'Demands for Grants (2023-24)' pertaining to the Ministry of External Affairs.
- (iii) the status of implementation of the recommendations contained in the 22<sup>nd</sup> Report of the Standing Committee on External Affairs on 'India's Neighbourhood First Policy' pertaining to the Ministry of External Affairs.

# 7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 9<sup>th</sup> December, 2024.

8. Motion for election to the All India Institute of Medical Sciences (AIIMS) at Bhubaneswar, Bilaspur, Mangalagiri, Bibinagar, Patna, Madurai, Rishikesh, Deoghar And Guwahati

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the Nine All India Institute of Medical Sciences (AIIMS) at Bhubaneswar, Bilaspur, Mangalagiri, Bibinagar, Patna, Madurai, Rishikesh, Deoghar and Guwahati subject to the other provisions of the said Act."

The motion was put to vote and adopted.

#### 12.06 P.M.

#### 9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Janardan Mishra regarding need to provide details of all the expenditure incurred on treatment of patients during hospitalization under Ayushman Bharat Scheme.
- 2) Smt. Shobhanaben Mahendrasinh Baraiya regarding need to expedite construction of Himmatnagar-Khedbrahma and Mahesana-Ambaji new railway line projects.
- 3) Shri Ganesh Singh regarding development of tourist circuit connecting places of tourist importance in Madhya Pradesh.
- 4) Smt. Manju Sharma regarding need to regularize unauthorized colonies in cities.
- 5) Shri Jagdambika Pal regarding need to establish National Rural Bank of India.
- 6) Shri Manna Lal Rawat regarding need to take necessary measures for promotion of skill development among youths in the country.
- 7) Shri Manish Jaiswal regarding need to make adequate safety measures to prevent road accidents occurring due to black spots on roads in Hazaribagh Parliamentary Constituency, Jharkhand.
- 8) Smt. Sangeeta Kumari Singh Deo regarding need to include 'Kuli' as the synonym of 'Kulis' in the list of Scheduled Tribes.
- 9) Shri Rodmal Nagar regarding need to construct a new railway line between Ramganjmandi and Ujjain via Jhalawar.
- 10) Ms. S Jothimani regarding need to address the problems being faced by LIC agents and policy holders.
- 11) Dr. M. K. Vishnu Prasad regarding operation of regular commercial flights from Neyveli Airport in Tamil Nadu.

- 12) Shri K.C. Venugopal regarding decision of Dental Council of India for withdrawal of recognition to Alappuzha Dental College in Kerala.
- 13) Shri Murari Lal Meena regarding privatization of power sector in Rajasthan.
- 14) Shri Dharmendra Yadav regarding determination of creamy layer in respect of Class III and IV OBC employees.
- 15) Shri C N Annadurai regarding need to set up a Krishi Vigyan Kendra at Chinnamottur village in Tiruvannamalai Parliamentary Constituency, Tamil Nadu.
- 16) Shri Arvind Ganpat Sawant regarding revival of MTNL and BSNL.
- 17) Shri Joyanta Basumatary regarding incidents of death due to malaria in Bodoland Territorial region.
- 18) Shri Umeshbhai Babubhai Patel regarding problems faced by fishermen of Daman and Diu Parliamentary Constituency.

#### #12.09 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 9<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

<sup>\*</sup> From 12.08 P.M. to 12.09 P.M., Member raised matters of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, December 9, 2024/Agrahayana 18, 1946 (Saka)

No. 32

#### 11.00 A.M

# 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos.181 - 200 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos.2071 – 2300 would be printed in official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon.)

#### 12.00 Noon.

#### 2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Samgra Shiksha State Mission Authority, Kavaratti, for the year 2022-2023 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Samgra Shiksha State Mission Authority, Kavaratti, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Samgra Shiksha, Dehradun, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttarakhand Samgra Shiksha, Dehradun, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samgra Shiksha, Dadra and Nagar Haveli and Daman and Dui, Daman, for the year 2022-2023, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samgra Shiksha, Dadra and Nagar Haveli and Daman and Dui, Daman, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samgra Shiksha Chandigarh, Chandigarh, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samgra Shiksha Chandigarh, Chandigarh, for the year 2023-2024.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/211 in Gazette of India dated 20<sup>th</sup> November, 2024.
  - (ii) The Securities and Exchange Board of India (Foreign Venture Capital Investor) (Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/203 in Gazette of India dated 5<sup>th</sup> September, 2024.

- (iii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/197 in Gazette of India dated 2<sup>nd</sup> August, 2024.
- (iv) The Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/198 in Gazette of India dated 6<sup>th</sup> August, 2024.
- (v) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Second Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/205 in Gazette of India dated 18<sup>th</sup> September, 2024.
- (vi) The Securities and Exchange Board of India (Delisting of Equity Shares) (Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/206 in Gazette of India dated 25<sup>th</sup> September, 2024.
- (vii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Third Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/207 in Gazette of India dated 27<sup>th</sup> September, 2024.
- (viii) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Third Amendment) Regulations, 2024 published in Notification No. SEBI-LAD-NRO/GN/2024/208 in Gazette of India dated 27<sup>th</sup> September, 2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.3485(E) published in Gazette of India dated 14<sup>th</sup> August, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(NT) dated 3<sup>rd</sup> August, 2001.
  - (ii) S.O.3720(E) published in Gazette of India dated 30<sup>th</sup> August, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3<sup>rd</sup> August, 2001.
  - (iii) S.O.3945(E) published in Gazette of India dated 13<sup>th</sup> September, 2024,

- together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3<sup>rd</sup> August, 2001.
- (iv) S.O.4239(E) published in Gazette of India dated 26<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3<sup>rd</sup> August, 2001.
- (v) S.O.4267(E) published in Gazette of India dated 30<sup>th</sup> September, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs (N.T.) dated 3<sup>rd</sup> August, 2001.
- (vi) G.S.R.4535(E) published in Gazette of India dated 15<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No. 36/2001-Customs(N.T.) dated 3<sup>rd</sup> August, 2001.
- (vii) G.S.R.4642(E) published in Gazette of India dated 23<sup>rd</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(N.T.) dated 3<sup>rd</sup> August, 2001.
- (viii) G.S.R.4777(E) published in Gazette of India dated 30<sup>th</sup> October, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(N.T.) dated 3<sup>rd</sup> August, 2001.
- (ix) G.S.R.4906(E) published in Gazette of India dated 12<sup>th</sup> November, 2024, together with an explanatory memorandum seeking to amend Notification No.36/2001-Customs(N.T.) dated 3<sup>rd</sup> August, 2001.
- (x) G.S.R.4919(E) published in Gazette of India dated 13<sup>th</sup> November, 2024, together with an explanatory memorandum seeking to amend notification No. 36/2001-Customs(N.T.) dated 3<sup>rd</sup> August, 2001.
- (xi) G.S.R.4931(E) published in Gazette of India dated 14<sup>th</sup> November, 2024, together with an explanatory memorandum seeking to amend notification No.36/2001-Customs(N.T.) dated 3<sup>rd</sup> August, 2001.
- (xii) Order No. F. No. 462/07/2024-Cus.V (Ad-hoc Exemption Order No. 06 of 2024) dated 18<sup>th</sup> October, 2024, regarding Ad-hoc exemption from payment of Customs Duty on humanitarian assistance to Zimbabwe, Malawi, Zambia and Namibia in the form of food grains together with an

### explanatory memorandum.

- (3) A copy of the G.S.R.725(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> November, 2024 together with an explanatory memorandum seeking to amend Notification No. 18/2021-Customs (ADD) dated 27<sup>th</sup> March, 2021 under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (4) A copy of the G.S.R.716(E) (Hindi and English versions) published in Gazette of India dated 19<sup>th</sup> November, 2024 together with an explanatory memorandum seeking to amend Notification No. 11/2017-Central Excise, dated the 30<sup>th</sup> June, 2017 under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- (5) A copy of the 43<sup>rd</sup> Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto- December, 2024
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2023-2024.
- (7) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947:-
  - (i) S.O.3046(E) published in Gazette of India dated 30<sup>th</sup> July, 2024, notifying the services, mentioned therein, engaged in the following industrial undertakings to be a public utility service for a further period of six months with effect from 30<sup>th</sup> July, 2024.
  - (ii) S.O.3096(E) published in Gazette of India dated 02<sup>nd</sup> August, 2024, declaring the services mentioned therein engaged in the manufacture of Alumina and Aluminum and mining Bauxite industry to be a public utility service for a further period of six months with effect from the 04<sup>th</sup> September, 2024.
  - (iii) S.O.3493(E) published in Gazette of India dated 16<sup>th</sup> August, 2024, notifying the services mentioned therein engaged in Bank Note Paper Mill India Private limited, Mysore, Karnataka to be a public utility service for a further period of six months with effect from the 19.08.2024.
  - (iv) S.O.3494(E) published in Gazette of India dated 16<sup>th</sup> August, 2024, notifying the services mentioned therein, engaged in the industry of transport (Other than railways) for the carriage of passengers or goods, by land or water to be a public utility service for a further period of six months with effect from the 16<sup>th</sup> August, 2024.
  - (v) S.O.3495(E) published in Gazette of India dated 16<sup>th</sup> August, 2024, notifying the services engaged in the Iron and Steel industries to be a public utility service for a further period of six months with effect from the 17<sup>th</sup> August, 2024.

- (vi) S.O.3646(E) published in Gazette of India dated 28<sup>th</sup> August, 2024, notifying the services engaged in manufacture or production of mineral oil (crude oil), motor and aviation spirit, diesel oil, kerosene oil, fuel oil, diverse hydrocarbon oils and their blends including synthetic fuels, lubricating oils and the like to be a public utility service for further period of six months w.e.f. 28<sup>th</sup> August, 2024.
- (vii) S.O.4486(E) published in Gazette of India dated 14<sup>th</sup> October, 2024, notifying the services engaged in the Iron Ore Mining to be a public utility service, for a further period of six months w.e.f. 14<sup>th</sup> October, 2024.
- (viii) S.O.4822(E) published in Gazette of India dated 6<sup>th</sup> November, 2024, notifying the services of the industry engaged in the Lead and Zinc Mining Industry to be a public utility service, for a further period of six months w.e.f. 14<sup>th</sup> October, 2024.
- (ix) S.O.4823(E) published in Gazette of India dated 6<sup>th</sup> November, 2024, notifying the services engaged in the Bhartiya Reserve Bank Note Mudran (P) Limited, Mysore (Karnataka) and Salboni (West Bengal) to be a public utility service for a period of six months from the date of publication of this notification.
- (x) S.O.4828(E) published in Gazette of India dated 6<sup>th</sup> November, 2024, notifying to declare the services engaged in the Copper Mining industry to be a public utility service for a period of six months w.e.f 7<sup>th</sup> November, 2024.
- A copy of the Employees' Deposit-Linked Insurance (Second Amendment) Scheme, 2024 (Hindi and English versions) published in Notification No. G.S.R. 715(E) in Gazette of India dated 19<sup>th</sup> November, 2024 under sub-sections (1) and (2) of Section 7 of the Employees' Provident funds and Miscellaneous, Provisions Act, 1952.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
  - (i) The Environment (Protection) Second Amendment Rules, 2024 published in Notification No. S.O. 3864(E) in Gazette of India dated 10<sup>th</sup> September, 2024.
  - (ii) The Environment Protection (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024 published in Notification No. S.O. 4790(E) in Gazette of India dated 4<sup>th</sup> November, 2024.
  - (iii) The Environment (Protection) Amendment Rules 2012, published in Notification No. G.S.R. 513(E) in Gazette of India dated 28<sup>th</sup> June, 2012.
  - (iv) The Environment (Protection) Amendment Rules, 2017 published in Notification No. S.O. 2537(E) in Gazette of India dated 9<sup>th</sup> August, 2017.
  - (v) The Environment (Protection) Second Amendment Rules, 2020 published in Notification No. S.O. 3235(E) in Gazette of India dated 22<sup>nd</sup> September, 2020.
  - (vi) The Environment (Protection) Amendment Rules, 2020 published in Notification No. S.O. 1127(E) in Gazette of India dated 18<sup>th</sup> March, 2020.
  - (vii) The Environment (Protection) Third Amendment Rules, 2020 published in Notification No. S.O. 4367(E) in Gazette of India dated 3<sup>rd</sup> December, 2020.
  - (viii) The Environment (Protection) Amendment Rules, 2021 published in Notification No. S.O. 2346(E) in Gazette of India dated 16<sup>th</sup> June, 2021.
  - (ix) The Environment (Protection) Fifth Amendment Rules, 2021 published in Notification No. S.O. 5487(E) in Gazette of India dated 31<sup>st</sup> December, 2021.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
  - (i) S.O. 1567(E) published in Gazette of India dated 15<sup>th</sup> May, 2017, declaring Eco Sensitive Zone around Great Indian Bustard National Park, Rollapadu Wildlife Sanctuary, Andhra Pradesh.
  - (ii) S.O. 2409(E) published in Gazette of India dated 18<sup>th</sup> June, 2021, declaring Eco Sensitive Zone around Sri Venkateshwara National Park and Sanctuary, Andhra Pradesh.
  - (iii) S.O. 2936(E) published in Gazette of India dated 28<sup>th</sup> August, 2020, declaring Eco Sensitive Zone around Sri Penusila Wildlife Sanctuary, Andhra Pradesh.
  - (iv) S.O. 3922(E) published in Gazette of India dated 22<sup>nd</sup> September, 2021, declaring Eco Sensitive Zone around Nagoarjuna Sagar Srisailam Tiger Reserve and Wildlife Sanctuary, Andhra Pradesh.
  - (v) S.O. 4373(E) published in Gazette of India dated 21<sup>st</sup> October, 2021, declaring Eco Sensitive Zone around Nagarajunasagar Srisailam Tiger Reserve and Wildlife Sanctuary.
  - (vi) S.O. 1193(E) published in Gazette of India dated 12<sup>th</sup> March, 2021, declaring Eco Sensitive Zone around Campbell Bay National Park, Andaman & Nicobar Islands.
  - (vii) S.O. 1194(E) published in Gazette of India dated 12<sup>th</sup> March, 2021, declaring Eco Sensitive Zone around Galathea Bay National Park, Andaman & Nicobar Islands.
  - (viii) S.O. 2020(E) published in Gazette of India dated 29<sup>th</sup> April, 2022, declaring Eco Sensitive Zone around Mahatma Gandhi Marine National Park, Andaman & Nicobar Islands.
  - (ix) S.O. 1923(E) published in Gazette of India dated 6<sup>th</sup> May, 2024, declaring Eco Sensitive Zone around Sessa Orchid Sanctury Eagle Nest WLS & Pakke Tiger Reserve, Arunanchal Pradesh.

- (x) S.O. 1718(E) published in Gazette of India dated 30<sup>th</sup> April, 2021, declaring Eco Sensitive Zone around Kane Wildlife Sanctuary, Arunachal Pradesh.
- (xi) S.O. 3243(E) published in Gazette of India dated 9<sup>th</sup> August, 2024, declaring Eco Sensitive Zone around Kamlang Wildlife Sanctuary & Namdapha Tiger Reserve, Arunachal Pradesh.
- (xii) S.O. 1716(E) published in Gazette of India dated 30<sup>th</sup> April, 2021, declaring Eco Sensitive Zone around Chakrashila Wildlife Sanctuary, Assam.
- (xiii) S.O. 1923(E) published in Gazette of India dated 25<sup>th</sup> April, 2022, declaring Eco Sensitive Zone around Panidehing Bird Sanctuary, Assam.
- (xiv) S.O. 1924(E) published in Gazette of India dated 25<sup>th</sup> April, 2022, declaring Eco Sensitive Zone around Barail Wildlife Sanctuary, Assam.
- (xv) S.O. 2715(E) published in Gazette of India dated 11<sup>th</sup> July, 2024, making certain amendments in the Notification No. S.O.1817(E) dated 7<sup>th</sup> June, 2017.
- (xvi) S.O. 70(E) published in Gazette of India dated 10<sup>th</sup> January, 2017, declaring Eco Sensitive Zone around Bhimbandh Wildlife Sanctuary, Bihar.
- (xvii) S.O. 3184(E) published in Gazette of India dated 6<sup>th</sup> August, 2024, making certain amendments in the Notification No. S.O.71(E) dated 10<sup>th</sup> January, 2017.
- (xviii) S.O. 3736(E) published in Gazette of India dated 2<sup>th</sup> September, 2024, making certain amendments in the Notification No. S.O.3549(E) dated 2<sup>nd</sup> September, 2024.
- (xix) S.O. 3831(E) published in Gazette of India dated 6<sup>th</sup> September, 2024, making certain amendments in the Notification No. S.O.70(E) dated 10<sup>th</sup> January, 2017.

- (xx) S.O. 4337(E) published in Gazette of India dated 4<sup>th</sup> October, 2024, making certain amendments in the Notification No. S.O.3517(E) dated 23<sup>rd</sup> November, 2016.
- (xxi) S.O. 4386(E) published in Gazette of India dated 9<sup>th</sup> October, 2024, making certain amendments in the Notification No. S.O.2201(E) dated 12<sup>th</sup> July, 2017.
- (xxii) S.O. 834(E) published in Gazette of India dated 22<sup>nd</sup> February, 2021, making certain amendments in the Notification No. S.O.416(E) dated 20<sup>th</sup> June, 1991.
- (xxiii) S.O. 3592(E) published in Gazette of India dated 2<sup>nd</sup> September, 2021, making certain amendments in the Notification No. S.O.133(E) dated 4<sup>th</sup> February, 2003.
- (xxiv) S.O. 327(E) published in Gazette of India dated 24<sup>th</sup> January, 2022, making certain amendments in the Notification No. S.O.884(E) dated 19<sup>th</sup> December, 1996.
- (xxv) S.O. 2820(E) published in Gazette of India dated 21<sup>st</sup> June, 2022, making certain amendments in the Notification No. S.O.52(E) dated 17<sup>th</sup> January, 2001.
- (xxvi) S.O. 625(E) published in Gazette of India dated 9<sup>th</sup> February, 2023, making certain amendments in the Notification No. S.O.884(E) dated 19<sup>th</sup> December, 1996, Maharashtra.
- (xxvii) S.O. 1125(E) published in Gazette of India dated 10<sup>th</sup> March, 2023, making certain amendments in the Notification No. S.O.884(E) dated 19<sup>th</sup> December, 1996.
- (xxviii) S.O. 2133(E) published in Gazette of India dated 9<sup>th</sup> May, 2023, making certain amendments in the Notification No. S.O.884(E) dated 19<sup>th</sup> December, 1996.
- (xxix) S.O. 4029(E) published in Gazette of India dated 30<sup>th</sup> September, 2021, amendment 1545(E) dated 25<sup>th</sup>, June, 2009.
- (xxx) S.O. 2994(E) published in Gazette of India dated 12<sup>th</sup> September, 2017, declaring Eco Sensitive Zone around Neora Valley National Park, West Bengal.

- (xxxi) S.O. 3613(E) published in Gazette of India dated 17<sup>th</sup> November, 2017, declaring Eco Sensitive Zone around Singalila National Park, West Bengal.
- (xxxii) S.O. 5836(E) published in Gazette of India dated 26<sup>th</sup> November, 2018, declaring Eco Sensitive Zone around Raiganj Wildlife Sanctuary, West Bengal.
- (xxxiii) S.O. 319(E) published in Gazette of India dated 15<sup>th</sup> January, 2019, declaring Eco Sensitive Zone around Senchal Wildlife Sanctuary, West Bengal.
- (xxxiv) S.O. 1931(E) published in Gazette of India dated 7<sup>th</sup> June, 2019, declaring Eco Sensitive Zone around Chapramari Wildlife Sanctuary, West Bengal.
- (xxxv) S.O. 3151(E) published in Gazette of India dated 30<sup>th</sup> August, 2019, declaring Eco Sensitive Zone around Ramnabagan Wildlife Sanctuary, West Bengal.
- (xxxvi) S.O. 3652(E) published in Gazette of India dated 10<sup>th</sup> October, 2019, declaring Eco Sensitive Zone around Bibhutibhushan Wildlife Sanctuary, West Bengal.
- (xxxvii) S.O. 1962(E) published in Gazette of India dated 18<sup>th</sup> June, 2020, amendment in the final notification of Eco-sensitive zone around Ramnabagan wildlife Sanctuary.
- (xxxviii) S.O. 2937(E) published in Gazette of India dated 28<sup>th</sup> August, 2020, declaring Eco Sensitive Zone around Ballavpur Wildlife Sanctuary, West Bengal.
- (xxxix) S.O. 4500(E) published in Gazette of India dated 14<sup>th</sup> October, 2024, making certain amendments in the Notification No. S.O.2994(E) dated 11<sup>th</sup> September, 2017.
- (xl) S.O. 2930(E) published in Gazette of India dated 18th December, 2012, declaring Eco Sensitive Area around Bhagirathi, Uttarakhand.

- (xli) S.O. 1656(E) published in Gazette of India dated 17<sup>th</sup> April, 2018, making certain amendments in the Notification No. S.O.2930(E) dated 18<sup>th</sup> December, 2012.
- (xlii) S.O. 94(E) published in Gazette of India dated 6<sup>th</sup> January, 2020, making certain amendments in the Notification No. S.O.102(E) dated 1<sup>st</sup> February, 1989.
- (xliii) S.O. 5253(E) published in Gazette of India dated 14<sup>th</sup> November, 2022, making certain amendments in the Notification No. S.O.2930(E) dated 18<sup>th</sup> December, 2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item Nos.[( iii to ix of (1) and Item No. (2)] above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2023-2024.

- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government of the working of the Pondicherry Ashok Bihar Hotel Corporation Limited, Puducherry, for the year 2023-2024.
  - (ii) Annual Report of the Pondicherry Ashok Bihar Hotel Corporation Limited, Puducherry, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2023-2024.
  - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Youth Affairs and Sports (Shrimati Raksha Nikhil Khadse) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2022-2023 alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under Section 50 of the Indian Institute of Information Technology Act, 2014:-
  - (i) The Indian Institute of Information Technology, Allahabad (Amendment) Statutes, 2024 published in Notification No. S.O. 3230(E) in Gazette of India dated 9<sup>th</sup> August, 2024.
  - (ii) The Indian Institute of Information Technology, Design and Manufacturing, Kurnool (Amendment) Statutes, 2024 published in Notification No. S.O. 3226(E) in Gazette of India dated 9<sup>th</sup> August, 2024.
  - (iii) The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram (Amendment) Statutes, 2024 published in Notification No. S.O. 3227(E) in Gazette of India dated 9<sup>th</sup> August, 2024.
  - (iv) The Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur (Amendment) Statutes, 2024 published in Notification No. S.O. 3228(E) in Gazette of India dated 9<sup>th</sup> August, 2024.
  - (v) The Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior (Amendment) Statutes, 2024 published in Notification No. S.O. 3229(E) in Gazette of India dated 9<sup>th</sup> August, 2024.

- (2) A copy of the Council of Architecture (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.512(E) in Gazette of India dated 20<sup>th</sup> August, 2024 under sub-section (3) Section 45 of the Architects Act, 1972
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, Chennai, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, Chennai, for the year 2023-2024 together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, Chennai, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Udaipur, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Udaipur, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Visakhapatnam, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Visakhapatnam, for the year 2023-2024.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Sikkim, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Sikkim, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garwal, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garwal, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Jodhpur, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Jodhpur, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Jodhpur, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 2023-2024, together with audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2023-2024
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2023-2024, alongwith audited accounts
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, Indian, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2022-2023.
  - (ii) A copy of the Annual Statement of Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2022-2023.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Allahabad, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2023-2024 alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2023-2024.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Raichur, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Information Technology, Raichur, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Raichur, for the year 2023-2024.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Information Technology, Bhagalpur, for the year 2023-2024, together with audit report
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Bhagalpur, for the year 2023-2024.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, Tamil Nadu, for the year 2022-2023, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, Tamil Nadu, for the year 2022-2023.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, Kurnool, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, Kurnool, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, Kurnool, for the year 2023-2024.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore, Tamil Nadu, for the year 2023-2024.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2023-2024.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2022-2023, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2022-2023.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Mumbai for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Mumbai, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Mumbai, for the year 2023-2024.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Dharwad, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Dharwad, for the year 2023-2024.
- (30) (i) A copy each of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Central University, Motihari, for the years 2020-2021 and 2021-2022.
  - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Central University, Motihari, for the years 2020-2021 and 2021-2022.
- (31) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2023-2024.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the year 2023-2024.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (4) of Section 469 of the Companies Act, 2013:-
  - (i) The Companies (Adjudication of Penalties) Amendment Rules, 2024 published in Notification No. G.S.R.476(E) in Gazette of India dated 5<sup>th</sup> August, 2024.
  - (ii) The Companies (Registration of Foreign Companies) Amendment Rules, 2024 published in Notification No. G.S.R.491(E) in Gazette of India dated 12<sup>th</sup> August, 2024.
  - (iii) The Companies (Indian Accounting Standards) Amendment Rules, 2024 published in Notification No. G.S.R.492(E) in Gazette of India dated 12<sup>th</sup> August, 2024.
  - (iv) The Companies (Compromises, Arrangements and Amalgamations)
    Amendment Rules, 2024 published in Notification No. G.S.R.555(E) in
    Gazette of India dated 9<sup>th</sup> September, 2024.
  - (v) The Companies (Indian Accounting Standards) Second Amendment Rules, 2024 published in Notification No. G.S.R.554(E) in Gazette of India dated 9<sup>th</sup> September, 2024.
  - (vi) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2024 published in Notification No. G.S.R.583(E) in Gazette of India dated 20<sup>th</sup> September, 2024.
  - (vii) The Companies (Accounts) Amendment Rules, 2024 published in Notification No. G.S.R.587(E) in Gazette of India dated 24<sup>th</sup> September, 2024.

- (viii) The Companies (Indian Accounting Standards) Third Amendment Rules, 2024 published in Notification No. G.S.R.602(E) in Gazette of India dated 28<sup>th</sup> September, 2024.
- (ix) The Companies (Adjudication of Penalties) Second Amendment Rules, 2024 published in Notification No. G.S.R.630(E) in Gazette of India dated 9<sup>th</sup> October, 2024.
- (2) A copy of the Limited Liability Partnership (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.475(E) in Gazette of India dated 5<sup>th</sup> August, 2024 under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2023-2024.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2023-2024.

## 3. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste laid on the Table the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-25):-

(1) Final action taken statement of the Government on the recommendations contained in chapter I of the Twenty Eighth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject"Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Oil Companies and Status of allotment of Petrol and Gas agencies (CNG, PNG, LPG etc) and other related Agencies/ Units to Schedule Castes and Scheduled Tribes".

(2) Final action taken statement of the Government on the recommendations contained in chapter I of the Twenty Ninth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Subject- "Review of Functioning of National Scheduled Castes Finance & Development Corporation (NSFDC)."

## 4. Statement of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka laid on the Table a Statement (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on the Thirty-sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in Thirty-second Report (Seventeenth Lok Sabha) on "Pradhan Mantri Gram Sadak Yojana - (PMGSY)" (2022-23) of the Ministry of Rural Development (Department of Rural Development)'.

(Due to interruptions, Lok Sabha adjourned at 12.05 A.M. and re-assembled at 2.00 P.M.)

### 2.00 P.M.

### 5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Parshottambhai Rupala regarding need to develop a special policy for disposal of Enemy Properties.
- 2) Smt. D. K. Aruna regarding need to set up a Handloom Park in Jogulamba Gadwal district, Telangana.
- 3) Shri Jagdambika Pal regarding need to establish a heliport in Kapilvastu in Siddharthnagar district, Uttar Pradesh under UDAN Scheme.

- 4) Shri Rajiv Pratap Rudy regarding need to enforce the directives of National Green Tribunal and Supreme Court against illegal construction in Himachal Pradesh and Uttarakhand.
- 5) Dr. Jayanta Kumar Roy regarding need to promote Jalpaiguri in West Bengal as a heritage tourism destination.
- 6) Smt. Malvika Devi regarding need for a bypass road for Junagarh NAC in Kalahandi Parliamentary Constituency.
- 7) Shri Rodmal Nagar regarding need to develop a centralized system for conversion and utilization of agriculture waste to garner optimum results in agriculture and animal husbandry sectors.
- 8) Shri Ashok Kumar Rawat regarding need to construct railway overbridge/underpass at railway crossings in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 9) Dr. Bhola Singh regarding need to provide houses under Pradhan Mantri Awas Yojana to families presently living in Tin Shed houses.
- 10) Shri Ramesh Awasthi regarding need to restart Lal Imli Mill of Kanpur, Uttar Pradesh.
- 11) Shri Hibi Eden regarding need to take comprehensive measures to protect the river Periyar in Kerala from industrial pollution.
- 12) Prof. Varsha Eknath Gaikwad regarding rehabilitation of people living on railway land in Mumbai.
- 13) Shri Balwant Baswant Wankhade regarding need to curb incidents of cyber fraud.
- 14) Shri Robert Bruce C. regarding need to grant adequate funds for upgradation of the ESIC Hospital in Tirunelveli, Tamil Nadu.

- 15) Md. Rakibul Hussain regarding need to address the problems of floods and erosion caused by river Brahmaputra in Assam.
- 16) Shri Sanatan Pandey regarding stoppage of trains and ugradation of halt stations to full fledged railway stations in Ballia and Ghazipur district of Uttar Pradesh.
- 17) Shri Aditya Yadav regarding action taken in the incident of boiler blast at NTPC Plant in Unchahar, Raibareli, Uttar Pradesh.
- 18) Shri Kirti Azad Jha regarding need to adhere to robust pharmaceutical regulatory framework to ensure transparency in pharmaceuticals distribution and procurement process.
- 19) Shri Malaiyarasan D. regarding problems to be faced by sugarcane farmers due to proposed implementation of Sugarcane (Control) Order-2024.
- 20) Shri Lavu Sri Krishna Devarayalu regarding problems being faced by the employees of Kendriya Vidyalayas in the country.
- 21) Shri Dileshwar Kamait regarding need to construct an overbridge on NH-106 and NH-57 intersection at Simrahi Bazar in Supaul district, Bihar.
- 22) Smt. Supriya Sule regarding providing legal status to MSP for agriculture produce.
- 23) Shri Maddila Gurumoorthy regarding six-laning of Nellore Chennai National Highway.
- 24) Shri Sudhakar Singh regarding need to ensure adequate supply of DAP to farmers.
- 25) Shri N. K. Premchandaran regarding need to earmark the un-utilized property of Parvathy Mills for establishment of new ESI Medical College at Kollam, Kerala.

### 2.01 P.M.

### 6. Government Bill – Under consideration

The Railways (Amendment) Bill, 2024.

Time Allotted: 4 Hrs. Time Taken: 6 Hrs. 05 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Ashwini Vaishnaw on 4<sup>th</sup> December, 2024, continued.

Shri Ashwini Vaishnaw initiated his reply to the debate and his speech was unfinished.

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 3.00 P.M.)

3.01 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 10<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Tuesday, December 10, 2024/Agrahayana 19, 1946 (Saka)

No. 33

#### 11.00 A.M

## 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos. 201 - 220 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos.2301 - 2530 would be printed in official report for the day.

## 2. **Observation**\* by Speaker

The Speaker appealed to the members to maintain decorum and allow smooth functioning of the House.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon.)

### 12.00 Noon

## 3. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

<sup>\*</sup> Original in Hindi. For details, please see the debates of the day.

- (i) S.O.416(E) published in Gazette of India dated 6<sup>th</sup> February, 2015, regarding amendment in import policy conditions of cardamoms under ITC (HS) 0908 31 of Chapter 09 of ITC (HS), 2012 Schedule 1 (Import Policy).
- (ii) S.O.3838(E) published in Gazette of India dated 6<sup>th</sup> February, 2017, regarding amendment in Import Policy condition of pepper classified under Chapter 09 of ITC (HS), 2017 Schedule 1 (Import Policy).
- (iii) S.O.1309(E) published in Gazette of India dated 21<sup>st</sup> March, 2018, regarding amendment in Import Policy condition of pepper classified under Chapter 09 of ITC (HS), 2017 Schedule 1 (Import Policy).
- (iv) S.O.3612(E) published in Gazette of India dated 25<sup>th</sup> July, 2018, regarding amendment in Import Policy of arecanut classified under Exim code 080280 of Chapter 08 of ITC (HS), 2017 Schedule I (Import Policy).
- (v) S.O.3613(E) published in Gazette of India dated 25<sup>th</sup> July, 2018, regarding amendment in Policy condition of pepper classified under Chapter 09 of ITC (HS), 2017 Schedule I (Import Policy).
- (2) Five Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2023-2024.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust, New Delhi, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Materials Research Institute, Thane, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Materials Research Institute, Thane, for the year 2023-2024.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2023-2024.
  - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the EEPC India, Kolkata, for the year 2023-2024.

(ii) Annual Report of the EEPC India, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Cooperation (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2023-2024.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2023-2024, together with Audit Report thereon.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy of the Notification No. S.O. 3950(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> September, 2024, notifying appointment of two hundred and seven officers of the Directorate of Plant Protection, Quarantine and Storage as Insecticide Inspectors with jurisdiction, mentioned therein, under Section 20 of the Insecticides Act, 1968, issued under the said Act.
- (2) A copy of Notification No. G.S.R. 468(E) (Hindi and English versions) published in Gazette of India dated 31<sup>st</sup> July, 2024, notifying the date of publication as the day on which the provisions at serial no. 5 in the Schedule of the Jan Vishwas (Amendment of Provisions) Act, 2023 relating to Agricultural Produce (Grading and Marking) Act, 1937 shall come into force, issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-
- (4) (i) The Fruits and Vegetables Grading and Marking (Amendment) Rules, 2024 published in Notification No. G.S.R. 480(E) in Gazette of India dated 5<sup>th</sup> August, 2024.

- (ii) The Millets Grading and Marking Rules, 2024 published in Notification No. G.S.R. 479(E) in Gazette of India dated 5<sup>th</sup> August, 2024.
- (5) A copy of the Notification No. G.S.R. 62 (Hindi and English versions) published in weekly Gazette of India dated 25<sup>th</sup> May, 2024, notifying the officers, mentioned therein, of the Directorate of Marketing and Inspection as adjudicating Officers for the area of jurisdiction against each mentioned in the Notification from the date of publication of the Notification until further order issued under Section 5C of the Agricultural Produce (Grading and Marking) Act, 1937.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section(2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2022-2023.
  - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2022-2023.
  - (ii) Annual Report of the Odisha Agro Industries Corporation Limited, Bhubaneswar, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement of Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2023-2024.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) and (b) of (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2023-2024, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurugram, for the year 2023-2024.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Ministry of Home Affairs, Assam Rifles Naib Subedar (Store Keeper Technical Engineer), Group 'B' Combatised Post, Recruitment Rules, 2024, (Hindi and English versions) published in Notification No. G.S.R.110 in weekly Gazette of India dated 17<sup>th</sup> August, 2024 under Section 167 of the Assam Rifles Act, 2006.
- (2) A copy of the National Disaster Management Authority (Group 'B' and Group 'C' Posts) Recruitment Rules, 2024 (Hindi and English versions), published in Notification No. G.S.R.138 in Gazette of India dated 12<sup>th</sup> October, 2024 under Section 77 of the Disaster Management Act, 2005.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B.L.Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society, Kakinada, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English version) by the Government of the working of the Uma Educational and Technical Society, Kakinada, Andhra Pradesh, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Adithya Educational Society, Eluru District, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Adithya Educational Society, Eluru District, Andhra Pradesh, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the National Institute of Social Defence, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Alakendu Bodh Niketan Residential, Kolkata, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alakendu Bodh Niketan Residential, Kolkata, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Hyderabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Hyderabad, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bhadrachalam Agency for Rural Development Rehabilitation and Educational Society for Handicapped, Kothagudem, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhadrachalam Agency for Rural Development Rehabilitation and Educational Society for Handicapped, Kothagudem, for the year 2023-2024.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2023-2024.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Repco Bank, Chennai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repco Bank, Chennai, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Forensic Sciences University, Gandhinagar, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Forensic Sciences University, Gandhinagar, for the year 2023-2024.

The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijiju) on behalf of the Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2023-2024.
  - (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the KIOL Limited, Bengaluru, for the year 2023-2024.

- (ii) Annual Report of the KIOL Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) Statement regarding review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) Statement regarding review by the Government of the working of the Andrew Yule & Company Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Andrew Yule & Company Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the MSTC Limited, Kolkata, including its subsidiary Ferro Scrap Nigam Limited, for the year 2023-2024.
  - (ii) Annual Report of the MSTC Limited, Kolkata, including its subsidiary Ferro Scrap Nigam Limited, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2023-2024.
  - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (h) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2023-2024.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) Statement regarding Review by the Government of the working of the Bharat Pumps & Compressors Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Pumps & Compressors Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement of Review by the Government of the working of the M/s Braithwaite Burn & Jessop Construction Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Braithwaite Burn & Jessop Construction Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (I) Review by the Government of the working of the Instrumentation Limited, Jaipur, for the year 2023-2024.
  - (ii) Annual Report of the Instrumentation Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (m) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2023-2024.
  - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) Statement regarding Review by the Government of the working of the M/s Bridge & Roof Company (India) Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the M/s Bridge & Roof Company (India) Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o) (i) Statement regarding Review by the Government of the working of the M/s Richardson & Cruddas (1972) Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the M/s Richardson & Cruddas (1972) Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (p) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (q) (i) Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (r) (i) Review by the Government of the working of the MECON Limited,
  Jharkhand, for the year 2023-2024.

- (ii) Annual Report of the MECON Limited, Jharkhand, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (s) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Bengaluru, for the year 2023-2024.
  - (ii) Annual Report of the Tungabhadra Steel Products Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (t) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2023-2024.
  - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (u) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2023-2024.
  - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (i) Review (Hindi and English versions) by the Government of the working of the NMDC Steel Limited, Nagarnar, for the year 2023-2024.
  - (ii) Annual Report (Hindi and English versions) of the NMDC Steel Limited, Nagarnar, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2023-2024.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2023-2024.
- (4) A copy each of the following papers (Hindi and English versions):-
- (i) Addendum to the Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel, for the year 2024-2025.
- (ii) Memorandum of Understanding between the Bharat Heavy Electricals Limited and the Ministry of Heavy Industries, for the year 2024-2025.
- (iii) Memorandum of Understanding between the MOIL Limited, Nagpur and the Ministry of Steel, for the year 2024-2025.
- (iv) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel, for the year 2024-2025.
- (v) Memorandum of Understanding (Hindi and English versions) between the National Mineral Development Corporation and the Ministry of Steel, for the year 2024-2025.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2023-2024, together with audit report thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Exports Limited, New Delhi, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Exports Limited, New Delhi, for the year 2023-2024.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Organics Limited, Anand, for the year 2023-2024, alongwith Audited Accounts.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, for the year 2023-2024, together with Audit Report thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2023-2024, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2023-2024.
- (iv) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation Employees Provident Fund, for the year 2023-2024, together with Audit Report thereon.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay
  Textile Research Association, Mumbai, for the year 2023-2024,
  alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic & Art Silk Mills' Research Association, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic & Art Silk Mills' Research Association, Mumbai, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Kolkata, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2022-2023.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

## 4. Report of the Committee on Public Accounts

Shri K.C. Venugopal presented the First Report (Hindi and English versions) of the Committee on Public Accounts (2024-25) on "Excesses over Voted Grants and Charged Appropriations (2021-22)".

### 5. Reports of the Standing Committee on Energy

Shri Shrirang Appa Barne presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:-

- (1) First Report on 'Demands for Grants (2024-25) of the Ministry of Power'.
- (2) Second Report on 'Demands for Grants (2024-25) of the Ministry of New and Renewable Energy'.

## 6. Reports of Standing Committee on Housing and Urban Affairs

Shri Magunta Sreenivasulu Reddy presented the following Reports (Hindi and English versions) of the Committee on Housing and Urban Affairs (2024-25):-

- (1) First Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Housing and Urban Affairs.
- (2) Second Report on Action Taken by the Government on the recommendations contained in the Twenty-first Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs (2023-24) on the subject, 'Smart Cities Mission: An Evaluation' pertaining to the Ministry of Housing and Urban Affairs.

## 7. Statement by Minister

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) made a statement regarding the status of implementation of the recommendations contained in the 51st Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2023-2024) (Demand No. 1) pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

# 8. Motion for election of one member of Lok Sabha to the Committee on Official Language

Shri Nityanand Rai on behalf of Shri Amit Shah moved the following motion:-

"That in pursuance of sub-section 2 of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Chavan Vasantrao Balwantrao expired on 26 August, 2024".

The motion was put to vote and adopted.

## 9. Motion for election of two members to the Coconut Development Board

Shri Ram Nath Thakur on behalf of Shri Shivraj Singh Chouhan moved the following motion:-

"That in pursuance of clause (e) of sub-section 4 of Section 4 of the Coconut Development Board Act, 1979 read with Rule 4 of the Coconut Development Board Rules, 1981, as amended, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board subject to the other provisions of the said Act and the Rules made thereunder."

The motion was put to vote and adopted.

### 12.07 P.M.

#### **10.** Government Bill – Introduced

The Merchant Shipping Bill, 2024.

Shri Manish Tewari and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Ports, Shipping and Waterways (Shri Sarbananda Sonowal) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

#### 12.14 P.M.

### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- Shri Dineshbhai Makwana regarding need to construct a railway overbridge at Maninagar railway crossing in Ahmedabad West Parliamentary Constituency, Gujarat.
- 2) Smt. Smita Uday Wagh regarding need to provide adequate facilities at Jalgaon Airport, Maharashtra.
- 3) Shri Anurag Sharma regarding need to amend Jhansi Master Plan 2031.
- 4) Shri Shashank Mani regarding need to provide quality healthcare services in district hospitals currently merged with newly established medical colleges in country.
- 5) Shri Bhartruhari Mahtab regarding need to nominate the festival of 'Balijatra' observed in Odisha in the Representative List of Intangible Cultural Heritage of Humanity of UNESCO.
- 6) Smt. Manju Sharma regarding need to establish a specialized Cancer Research Institute and Hospital for children in Jaipur.
- 7) Ms. Kangana Ranaut regarding need to sanction the new Railway Line Project from Bilaspur to Shipkila Pass through Rampur Bushar in Himachal Pradesh.
- 8) Dr. D. Purandeswari regarding need to modernize the Yerracalva Reservoir Project in Eluru district, Andhra Pradesh with strong embankments and increasing reservoir capacity.
- 9) Shri Mukesh Rajput regarding need to start construction of the proposed Greenfield Economic Corridor Expressway from Ghaziabad to Kanpur.
- 10) Shri Janardan Singh Sigriwal regarding need to establish a 50-bedded Ayush Hospital in Maharajganj Parliamentary Constituency, Bihar.
- 11) Shri Arun Govil regarding modification in Ayushman Bharat Yojana.
- 12) Shri Khagen Murmu regarding need to establish Navodaya Vidyalaya and Kendriya Vidyalaya in Malda district, West Bengal.

- 13) Shri Murari Lal Meena regarding construction of Railway overbridge at level crossing Nos. 156 and 101 in Dausa district, Rajasthan.
- 14) Dr. Bachhav Shobha Dinesh regarding need to institute an enquiry into the incident of leakage of customer data from the website of a Private Health Insurance Company.
- 15) Shri Ujjwal Raman Singh regarding establishment of AIIMS in Prayagraj, Uttar Pradesh.
- 16) Shri Brijendra Singh Ola regarding need to provide stoppage of Aravali Express (train no. 19707/08) at Ramgarh Shekhawati Railway Station in Jhunjhunu Parliamentary Constituency, Rajasthan.
- 17) Adv. Adoor Prakash regarding need to expedite completion of Sanctioned Railway Over Bridges at various level crossings in Attingal Parliamentary Constituency in Kerala.
- 18) Shri Anand Bhadauria regarding death of a student of IIT, Delhi during a research tour in Ahmedabad.
- 19) Shri Ramashankar Rajbhar regarding need to frame laws to abolish superstitious practices in the country.
- 20) Prof. Sougata Ray regarding need to take immediate steps to address the grievances of Hindu Minority in Bangladesh.
- 21) Dr. Kalanidhi Veeraswamy regarding need to make the HBL Integrated Vaccine Complex (IVC) Bio Lab at Chengalpet in Tamil Nadu fully functional.
- 22) Shri Shrirang Appa Chandu Barne regarding need to restore concession in train fare for Senior Citizens.
- 23) Shri Arun Bharti regarding need to start survey and mining of gold in Jamui district, Bihar.
- 24) Shri Sudama Prasad regarding refund of money to people who invested in Sahara company.
- 25) Shri Umeshbhai Babubhai Patel regarding restoration of rights of Panchayati Raj Institutions in Daman and Diu Parliamentary Constituency.

26) Shri Rajesh Ranjan regarding need to provide financial assistance for construction of roads and bridges in Purnia District, Bihar.

## 12.17 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 11<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Wednesday, December 11, 2024/Agrahayana 20, 1946 (Saka)

No. 34

#### 11.00 A.M

### 1. Starred Questions

Starred Question Nos. 221 - 227 were orally answered. Replies to Starred Question Nos. 228 - 240 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2531 – 2760 were laid on the Table.

### 12.01 P.M.

## 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2023-2024.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2023-2024, alongwith Audited Accounts .

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Polar and Ocean Research, Goa, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Polar and Ocean Research, Goa, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Prayagraj, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Prayagraj, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2023-2024.
- (14) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2023-2024 under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (15) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Central Electronics Limited, Sahibabad, for the year 2023-2024.
  - (ii) Annual Report of the Central Electronics Limited, Sahibabad, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2023-2024.

(ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth, Seventeenth and Eighteenth Lok Sabhas:-

1.	Statement No. 42	FIFTEENTH LOK SABHA Eighth Session, 2011
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2	Chahamant Na 20	SIXTEENTH LOK SABHA
2.	Statement No. 30	Fifth Session, 2015
3.	Statement No. 25	Eleventh Session, 2017
4.	Statement No. 18	Sixteenth Session, 2018
5.		CEVENTEENTILLOW CARLIA
5.	Statement No. 24	SEVENTEENTH LOK SABHA First Session, 2019
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6. –	Statement No. 19	Second Session, 2019
7.	Statement No. 18	Third Session, 2020
8.	Statement No. 17	Fourth Session, 2020
9.	Statement No. 19	Fifth Session, 2021
10.	Statement No. 17	Sixth Session, 2021
11.	Statement No. 11	Seventh Session, 2021
12.	Statement No. 12	Eighth Session, 2022
13.	Statement No. 9	Ninth Session, 2022
14.	Statement No. 7	Tenth Session, 2022
15.	Statement No. 7	Eleventh Session, 2023
16.	Statement No. 4	Twelfth Session, 2023
17.	Statement No. 4	Fourteenth Session, 2023
18.	Statement No. 3	Fifteenth Session, 2024
		EIGHTEENTH LOK SABHA
19.	Statement No. 1	Second Session, 2024
±υ.	Statement No. 1	3000110 30331011, 202 1

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, SAS Nagar, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, SAS Nagar, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics (BISAG-N), Gandhinagar, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics, (BISAG-N), Gandhinagar, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 56 of the Telecommunication Act, 2015:-
  - (i) The Telecommunications (Telecom Cyber Security) Rules, 2024 published in Notification No. G.S.R. 720(E) in Gazette of India dated 22<sup>nd</sup> November, 2024.
  - (ii) The Telecommunications (Critical Telecommunication Infrastructure) Rules,

- 2024 published in Notification No. G.S.R. 723(E) in Gazette of India dated 22<sup>nd</sup> November, 2024.
- (iii) The Telecommunications (Temporary Suspension of Services) Rules, 2024 published in Notification No. G.S.R. 724(E) in Gazette of India dated 22<sup>nd</sup> November, 2024.
- (2) A copy of the Flight and Maritime Connectivity (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 682(E) in Gazette of India dated 4<sup>th</sup> November, 2024 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (3) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of

- the working of the Film and Television Institute of India, Pune, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2023-2024.
  - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
  - (i) The Rail Land Development Authority (Development of Land and Other Works) Amendment Regulations, 2024 published in Notification No. G.S.R. 568(E) in Gazette of India dated 12<sup>th</sup> September, 2024.
  - (ii) The Railways (Opening for Public Carriage of Passengers) Second Amendment Rules, 2024 published in Notification No. G.S.R. 579(E) in Gazette of India dated 18<sup>th</sup> September, 2024.
- (2) A copy of the Railway Claims Tribunal (Group 'A' and 'B' posts) Recruitment

- Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 500(E) in Gazette of India dated 14<sup>th</sup> August, 2024 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.
- (3) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Rail Vikas Nigam Limited, Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the RailTel Corporation of India Limited, Delhi, for the year 2023-2024.
  - (ii) Annual Report of the RailTel Corporation of India Limited, Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Indian Railway Finance

- Corporation, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the Indian Railway Finance Corporation, New Delhi, for the year 2023-2024 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Wabtec Locomotive Private Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Wabtec Locomotive Private Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review (Hindi and English versions) by the Government of the working of the RITES, New Delhi, for the year 2023-2024.
  - (ii) Annual Report (Hindi and English versions) of the RITES, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Braithwaite & Co. Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Braithwaite & Co. Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2023-2024.

- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government of the working of the Container Corporation of India (CONCOR) Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Container Corporation of India (CONCOR) Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bengaluru, for the year 2023-2024.
  - (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

- Railway Welfare Organisation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the NRTU Foundation, New Delhi, for the year 2023-2024 (upto 17.1.2024), alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the NRTU Foundation, New Delhi, for the year 2023-2024 (upto 17.1.2024).
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rail Vikas Nigam Limited and the Ministry of Railways, for the year 2023-2024.

# 4. Statements by Ministers

- The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) made a statement (i) correcting the reply given on 24.07.2024 to Unstarred Question No. 272 asked by Sarvashri C.N. Annadurai, Navaskani K and Selvam G, MPs regarding 'Status of Digital India Programme' and (ii) giving reasons for delay in correcting the reply.
- 2) The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) made a statement regarding the status of implementation of the recommendations contained in the 57<sup>th</sup> Report of the Standing Committee on Communications and Information Technology on Department of Posts Initiatives and Challenges pertaining to the Department of Posts, Ministry of Communications.

# #12.26 P.M.

# 5. Submission by Member

Shri Gaurav Gogoi made a submission regarding situation in Manipur.

Shri Manickam Tagore associated.

Shri Piyush Goyal\* responded.

(Due to interruptions, Lok Sabha adjourned at 12.29 P.M. and re-assembled at 2.00 P.M.)

### 2.00 P.M.

# 6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Rudra Narayan Pany regarding expansion of railway services in Odisha.
- 2) Shri Arun Kumar Sagar regarding alleged irregularities in construction work of NH 730C in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
- 3) Dr. Nishikant Dubey regarding need to set up Kendriya Vidyalaya at Jarmundi (Dumka), Deoghar and Mahagama (Godda) in Santhal Pargana region of Jharkhand.
- 4) Shri Bharatsinhji Shankarji Dabhi regarding need to expedite construction of broad gauge railway line from Chanasma to Radhanpur in Patan Parliamentary Constituency, Gujarat.
- 5) Shri Ganesh Singh regarding need to run a Vande Bharat train between Satna and Delhi and also make alternative arrangements in place of railway underpasses at level crossings affected by flooding.
- 6) Shri Vishnu Dayal Ram regarding need to expedite construction of Sone-Kanhar Pipeline Irrigation Project in Jharkhand.
- 7) Shri Anup Sanjay Dhotre regarding need to develop a new Greenfield Road Project between Akola, Maharashtra and Khandwa, Madhya

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<sup>&</sup>lt;sup>#</sup> From 12.04 P.M. to 12.29 P.M., Members raised matters of urgent public importance.

<sup>\*</sup> Minister of Commerce and Industry

Pradesh.

- 8) Dr. Hemant Vishnu Savara regarding need to improve mobile telecommunication service in Palghar district, Maharashtra.
- 9) Shri Tejasavi Surya regarding need to enhance the deposit insurance coverage for senior citizens.
- 10) Shri Bidyut Baran Mahato regarding need to establish an AIIMS in Jamshedpur, Jharkhand.
- 11) Shri Naba Charan Majhi regarding need to set up a Tribal Auditorium and Museum at Rairangpur in Mayurbhanj Parliamentary Constituency, Odisha.
- 12) Shri Radheshyam Rathiya regarding establishment of an airport in Raigarh Parliamentary Constituency, Chhattisgarh.
- 13) Shri V K Sreekandan regarding need to set up CGHS Wellness Centre in Palakkad, Kerala.
- 14) Shri S. Supongmeren Jamir regarding need to regularize the Network Field Engineers working on *ad hoc* basis in NIC.
- 15) Smt. Geniben Nagaji Thakor regarding construction of village roads under Pradhan Mantri Gram Sadak Yojna in Banaskantha Parliamentary Constituency, Gujarat.
- 16) Shri Benny Behanan regarding need to provide compensation for acquisition of land for Angamali-Erumeli Sabari Railway Line Project in Kerala.
- Shri Dharmendra Yadav regarding need to review and refix the norms of creamy layer.
- 18) Shri Rajeev Rai regarding need to review complaint Redressal Mechanism in Government Departments and to implement Court orders.
- 19) Shri A Mani regarding need to construct roads under Pradhan Mantri Gram Sadak Yojana in Dharmapuri distirct, Tamil Nadu.
- 20) Thiru Arun Nehru regarding need to take comprehensive measures to control Spam Calls from Tele-Marketing and other agencies.
- 21) Shri Putta Mahesh Kumar regarding need to address the problems being faced by Cocoa growers in the country.

22) Shri Kaushalendra Kumar regarding scarcity of drinking water in Nalanda district, Bihar.

23) Dr. Rajkumar Sangwan regarding need to provide adequate funds for conservation and development of monuments of historical and cultural

importance in Uttar Pradesh.

24) Shri E.T. Mohammed Basheer regarding reported non-implementation of reservation policy in recruitment of faculties in Central Educational

Institutions in the country.

25) Shri Hanuman Beniwal regarding welfare measures for farmers.

### 2.01 P.M.

### 7. Government Bill – Passed

The Railways (Amendment) Bill, 2024.

Time Allotted: 4 Hrs.

Time Taken: 6 Hrs. 53 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Ashwini Vaishnaw on 4<sup>th</sup> December, 2024, continued.

Shri Ashwini Vaishnaw replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ashwini Vaishnaw.

The motion was adopted and the Bill was passed.

### 2.49 P.M.

### 8. Government Bill – Under Consideration

The Disaster Management (Amendment) Bill, 2024.

Time Allotted: 6 Hrs. Time Taken: 1 Hr. 25 Mts.

The motion for consideration of the Bill was moved by Shri Nityanand Rai on behalf of Shri Amit Shah.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Trivendra Singh Rawat
- 3. Shri Kalyan Banerjee\*\*
- 4. Shri Jyotiraditya M Scindia<sup>®</sup> (intervened)

(Due to interruptions, Lok Sabha adjourned at 4.10 P.M. and re-assembled at 4.40 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 4.43 P.M. and re-assembled at 5.00 P.M.)

5. Shri Ram Shiromani Verma (speech unfinished)

The discussion was not concluded.

# 5.01 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 12<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

<sup>\*\*</sup> He resumed his speech after the House re-assembled at 4.40 P.M.

<sup>&</sup>lt;sup>®</sup> Minister of Communications; and Minister of Development of North Eastern Region. He resumed his speech after the House re-assembled at 4.40 P.M.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, December 12, 2024/Agrahayana 21, 1946 (Saka)

No. 35

### 11.00 A.M

# 1. Starred Questions

Starred Question Nos. 241 - 247 were orally answered. Replies to Starred Question Nos. 248 - 260 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 2761 – 2990 were laid on the Table.

### 12.00 Noon.

# 3. Papers laid on the Table

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) on behalf of the Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 182 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Electricity Supply Code) (First Amendment) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/10 in Gazette of India dated 24<sup>th</sup> July, 2024.
- (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Electricity Supply Code) (Third Amendment) Regulations, 2024 published in Notification No. JERC-23/2018 in Gazette of India dated 11<sup>th</sup> September, 2024.
- (iii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Solar PV Grid Interactive System based on Net Metering & Gross Metering) (First Amendment) Regulations, 2024 published in Notification No. JERC-24/2019 in Gazette of India dated 11<sup>th</sup> September, 2024.
- (iv) The Joint Electricity Regulatory Commission (Consumer Grievances Redressal Forum and Ombudsman) Regulations, 2024 published in Notification No. JERC-31/2024 in Gazette of India dated 27<sup>th</sup> August, 2024.
- (v) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Connectivity and Open Access in Intra-State Transmission and Distribution) (Third Amendment) Regulations, 2024 published in Notification No. JERC-21/2017 in Gazette of India dated 19<sup>th</sup> September, 2024.
- (vi) The Joint Electricity Regulatory Commission (Medical Facility) Regulations, 2024 published in Notification No. JERC-34/2024 in Gazette of India dated 20<sup>th</sup> November, 2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 published in Notification No. L-1/260/2021/CERC in Gazette of India dated 21<sup>st</sup> August, 2024.
- (ii) Notification No. L-1/260/2021/CERC published in Gazette of India dated 10<sup>th</sup> September, 2024 notifying that the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 shall come into force with effect from 16<sup>th</sup> September, 2024.
- (iii) Notification No. L-1/260/2021/CERC published in Gazette of India dated 5<sup>th</sup> November, 2024, making certain amendments in Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.
- (iv) Notification No. L-1/260/2021/CERC published in Gazette of India dated 30<sup>th</sup> September, 2024, making certain amendments in Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.
- (v) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 published in Notification No. L-1/265/2022/CERC in Gazette of India dated 29<sup>th</sup> October, 2024.
- (vi) The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 published in Notification No. L-1/271/2024/CERC in Gazette of India dated 1<sup>st</sup> August, 2024.
- (4) A copy of the Notification No. S.O.4490(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> October, 2024 making certain amendments in the Notification No. S.O. 4554(E) dated 26<sup>th</sup> September, 2022 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

- Damodar Valley Corporation, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2023-2024.
- (6) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2024-2025.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2023-2024.
- (10) A copy of the Annual Report (Hindi and English versions) of the Power System Development Fund, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Forum

- of Regulators (FOR), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators (FOR), New Delhi, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2023-2024.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Chenab Valley Power Projects Limited, Jammu, for the year 2023-2024.
  - (ii) Annual Report of the Chenab Valley Power Projects Limited, Jammu, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the DNH and DD Power Corporation Limited, Silvassa, for the year 2023-2024.
  - (ii) Annual Report of the DNH and DD Power Corporation Limited, Silvassa, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2023-2024.
  - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the NHDC Limited, Bhopal,

for the year 2023-2024.

- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2023-2024.
  - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the TREDCO Rajasthan Limited, Jaipur, for the year 2023-2024.
  - (ii) Annual Report of the TREDCO Rajasthan Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the TUSCO Limited, Lucknow, for the year 2023-2024.
  - (ii) Annual Report of the TUSCO Limited, Lucknow, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the THDCIL-UJVNL Energy Company Limited, Dehradun, for the year 2023-2024.
  - (ii) Annual Report of the THDCIL-UJVNL Energy Company Limited,
    Dehradun, for the year 2023-2024, alongwith Audited Accounts and
    comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhiwadi, for the year 2023-2024, alongwith Audited

Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhiwadi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhopal, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Pudi (Visakhapatnam), for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Pudi (Visakhapatnam), for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Puducherry, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Puducherry, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Rohtak, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Rohtak, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME

- Technology Centre, Sitarganj, Udham Singh Nagar, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Sitarganj, Udham Singh Nagar, for the year 2023-2024.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- (1) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.556(E) in Gazette of India dated 10<sup>th</sup> September, 2018, under sub-section (3) of Section 9 of the National Highways Act, 1956.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section(4) of Section 212 of the Motor Vehicles Act, 1988:-
  - (i) The Central Motor Vehicles (Twelfth Amendment) Rules, 2024 published in Notification No. G.S.R.721(E) in Gazette of India dated 21<sup>st</sup> November, 2024.
  - (ii) The Central Motor Vehicles (Eleventh Amendment) Rules, 2024 published in Notification No. G.S.R.709(E) in Gazette of India dated 14<sup>th</sup> November, 2024.
  - (iii) The Central Motor Vehicles (Tenth Amendment) Rules, 2024 published in Notification No. G.S.R.514(E) in Gazette of India dated 20<sup>th</sup> August, 2024.
  - (iv) G.S.R. 451(E) published in Gazette of India dated 26<sup>th</sup> July, 2024, containing Corrigendum to the Notification No. G.S.R. 407(E) dated 15<sup>th</sup> July, 2024.
- (3) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O.2874(E) published in Gazette of India dated 19<sup>th</sup> July, 2024, regarding User Fee Notification for the project of two lane with paved

shoulder of Bilaspur to Mungeli Section from design Km. 0.000 to Km. 18.700 and Km. 25.900 to Km. 38.000 (existing Km. 7.750 to Km. 26.542; Km. 32.093 to Km. 44.186) of NH-130A in the State of Chhattisgarh.

- (ii) S.O.2875(E) published in Gazette of India dated 19<sup>th</sup> July, 2024, regarding User Fee Notification for the project of 8 lane of Delhi-Vadodara Expressway from Design Km. 427.300 to Km. 452.425 on National Highway No. NH-4 in the State of Rajasthan.
- (iii) S.O.2876(E) published in Gazette of India dated 19<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four or more lane of Barasat- Krishnagar Section from design Km. 48.553 to Km. 115.272 (existing Km. 48.553 to Km. 115.272) of NH-12 (Old NH-34) in the State of West Bengal.
- (iv) S.O.2877(E) published in Gazette of India dated 19<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four or more lane Section of Kodad- Khammam Section from design Km. 0.000 to Km. 31.800 (Existing Km. 185.000 of NH-65 to Existing Km. 29.400) of NH-365A in the State of Telangana.
- (v) S.O.2978(E) published in Gazette of India dated 26<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four or more lane of Patna-Gaya-Dobhi Section from design Km. 0.000 to Km. 127.217 (existing Km. 0.000 to Km. 127.000) of NH Number 22(Old NH-83) in the State of Bihar.
- (vi) S.O.2979(E) published in Gazette of India dated 26<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four or more lane of Udhampur-Ramban-Maroog Section from Km. 67.000 to Km. 156.900 of NH No. 1A (New NH-44) in the UT of Jammu & Kashmir.
- (vii) S.O.3017(E) published in Gazette of India dated 29<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four lane of Bodhre –

- Dhule Section from Design Chainage Km. 390.000 to Km. 457.231 of NH-52 (Old NH-211) in the State of Maharashtra.
- (viii) S.O.3018(E) published in Gazette of India dated 29<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four or more lane of Palma-Gumla Section of NH-23 (New NH-43) from design Km. 26.00 to Km. 89.170 (existing Km. 26.00 to Km. 88.600) of NH No. 23 (New NH-43) in the State of Jharkhand.
- (ix) S.O.3041(E) published in Gazette of India dated 30<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four and more lane of 4-lane NH-344P (UER Package-04) from km. 00.000 to Km. 29.600 starting from Bawana Industrial Area, Delhi (at Km. 07.750 of NH-344M) till Sonepat bypass of NH-352A at village Barwasani, Sonipat in Haryana as SPUR of 344M.
- (x) S.O.3042(E) published in Gazette of India dated 30<sup>th</sup> July, 2024, regarding User Fee Notification for the project of two/four lane of Dangiyawas Jajiwal Section from design Km. 0.000 to Km. 74.619 of NH No. 125A in the State of Rajasthan.
- (xi) S.O.3043(E) published in Gazette of India dated 30<sup>th</sup> July, 2024, regarding User Fee Notification for the project of Bharuch-Surat Section from Km. 198.000 to Km. 263.000 (design Chainages) of National Highyway Number 48 in the State of Gujarat.
- (xii) S.O.3044(E) published in Gazette of India dated 30<sup>th</sup> July, 2024, regarding User Fee Notification for the project of four or more lane of Kodinar Veraval Section of NH-8E from km. 221.610 to Km. 263.000 (Design chainage from Km. 222.400 to Km. 263.430) and NH-8D from Km. 120.900 to Km. 121.150 in the State of Gujarat.
- (xiii) S.O.3119(E) published in Gazette of India dated 5<sup>th</sup> August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Pimpalner to Satana from design Km. 21.427 to Km. 64.000 of NH No.

- 752G in the State of Maharashtra.
- (xiv) S.O.3130(E) published in Gazette of India dated 5<sup>th</sup> August, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Amboli Junction-Ajara-Sankeshwar Section from design Km. 71.530 to Km. 132.958 of NH No.548H in the State of Maharashtra.
- (xv) S.O.3131(E) published in Gazette of India dated 5<sup>th</sup> August, 2024, regarding User Fee Notification for the project of four lane of Cuttack Angul Section from Design Chainage Km. 0.400 (Existing Km. 0.400) to Design Chainage Km. 60.200 (Existing Km. 60.200) of NH No. 55 (Old NH No. 42) in the State of Odisha.
- (xvi) S.O.3132(E) published in Gazette of India dated 5<sup>th</sup> August, 2024, regarding User Fee Notification for the project of four or more lane of Cuttack Angul Section from design Km. 60.200 to Km. 111.410 (existing Km. 60.200 to Km. 112.000) of NH No. 55 (Old NH No. 42) in the State of Odisha.
- (xvii) S.O.3208(E) published in Gazette of India dated 7<sup>th</sup> August, 2024, regarding User Fee Notification for the project of 2/4 lane of Jammu ring Road (NH-244A) from design Km. -0.687 to design Km. 57.568 (existing Km. 86 of Pathankot-Jammu Section to existing Km. 15.068 of Jammu Srinagar Section) of National Highway Number NH44 in the UT of J&K.
- (xviii) S.O.4791(E) published in Gazette of India dated 4<sup>th</sup> November, 2024, regarding User Fee Notification for the project of four lane of the Hassan Maranahally Section of NH-75 from Design Chainage Km. 184.912 to Km. 230.060 (Existing Chainage Km. 189.700 Km. 237.000) in the State of Karnataka.
- (xix) S.O.4818(E) published in Gazette of India dated 5<sup>th</sup> November, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of Aurad to Bidar Section from design Km. 0.000 to Km. 45.535 (existing Km. 0.000 to Km. 45.878) of NH-161A in the State of

Karnataka.

- (xx) S.O.4872(E) published in Gazette of India dated 11<sup>th</sup> November, 2024, regarding User Fee Notification for the project of use of section from Km.29.100 to Km. 417.810 on National Expressway No. NE4 in the State of Rajasthan.
- (xxi) S.O.4873(E) published in Gazette of India dated 11<sup>th</sup> November, 2024, regarding User Fee Notification for the project of four or more lane of Malout-Mandi Dabwali Section (including Malout & Mandi Dabwali Bypasses) from design Km. 35.500 to Km. 44.500 of NH-07 and from design Km. 0.000 to Km. 38.450 of NH-09 in the State of Punjab & Haryana.
- (xxii) S.O.4908(E) published in Gazette of India dated 12<sup>th</sup> November, 2024, regarding User Fee Notification for the project of four lane of Duburi Chandikhole Section from Design Chainage Km. 388.000 (Existing Km. 388.382) to Design Chainage Km. 427.400 (Existing Km. 428.074) of NH-53 (old NH-200) in the State of Odisha.
- (xxiii) S.O.4907(E) published in Gazette of India dated 12<sup>th</sup> November, 2024, regarding User Fee Notification for the project of four or more lane of Angul Sambalpur Section from design Km. 112.000 to Km. 262.858 (existing km. 112.000 to Km. 265.000) of NH-42 (New NH-55) in the State of Odisha.
- (xxiv) S.O.4914(E) published in Gazette of India dated 13<sup>th</sup> November, 2024, regarding User Fee Notification for the project of four or more lane section of Ananthapuramu- Mudigubba section of NH-42 from Design Chainage Km. 76.00 to Km. 129.300 (existing Km. 76.00 to Km. 133.471) of NH-42 in the State of Andhra Pradesh.
- (xxv) S.O.4915(E) published in Gazette of India dated 13<sup>th</sup> November, 2024, regarding User Fee Notification for the project of two lane with paved shoulder Section of Malakonda to Singarayakonda Section from Design

- Chainage Km. 143.320 to Km. 189.050 (existing chainage Km. 143.505 to Km. 188.445) of NH-167B in the State of Andhra Pradesh.
- (xxvi) S.O.4929(E) published in Gazette of India dated 14<sup>th</sup> November, 2024, regarding User Fee Notification for the project of four lane with paved shoulder of Champa-Korba-Katghora Section from design Km. 0.000 to Km. 38.200 (existing Km. 5.750 to Km. 27.150) of NH-149B in the State of Chhattisgarh.
- (xxvii) S.O.4043(E) published in Gazette of India dated 19<sup>th</sup> September, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Chintakunta to Adoni Section from Design Chainage Km. 14.900 to Km. 69.700 (existing km. 14.900 to Km. 70.000) of National Highway Number 167 in the State of Andhra Pradesh.
- (xxviii) S.O.4369(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Nagapattinam to Thanjavur Section from design Km. 1.600 to Km. 16.690 and Km. 29.850 to Km. 80.133 of National Highway number 83 (Old NH-67) in the State of Tamil Nadu.
- (xxix) S.O.4371(E) published in Gazette of India dated 8<sup>th</sup> October, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Dindigul-Nathem-Kottampatty Section from Km. 0.000 to Km. 38.000 of National Highway Number 383 in the State of Tamil Nadu.
- (xxx) S.O.4385(E) published in Gazette of India dated 9<sup>th</sup> October, 2024, regarding User Fee Notification for the project of four or more lane of Villupuram to Puducherry Section from design Km. 0.000 to Km. 29.000 (Existing chainage from Km. 0.000 to Km. 25.624) of National Highway number 45A (New NH-332) in the State of Tamil Nadu & Puducherry.
- (xxxi) S.O.4394(E) published in Gazette of India dated 10<sup>th</sup> October, 2024, regarding User Fee Notification for the project of four lane Section of Aurangabad to Bidkin to Paithan Section from desing Km. -1.800 to Km.

- 42.417 (existing km. 0.000 to Km. 44.400) of National Highway number 752E in the State of Maharashtra.
- (xxxii) S.O.4506(E) published in Gazette of India dated 15<sup>th</sup> October, 2024, regarding User Fee Notification for the project of two lane with paved shoulders Section of Khamgaon Deulgaon Sakarsha Section from design Km. 0.000 to Km. 35.786 (existing Km. 565.653 to Km. 529.867) of National Highway number 548C in the State of Maharashtra.
- (xxxiii) S.O.4540(E) published in Gazette of India dated 16<sup>th</sup> October, 2024, regarding User Fee Notification for the project of four lane of Ahmednagar Bypass Section of NH-61 from Km. 0.000 to Km. 40.600 [Exisitng Km. 163.400 of Sinner-Shirdi-Ahmednagar (NH-160) road to Km. 228.700 of NH-222] in the State of Maharashtra.
- (xxxiv) S.O.4584(E) published in Gazette of India dated 18<sup>th</sup> October, 2024, regarding User Fee Notification for the project of four or more lane of Chilakaluripet Vijayawada Section from Km. 355.000 to Km. 434.15 of National Highway number 5 (New NH-16) in the State of Andhra Pradesh.
- (xxxv) S.O.4657(E) published in Gazette of India dated 24<sup>th</sup> October, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Bidar-Humnabad Section from Km. 54.370 to Km. 101.400 of NH-50 in the State of Karnataka.
- (xxxvi) S.O.3634(E) published in Gazette of India dated 28<sup>th</sup> August, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of Tindivanam to Krishnagiri from design Km. 37.600 to Km. 219.782 (Existing Km. 37.600 to Km. 214.200) of National Highway Number 66 (New NH No 77) in the State of Tamil Nadu.
- (xxxvii) S.O.3635(E) published in Gazette of India dated 28<sup>th</sup> August, 2024, regarding User Fee Notification for the project of Nagpur Ring Road Section from Design Km. 34.000 to Km. 62.035 Section of NH-353J in

the State of Maharashtra.

- (xxxviii) S.O.3711(E) published in Gazette of India dated 30<sup>th</sup> August, 2024, regarding User Fee Notification for the project of 2/4 or more lane Section of Tanot-Jaisalmer Section from Km. 0.000 to Km. 125.573 Section of NH-68 & Mokal-Sarkaritala from Km. 0.000 to Km. 67.950 Section of NH-968 in the State of Rajasthan.
- (xxxix) S.O.3712(E) published in Gazette of India dated 30<sup>th</sup> August, 2024, regarding User Fee Notification for the project of four or more lane Section of Rajamunda Barkote Section from design Km. 287.200 to Km. 337.050 (Existing Km. 287.205 to Existing Km. 337.882) of NH No. 23 (New NH No. 143) in the State of Odisha.
- (xl) S.O.3802(E) published in Gazette of India dated 4<sup>th</sup> September, 2024, regarding User Fee Notification for the project of four lane with paved shoulder of Beawar-Gomti Section from design Chainage Km. 58.245 to Km. 173.30 of NH-08 (New NH-58) in the State of Rajasthan.
- (xli) S.O.3803(E) published in Gazette of India dated 4<sup>th</sup> September, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of Raisinghnagar- Gajsinghpur-Karanpur-Sadhuwali (Ganganagar) Section from design Km. (-)0.500 to Km. 101.000 of National Highway number -911 in the State of Rajasthan.
- (xlii) S.O.3829(E) published in Gazette of India dated 6<sup>th</sup> September, 2024, regarding User Fee Notification for the project of four/six lane Sections of Vadodara-Bharuch section from design Km. 108.700 to Km. 192.000 (existing chainage Km. 108.700 to Km. 192.000) of National Highway number 48 (Old NH-8) in the State of Gujarat.
- (xliii) S.O.3857(E) published in Gazette of India dated 9<sup>th</sup> September, 2024, regarding User Fee Notification for the project of Renigunta Naidupeta from design Km. 0.000 to Km. 57.046 (existing km. 124.600 to Km. 183.400) of National Highway Number 71 in the State of Andhra

Pradesh.

- (xliv) S.O.3858(E) published in Gazette of India dated 9<sup>th</sup> September, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Thoppur-Mettur-Bhavani-Erode Section of NH-544H from km. 0.000 to Km. 85.000 in the State of Tamil Nadu and Union Territory of Puducherry
- (xlv) S.O.3859(E) published in Gazette of India dated 9<sup>th</sup> September, 2024, regarding User Fee Notification for the project of four lane of Pondicherry Tindivanam Section from Km. 0.000 to 37.920 of the National Highway number 32 in the State of Tamil Nadu & UT of Puducherry.
- (xlvi) S.O.3860(E) published in Gazette of India dated 9<sup>th</sup> September, 2024, regarding User Fee Notification for the project of four or more lane of Bahadurganj to Araria Section from design Km. 49.000 to Km. 93.983 (existing Km. 49.000 to Km. 93.983) of NH-327E in the State of Bihar.
- (xlvii) S.O.3921(E) published in Gazette of India dated 12<sup>th</sup> September, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Paderu Gondiguda and Gondiguda Araku (up to Bhalluguda) Section from design Km. 2.400 to Km. 51.772 of National Highway number 516E in Andhra Pradesh.
- (xlviii) S.O.3923(E) published in Gazette of India dated 12<sup>th</sup> September, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of the Pasarlapudi to Losari Section of National Highway number NH-214 and NH-214A [New NH-216)] from design Km. 106.000 to Km. 136.520 and 0.000 to 32.900 (Existing Km. 105.170 to Km. 135.740 and km. 0.000 to Km. 34.230) in the State of Andhra Pradesh.
- (xlix) S.O.3924(E) published in Gazette of India dated 12<sup>th</sup> September, 2024, regarding User Fee Notification for the project of 2/4 lane with paved shoulder Section of Puruliya (JHR Border) Balarampur- Chandil

(Junction with NH-33) Section from design Km. 70.524 to Km. 453.705 (existing Km. 70.524 to Km. 153.705 (existing Km. 70.524 to Km. 153.705 of Puruliya (JHR Border) — Balarampur- Chandil Section) of National Highway number 18 (Old NH-32) in the State of Jharkhand & West Bengal.

- (L) S.O.3925(E) published in Gazette of India dated 12<sup>th</sup> September, 2024, regarding User Fee Notification for the project of 2/4 lane with paved shoulder Section of Raipur-Visakhapatnam Section from Design Chainage Km. 486.300 to 538.365 (existing km. 486.831 to Km. 537.600) of National Highway number-26 in the State of Andhra Pradesh.
- (Li) S.O.3926(E) published in Gazette of India dated 12<sup>th</sup> September, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Duttaluru to Kavali Section from Design Chainage Km. 36.400 to Km. 107.224 (existing Km. 36.400 to Km. 107.830) of National Highway number 167BG in the State of Andhra Pradesh.
- (Lii) S.O.4042(E) published in Gazette of India dated 19<sup>th</sup> September, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Allahganj-Miranpur-Katra Section from Km. 52.770 to Km. 114.000 (starting at 52.770 Km. distance and ending at km. 114.000 on National Highway No. NH-730C in the State of Uttar Pradesh.
- (Liii) S.O.3209(E) published in Gazette of India dated 7<sup>th</sup> August, 2024, regarding User Fee Notification for the project of six lane Section of Surat Dahisar Section of NH-8 from km. 263.000 to Km. 502.000 in the State of Gujarat and Maharashtra.
- (Liv) S.O.3237(E) published in Gazette of India dated 9<sup>th</sup> August, 2024, regarding User Fee Notification for the project of four or more lane of Bakhtiyarpur-Mokama Section from design Km. 153.300 to Km. 197.900 (existing Km. 153.300 to Km. 204.741 of NH-31) of NH No. 31 in the

State of Bihar.

- (Lv) S.O.3238(E) published in Gazette of India dated 9<sup>th</sup> August, 2024, regarding User Fee Notification for the project of four or more lane of Bakhityarpur Rajauli Section from design Km. 0.000 to Km. 50.890 (existing Km. 152.780 to Km. 101.650) of National Highway number 20 (Old NH-31) in the State of Bihar.
- (Lvi) S.O.3441(E) published in Gazette of India dated 12<sup>th</sup> August, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Nagaon Bypass to Kaliabor Tiniali to Dolabari Section from Design Km. 278.600 to Km. 315.315 (existing Km. 278.58 to Km. 315.315) of NH No. 127 and from Design Km. 0.000 to Km. 17.300 (existing Km. 0.000 to Km. 17.300) of NH No. 715 in the State of Assam.
- (Lvii) S.O.3442(E) published in Gazette of India dated 12<sup>th</sup> August, 2024, regarding User Fee Notification for the project of four lane of Dolabari to Jamuguri Section from design Km. 17.300 to Km. 182.000 & Jamuguri to Gohpur section from design Km. 182.000 to Km. 265.500 of NH-15 (Existing Km. 182.000 to Km. 264.100) of NH-715 in the State of Assam.
- (Lviii) S.O.3460(E) published in Gazette of India dated 14<sup>th</sup> August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Dewal-Dungarpur-Hirata-Varda-Sagwara section from design Km. 151.480 to Design Km. 211.100 (existing Km. 148.170 to existing Km. 211.100) of National Highway No. 927A in the state of Rajasthan.
- (Lix) S.O.3461(E) published in Gazette of India dated 14<sup>th</sup> August, 2024, regarding User Fee Notification for the project of 8 lane Section of 844.667 to km. 936.141 (starting at 844.667 Km. and ending at Fee Plaza at Ch. 936.141) (length 91.474 Km.) on NH No. NE-4 in the State of Gujarat.
- (Lx) S.O.3518(E) published in Gazette of India dated 20<sup>th</sup> August, 2024,

regarding User Fee Notification for the project of four-lane Greenfield Delhi-Amritsar-Katra Expressway (Pkg-1 to Pkg-12 from Ch. 0.000 to 397.700) on EPC mode.

- (Lxi) S.O.3543(E) published in Gazette of India dated 21<sup>st</sup> August, 2024, regarding User Fee Notification for the project of supersession of fee Notification bearing S.O. No. 3132 (E) dated 15th September, 2020 for the use of Section from Km. 486.500 to Km. 499.500 (Kollam Bypass Section) of National Highway No. 66 (Old NH No. 47) in the State of Kerala.
- (Lxii) S.O.3604(E) published in Gazette of India dated 23<sup>rd</sup> August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Pandharpur to Sangola Section from Design Chainage Km. 48.375 to Km. 79.533 (existing Km. 51.575 to Km. 82.800) of National Highway Number 965C in the State of Maharashtra.
- (Lxiii) S.O.3605(E) published in Gazette of India dated 23<sup>rd</sup> August, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Indapur to Agardanda Section from design Km. 0.000 to Km. 42.345 (existing km. 0.000 to Km. 43.925) of National Highway Number 548A in the State of Maharashtra.
- (Lxiv) S.O.3606(E) published in Gazette of India dated 23<sup>rd</sup> August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Barmer Ghagariya Section from Km. 0.972 to Km. 69.910 of NH-25 Ext in the State of Rajasthan.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of Indian Academy of Highway Engineers, Noida, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Academy of Highway Engineers, Noida, for the year 2023-2024.

The Minister of State in the Ministry of Tribal Affairs (Shri Durgadas Uikey) laid on the Table a copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2023-2024.
- (2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section(2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978:-
  - (i) S.O. 3587(E) published in Gazette of India dated 23<sup>rd</sup> August, 2024 notifying the alignment of Bhopal Metro Rail Project.
  - (ii) S.O. 3588(E) published in Gazette of India dated 23<sup>rd</sup> August, 2024 notifying the alignment of Indore Metro Rail Project.
  - (iii) S.O. 4018(E) published in Gazette of India dated 19<sup>th</sup> September, 2024 notifying to rename some of the metro stations of Mumbai Metro Line-3.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National

- Water Development Agency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Namami Gange, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Namami Gange, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Audited Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi, for the year 2023-2024 together with thereon.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Dam Safety Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dam Safety Authority, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the AI Assets Holding Limited, New Delhi, for the year 2022-2023.
  - (ii) Annual Report of the AI Assets Holding Limited, New Delhi, for the year 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

# 4. Reports of Committee on Public Accounts

Smt. Aparajit Sarangi presented the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- (1) Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee on Public Accounts contained in their 80th Report (Seventeenth Lok Sabha) on 'Loss of Revenue due to Irregular Tax Exemption - South Asian University'.
- (2) Third Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee

- contained in their 81st Report (Seventeenth Lok Sabha) on 'Procurement of X-Engines'.
- (3) Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 90th Report (Seventeenth Lok Sabha) on 'Avoidable Expenditure on Procurement of Channel Air Boxes: Banaras Locomotive Works'.

# 5. Statements of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Ninth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Action Taken by the Government the Classes on on Observations/Recommendations contained in the First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in National Hydroelectric Power Corporation (NHPC) Ltd' pertaining to the Ministry of Power.
- (2) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-fourth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Observations/ Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to the Ministry of Civil Aviation.

- (3) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-eighth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Observations/ Recommendations contained in the Nineteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' Provident Fund Organisation (EPFO)' pertaining to the Ministry of Labour and Employment.
- (4) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-ninth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes Action Taken the on by Government the Observations/Recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizers Corporation (BVFCL) and Fertilizers and Chemicals Travancore Limited (FACT)' pertaining to the Ministry of Chemicals and Fertilizers.
- (5) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Thirty-first Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government the Observations/Recommendations contained in the Twenty-First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' State Insurance Corporation' pertaining to the Ministry of Labour and Employment.

#### 6. Report of Standing Committee on Petroleum and Natural Gas

Shri Sunil Dattatrey Tatkare presented the First Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2024-25) on Demands for Grants (2024-25) of the Ministry of Petroleum and Natural Gas.

#### 7. Statement of Standing Committee on Water Resources

Smt. Sanjna Jatav laid the Statement (Hindi and English versions) showing Further Action Taken by Government on the Twenty-eighth Report (ATR) pertaining to the Observations/ Recommendations contained in the Twenty-first Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' and Twenty-fifth Report (ATR) pertaining to the Observations / Recommendations contained in the Twenty-second Report (17th Lok Sabha) on 'Groundwater: A Valuable but Diminishing Resource'.

# 8. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) First Report on Demands for Grants (2024-25) pertaining to Department of Rural Development (Ministry of Rural Development).
- (2) Second Report on Demands for Grants (2024-25) pertaining to Department of Land Resources (Ministry of Rural Development).
- (3) Third Report on Demands for Grants (2024-25) pertaining to Ministry of Panchayati Raj.

## 9. Statements by Minister

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) made the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Energy on Demands for Grants (2021-22) pertaining to the Ministry of Power.
- (2) the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Energy on Demands for Grants (2022-23) pertaining to the Ministry of Power.
- (3) the status of implementation of the recommendations contained in the 35<sup>th</sup> Report of the Standing Committee on Energy on Demands for Grants (2023-24) pertaining to the Ministry of Power.
- (4) the status of implementation of the recommendations contained in the 18<sup>th</sup> Report of the Standing Committee on Energy on Development of Coal Blocks Allocated to Power Sector pertaining to the Ministry of Power.
- (5) the status of implementation of the recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Energy on Review of Power Tariff Policy need for uniformity in Tariff Structure across the country pertaining to the Ministry of Power.

### 10. Supplementary Demands for Grants

Shri Pankaj Chaudhary on behalf of Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants – First Batch for 2024-25.

(Due to interruptions, Lok Sabha adjourned at 12.18 P.M. and re-assembled at 1.00 P.M.)

#### \*1.00 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ravi Kishan regarding establishment of a Cancer Hospital in Gorakhpur, Uttar Pradesh.
- 2) Dr. Manna Lal Rawat regarding need to connect stepwells in Udaipur as a Perennial water sources under Jal Jeevan Mission and develop them as 'Gram Teerth' under Cultural Tourism.
- 3) Shri Kali Charan Singh regarding need to provide the electricity and pucca roads in Lawalong Block in Chatra Parliamentary Constituency, Jharkhand.
- 4) Shri Dulu Mahato regarding utilization of portion of land acquired for establishment of Bokaro Steel Plant, Jharkhand.
- 5) Shri Ashish Dubey regarding need to set up 'Safal' Store for sale and storage of Green Peas in Jabalpur Parliamentary Constituency, Madhya Pradesh.
- 6) Shri Damodar Agrawal regarding four laning of Bhilwara Shahpura Jahazpur Deoli road in Rajasthan.
- 7) Shri Raju Bista regarding need to establish an AIIMS in Siliguri, West Bengal.
- 8) Shri Vijay Baghel regarding need to formulate a scheme for utilization of vacant land under Bhilai Steel Plant.
- 9) Shri Darshan Singh Choudhary regarding grant of GI tag to Basmati rice produced in Madhya Pradesh and declare MSP for procurement of the rice.

<sup>\*</sup> From 12.07 P.M. to 12.18 P.M., Members raised matters of urgent public importance.

- 10) Adv Gowaal Kagada Padavi regarding need to provide package for development of Nandurbar District in Maharashtra and other Aspirational Districts.
- 11) Shri Rahul Kaswan regarding disposal of claims under Pradhan Mantri Fasal Bima Scheme.
- 12) Dr. Prashant Yadaorao Padole regarding safety of personal data of students utilized for generation of APAAR ID and Digi-locker.
- 13) Shri Manish Tewari regarding need to revise the cost norms for supplementary nutrition meant for children and women under Supplementary Nutrition Programme.
- 14) Dr. Mohammad Jawed regarding need to release funds and recruit staff in Kishanganj Centre of Aligarh Muslim University in Bihar.
- 15) Dr. Dharamvira Gandhi regarding need to ensure treatment of patients in private hospitals under Ayushman Bharat Yojana.
- 16) Ms Iqra Choudhary regarding need to ensure strict implementation of Forest Rights Act, 2006 in all the states.
- 17) Shri Devesh Shakya regarding railway related issues of Etah Parliamentary Constituency, Uttar Pradesh.
- 18) Dr. Rani Srikumar regarding exploitation of Vulnerable Communities by Micro-Finance Institutions and private Self-Help Groups in the country.
- 19) Dr. Alok Kumar Suman regarding construction of Panchdeori-Bhatni Railway Line Project.
- 20) Shri Sanjay Dina Patil regarding restoration of concession in rail fare for senior citizens.
- 21) Shri Naresh Ganpat Mhaske regarding need to control OTT and social media platforms streaming objectionable and obscene contents.

22) Shri K. Subbarayan regarding need to collaborate with Pakistan to facilitate for guided tours, cultural festivals and academic exchanges at Indus Valley Sites situated in Pakistan.

23) Dr. D. Ravi Kumar regarding problems faced by Gig and platform workers in the country.

24) Adv. Chandra Shekhar regarding violence against the Satnami Community in Baloda Bazar, Chhattisgarh.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 12. Government Bill - Passed

The Disaster Management (Amendment) Bill, 2024.

Time Allotted: 6 Hrs. Time Taken: 7 Hrs. 28 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Nityanand Rai on  $11^{\rm th}$  December, 2024, continued.

The following members took part in the debate:-

- 1. Shri Ram Shiromani Verma (resumed his speech)
- 2. Smt. Kanimozhi Karunanidhi
- 3. Shri Kesineni Sivanath
- 4. Shri Dinesh Chandra Yadav
- 5. Shri Anil Yeshwant Desai
- 6. Shri Rajesh Verma
- 7. Shri Saptagiri Sankar Ulaka
- 8. Shri Ganesh Singh
- 9. Dr. Gumma Thanuja Rani
- 10. Shri Shrirang Appa Barne
- 11. Shri K. Radhakrishnan
- 12. Shri Sudhakar Singh
- 13. Shri Chhotelal

- 14. Prof. Sougata Ray
- 15. Shri Navaskani K.
- 16. Shri Captain Viriato Fernandes
- 17. Shri Arun Govil
- 18. Shri Gurmeet Singh Meet Hayer
- 19. Shri Subbarayan K.
- 20. Shri Rajesh Ranjan
- 21. Shri Anil Baluni
- 22. Adv Gowaal Kagada Padavi
- 23. Shri Mian Altaf Ahmad
- 24. Shri Putta Mahesh Kumar
- 25. Shri Chandan Chauhan
- 26. Shri Sudama Prasad
- 27. Shri M Mallesh Babu
- 28. Shri Virendra Singh
- 29. Shri Ve Vaithilingam
- 30. Shri Shankar Lalwani
- 31. Shri Durai Vaiko
- 32. Shri Hanuman Beniwal
- 33. Thiru Arun Nehru
- 34. Shri Santosh Pandey
- 35. Shri Shyamkumar Daulat Barve
- 36. Shri N K Premachandran
- 37. Smt. Lovely Anand
- 38. Shri Asaduddin Owaisi
- 39. Shri Sanjay Uttamrao Deshmukh
- 40. Adv. Chandra Shekhar
- 41. Shri Patel Umeshbhai Babubhai
- 42. Dr. Indra Hang Subba
- 43. Shri Vishaldada Prakashbapu Patil
- 44. Adv Dean Kuriakose
- 45. Shri Anand Bhadauria
- 46. Shri Brijmohan Agrawal

Shri Nityanand Rai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 and 9 were adopted.

Clauses 10 to 12 were adopted.

Clause 13 was adopted.

Clauses 14 and 15 were adopted.

Clauses 16 and 17 were adopted.

Clauses 18 to 22 were adopted.

Clauses 23 to 26 were adopted.

Clauses 27 and 28 were adopted.

Clauses 29 to 51 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

#### 8.03 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 13th December, 2024.)

UTPAL KUMAR SINGH
Secretary General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, December 13, 2024/Agrahayana 22, 1946 (Saka)

No. 36

#### 11.00 A.M.

#### 1. Tragic Reference by the Speaker

The Speaker made reference to the tragic incident of terrorist attack on Parliament House on 13<sup>th</sup> December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs of the terrorist attack.

## 11.02 A.M.

## 2. Starred Questions

Starred Question Nos. 261 - 266 were orally answered. Replies to Starred Question Nos. 267 - 280 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 2991 – 3220 were laid on the Table.

#### 12.00 Noon

## 4. Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Shri Gukesh D for winning the World Chess Championship 2024 Game on 12<sup>th</sup> December, 2024 at Singapore and on becoming the youngest ever world chess champion at the age of 18.

#### 12.02 P.M.

#### **5.** Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2023-2024 alongwith Audited Annual Accounts of the National Legal Aid Fund for the year 2023-2024.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Legal Services Authority, New Delhi, for the year 2023-2024 alongwith audited Annual Accounts of the National Legal Aid Fund for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Prataprao Jadhav) laid on the Table:-

- (1) A copy of the Drugs (Fifth Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.669(E) in Gazette of India dated 29<sup>th</sup> October, 2024, together with a Corrigendum thereto published in the Notification No. G.S.R.660(E) dated 21<sup>st</sup> November, 2024 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2024 published in Notification No. STD/FA/38/FSSAI(Part-I) in Gazette of India dated 23<sup>rd</sup> October, 2024.

- (ii) The Food Safety and Standards (Amendment) Rules, 2024 published in Notification No. G.S.R. 678(E) in Gazette of India dated 30<sup>th</sup> October, 2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Nagpur, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the All India
  Institute of Medical Sciences, Madurai, for the year 2023-2024,
  alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Madurai, for the year 2023-2024.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Shrimati Anupriya Patel) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2023-2024, alongwith audited accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2022-2023, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Institute for Social and Economic Change), Bangalore for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Institute for Social and Economic Change), Bangalore, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Department of Statistics, Maharaja Syajirao University of Baroda), Vadodara, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Department of Statistics, Maharaja Syajirao University of Baroda), Vadodara, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Institute of Economic Growth), Delhi, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Institute of Economic Growth), Delhi, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (JSS Institute of Economic Research), Dharwad, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (JSS Institute of Economic Research), Dharwad, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram, District Dindigul, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram, District Dindigul, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Gauhati University), Guwahati, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Gauhati University), Guwahati, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Kerala), Thiruvananthapuram, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Kerala), Thiruvananthapuram, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Panjab University), Chandigarh, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Panjab University), Chandigarh, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Patna University), Patna, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Patna University), Patna, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Lucknow), Lucknow, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Lucknow), Lucknow, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, (Gokhale Institute of Politics and Economics), Pune, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Gokhale Institute of Politics and Economics), Pune, for the year 2023-2024.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, (Dr. Hari Singh Gour University) Sagar, (M.P.), for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Dr. Hari Singh Gour University), Sagar (M.P.), for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Himachal Pradesh University), Shimla, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Himachal Pradesh University), Shimla, for the year 2023-2024.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Kashmir), Srinagar, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Kashmir), Srinagar, for the year 2023-2024.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2023-2024.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Andhra University), Visakhapatnam, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Andhra University), Visakhapatnam, for the year 2023-2024.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2023-2024.
  - (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2023-2024.
  - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Statement regarding Review by the Government of the working of the Fertilisers and Chemicals Limited Travancore Limited, Kochi, for the year 2023-2024.
  - (ii) Annual Report of the Fertilisers and Chemicals Limited Travancore Limited, Kochi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 458 of the Merchant Shipping Act, 1980:-
  - (i) The Merchant Shipping (Ships and Port Facility Security) Rules, 2024 published in Notification No. G.S.R.84(E) in Gazette of India dated 22<sup>nd</sup> June, 2024.
  - (ii) S.O.2446(E) published in Gazette of India dated 24<sup>th</sup> June, 2024 notifying the Director General of Shipping, appointed under section 7 of Merchant Shipping Act, 1980, shall be the designated authority for the purposes of Part IXB of Merchant Shipping Act, 1980.
  - (iii) The Merchant Shipping (Appeal) Rules, 2024 published in Notification No. G.S.R.558(E) in Gazette of India dated 10<sup>th</sup> September, 2024.
  - (iv) S.O.3870(E) published in Gazette of India dated 10<sup>th</sup> September, 2024 appointing the date of publication of the notification as the date on which the provisions at serial number 14 in the Schedule of the Jan Vishwas (Amendment of Provisions) Act, 2023 relating to the Merchant Shipping Act, 1980 shall come into force.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) of (1) above.
- (3) A copy of the Inland Vessels (Central Database and Allied Matters) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 670(E) in Gazette of India dated 29<sup>th</sup> October, 2024 under sub-section (1) of Section 113 of the Inland Vessels Act, 2021.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Authority, Kandla, for the year 2023-2024, together with Audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Authority, Kandla, for the year 2023-2024.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Deendayal Port Authority, Kandla, for the year 2023-2024.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Mumbai for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Authority, Mumbai for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Authority, Mumbai, for the year 2023-2024.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Jawaharlal Nehru Port Authority, Mumbai, for the year 2023-2024.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Authority, Visakhapatnam, for the year 2023-2024.
- (7) (i) A copy of the Administration Report (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Syama Prasad Mookerjee Port, Kolkata, for the year 2023-2024.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Syama Prasad Mookerjee Port, Kolkata, for the year 2023-2024.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Shipping Corporation of India Land and Assets Limited, Mumbai, for the year 2023-2024.

- (ii) Annual Report of the Shipping Corporation of India Land and Assets Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) Statement regarding Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Notification No. IMU/HQ/ADM/Notification/2023/01 (Hindi and English versions) published in Gazette of India dated 3<sup>rd</sup> July, 2024 notifying Statute 34(1), Ordinance No 1 of 2024, Ordinance No 2 of 2024, Regulation 01 of 2016, Regulation 03 of 2016 and appointing Estate Officer in respect of public premises controlled by each Campus of Indian Maritime University under subsection (2) of Section 47 of the Indian Maritime University Act, 2008.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-
  - (i) The Ministry of Defence, Defence Research and Development Organisation, Civil Works Officer Cadre (Group 'A' and 'B' Posts) Recruitment Rules, 2023 published in Notification No. S.R.O.73(E) in weekly Gazette of India dated 10<sup>th</sup> June, 2023.
  - (ii) The Defence Research and Development Service Rules, 2023 published in Notification No. S.R.O.72 in weekly Gazette of India dated 3<sup>rd</sup> June, 2023.

- (iii) The Defence Research and Development Organisation, Store Assistant 'B' and Store Assistant 'A' (Group 'C' Posts) Recruitment (Amendment) Rules, 2023 published in Notification No. S.R.O.78 in weekly Gazette of India dated 24<sup>th</sup> June, 2023.
- (iv) The Ministry of Defence, Defence Research and Development Organisation, Senior Store Officer Grade- II. Store Officer and Senior Store Assistant (Group 'A' and 'B' Posts) Recruitment Rules, 2023 published in Notification No. S.R.O.85 in weekly Gazette of India dated 26<sup>th</sup> August, 2023.
- (v) The Defence Research and Development Organization, Ministry of Defence, Group 'C' posts Recruitment (Amendment) Rules, 2023 published in Notification No. S.R.O.86 in weekly Gazette of India dated 30<sup>th</sup> September, 2023.
- (vi) The Ministry of Defence, Defence Research and Development Organisation and Directorate General of Aeronautical Quality Assurance, Accounts Cadre, Accountant (Group 'B' Post) Recruitment Rules, 2024 published in Notification No. S.R.O.9 in weekly Gazette of India dated 10<sup>th</sup> February, 2024.
- (vii) The Ministry of Defence, Defence Research and Development Organisation and Directorate General of Aeronautical Quality Assurance, Accounts Cadre, Senior Accounts Officer Grade-I (Group 'A' Post) Recruitment Rules, 2024 published in Notification No. S.R.O.10 in weekly Gazette of India dated 10<sup>th</sup> February, 2024.
- (viii) The Ministry of Defence, Defence Research and Development Organisation and Senior Administrative Officer Grade-II (Group 'A' Post) Recruitment Rules, 2024 published in Notification No. S.R.O.24 in weekly Gazette of India dated 1<sup>st</sup> June, 2024.

- (ix) The Ministry of Defence, Defence Research and Development Organisation, Principal Private Secretary Recruitment (Amendment) Rules, 2024 published in Notification No. S.R.O.25 in weekly Gazette of India dated 1<sup>st</sup> June, 2024.
- (x) The Ministry of Defence, Defence Research and Development Organisation Technical Cadre Recruitment Rules, 2024 published in Notification No. S.R.O.52 in weekly Gazette of India dated 21<sup>st</sup> September, 2024.
- (xi) The Ministry of Defence, Defence Research and Development Organisation, Deputy Director (Official Language), Group 'A' Post, Recruitment Rules, 2023 published in Notification No. S.R.O.90 in weekly Gazette of India dated 30<sup>th</sup> December, 2023.
- (2) Eleven Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Joint Warfare Studies, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Joint Warfare Studies, New Delhi, for the year 2023-2024.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2023-2024.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards, for the year 2023-2024.
- (5) (i) A copy of the Annual Report of the National Maritime Foundation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review by the Government of the working of the National Maritime Foundation, New Delhi, for the year 2023-2024.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2023-2024.
  - (ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the BEML Limited,
  Bangalore, for the year 2023-2024.
  - (ii) Annual Report of the BEML Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the BEML Land Assets Limited, Bengaluru, for the year 2022-2023.
  - (ii) Annual Report of the BEML Land Assets Limited, Bengaluru, for the year 2022-2023 alongwith audited accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the BEML Land Assets Limited, Bengaluru, for the year 2023-2024.
  - (ii) Annual Report (Hindi and English versions) of the BEML Land Assets Limited, Bengaluru, for the year 2023-2024, alongwith audited accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (c) of (6) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2023-2024.

#### **6.** Statements of Committee on Estimates

Dr. Sanjay Jaiswal laid on the Table the following Statements (Hindi and English versions) of the Committee on Estimates (2024-25):-

- (1) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter–I and V of the Second Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2020-2021) on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-eight Report (16<sup>th</sup> Lok Sabha) of the Committee on Estimates (2017-2018) on the subject 'Central Armed Police Forces and Internal Security Challenges Evaluation and Response Mechanism' Pertaining to Ministry of Home Affairs.
- (2) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter–I of the Tenth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2020-2021) on the Action Taken by the Government on the Observations/ Recommendations contained in the Twelfth Report (16<sup>th</sup> Lok Sabha) of the Committee on Estimates (2015-2016) on the subject 'Rationalisation of Demands for Grants' pertaining to the Ministry of Finance (Department of Economic Affairs).

- (3) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter–I of the Sixteenth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2022-2023) on the Action Taken by the Government on the Observations/ Recommendations contained in the Seventh Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2020-2021) on the Subject 'Estimates and Functioning of National Highway Projects including Bharatmala Projects' pertaining to Ministry of Road Transport and Highways.
- (4) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter–I & V of the Seventeenth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2022-2023) on the Action Taken by the Government on the Observations / Recommendations contained in the Ninth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2020-2021) on the subject 'Recent Budgetary Reform for Better Management of Government Expenditure' pertaining to Ministry of Finance (Department of Economic Affairs).
- (5) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter–I and V of the Twenty-Second Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2022-2023) on the Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2021-2022) on the subject 'Review of Performance of Pradhan Mantri Awaas Yojana Gramin (PMAY-G)' pertaining to Ministry of Rural Development.

- (6) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter–I and V of the Twenty-fifth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2022-2023) on the Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2021-2022) on the subject 'Review of National Disaster Response Force' pertaining to Ministry of Home Affairs (Disaster Management Division).
- (7) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter–I and V of the Twenty-ninth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2023-2024) on the Action Taken by the Government on the Observations/ Recommendations contained in the Eighteenth Report (17<sup>th</sup> Lok Sabha) of the Committee on Estimates (2022-2023) on the subject 'Estimates and Policy Aspects of the Ministry of Development of North Eastern Region' pertaining to Ministry of Development of North Eastern Region.

## 7. Reports of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Faggan Singh Kulaste laid on the Table the following Study visit Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2024-2025):-

- (1) Study visit Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Guwahati, Darjeeling and Siliguri from 4th to 9th November, 2023.
- (2) Study visit Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Munnar, Kochi, Bengaluru and Bhubaneswar from 16th to 21st October, 2024.

#### 8. Report of Standing Committee on Railways

Dr. C.M. Ramesh presented the 1<sup>st</sup> Report (Hindi and English versions) of Standing Committee on Railways (2024-25) on Demands for Grants (2024-25) of the Ministry of Railways.

#### 9. Statement of Standing Committee on Railways

Dr. C.M. Ramesh laid on the Table the Statement (Hindi and English versions) on Final Action Taken by Government on the recommendations contained in the 17<sup>th</sup> Report of the Committee (17<sup>th</sup> Lok Sabha) on action taken by Government on the recommendations contained in their 16<sup>th</sup> Report of the Committee (17<sup>th</sup> Lok Sabha) on the subject 'Performance of Rail Land Development Authority'.

#### 10. Statement by Minister

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) made a statement regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Defence on Demands for Grants (2019-20) on Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20) pertaining to the Ministry of Defence.

## 11. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the remaining part of the 3<sup>rd</sup> session of 18<sup>th</sup> Lok Sabha.

#### 12.06 P.M.

#### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Smt. Bharti Pardhi regarding need to re-open Forest Rangers College, Balaghat, Madhya Pradesh.
- 2) Shri Dilip Saikia regarding need to fix minimum distance between toll plazas from current 60 KM to 100 KM.
- 3) Shri Pradeep Purohit regarding need to start Graduate Courses in IIHT, Bargah, Odisha and also provide basic infrastructure facilities at Balijori Handloom Market.
- 4) Shri Yogender Chandolia regarding need to abolish Service Charges on Industries in Delhi under DIDOM Act.
- 5) Shri P. P. Chaudhary regarding need to regulate social media to address its negative impact upon youths of the country.
- 6) Shri Jugal Kishore regarding need to resume payment of compensation to farmers whose land was acquired by Army for construction of Ditches in 1971 in Reasi Assembly Segment in Jammu Parliamentary Constituency.
- 7) Shri. Kamakhya Prasad Tasa regarding need to take steps for extensive study and research work on Assamese language by Central Universities and Academic Research Institutions.
- 8) Dr. K Sudhakar regarding adverse impact of Social media on children of the country.
- 9) Dr. C. M. Ramesh regarding need to expedite completion of Fishing Harbour at Pudimadaka in Anakapalle district, Andhra Pradesh.
- 10) Smt. Kalaben Mohanbhai Delkar regarding alleged intervention of officials in the functioning of Gram Panchayat Sarpanch in Dadra and Nagar Haveli Parliamentary Constituency.

- 11) Shri Gyaneshwar Patil regarding need to establish a Banana Research Centre and Agriculture College in Burhanpur district, Madhya Pradesh.
- 12) Shri Dushyant Singh regarding need to bring policy on use of GM crops ensuring protection of agro-biodiversity and livelihood of farmers.
- 13) Shri Bibhu Prasad Tarai regarding need to rehabilitate the slum dwellers in Paradip Port area in Jagatsinghpur Parliamentary Constituency, Odisha.
- 14) Dr. Shashi Tharoor regarding need to reopen the National Film Development Corporation (NFDC) Centre in Thiruvananthapuram, Kerala.
- 15) Shri Satpal Brahamchari regarding Railway related issues of Sonipat Parliamentary Constituency, Haryana.
- 16) Shri Ramasahayam Raghuram Reddy regarding need to constitute an Apex Committee to address the problems posed to Telangana by Polavaram Multi-Purpose Irrigation Project.
- 17) Shri Amrinder Singh Raja Warring regarding pollution of Buddha Nullah, a tributary of Sutlej river due to untreated industrial effluents in Punjab.
- 18) Shri Saptagiri Sankar Ulaka regarding need to stop mining activities in the region around Gandhamardan Hills in Odisha.
- 19) Shri Sasikanth Senthil regarding need to implement National Food Security Act effectively in the Country.
- 20) Shri Babu Singh Kushwaha regarding need to ensure supply of DAP to farmers.
- 21) Shri Virendra Singh regarding need to ensure implementation of reservation policy in recruitment to the post of Lecturer, Associate Professor and Professor in Central and State Universities.
- 22) Shri K. Eswarasamy regarding need to provide dry ash of Thermal Power Plants at free of cost or subsidised price to MSME companies manufacturing dry bricks.
- 23) Shri Bastipati Nagaraju regarding need to include Vedavathi Lift Irrigation, Gundrevula and Rejolibanda Diversion Scheme Project in Andhra Pradesh under Accelerated Irrigation Benefit Programme of Pradhan Mantri Krishi Sinchayee Yojana.

- 24) Shri Arvind Ganpat Sawant regarding need to rehabilitate the hutment dwellers residing on the land of Mumbai Port.
- 25) Shri Vishaldada Prakashbapu Patil regarding need to conduct a survey to identify the eligible landless families in Maharashtra and provide them land legally ensuring them to avail the Government facilities.
- 26) Shri Chandra Prakash Choudhary regarding inclusion of Kudmi Tribe in the list of Scheduled Tribes.

#### 12.07 P.M.

## 13. Discussion on the glorious journey of 75 years of the Constitution of India

Time available: 12 Hrs. Time taken: 7 Hrs. 03 Mins.

The Speaker made an observation\* on the subject.

Thereafter, Shri Rajnath Singh<sup>#</sup> initiated the discussion.

The following members took part in the discussion:-

- 1. Smt. Priyanka Gandhi Vadra
- 2. Shri Akhilesh Yadav
- 3. Shri Kalyan Banerjee
- 4. Shri T.R Baalu
- 5. Dr. Byreddy Shabari
- 6. Shri Rajiv Ranjan Singh<sup>®</sup>
- 7. Shri Arvind Ganpat Sawant
- 8. Shri Bhartruhari Mahtab
- 9. Shri Sukhjinder Singh Randhawa
- 10. Dr. Amol Ramsing Kolhe
- 11. Smt. Shambhavi
- 12. Shri Subbarayan K.
- 13. Shri Sachithanantham R.
- 14. Shri Awadhesh Prasad

<sup>\*</sup> Original in Hindi. For details, please see the debates of the day.

<sup>#</sup> Minister of Defence.

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<sup>&</sup>lt;sup>®</sup> Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying.

- 15. Ms Mahua Moitra
- 16. \*\*Shri Kiren Rijiju (intervened)

(Due to interruptions, Lok Sabha adjourned at 5.23 P.M. and re-assembled at 5.53 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 5.55 P.M. and re-assembled at 6.15 P.M.)

- 17. Shri Jagdambika Pal
- 18. Shri Malvinder Singh Kang
- 19. Shri Hibi Eden
- 20. Shri E T Mohammed Basheer
- 21. Dr. D. Purandeswari
- 22. Ms Igra Choudhary
- 23. Shri Hanuman Beniwal
- 24. Shri M Mallesh Babu
- 25. Shri Rajkumar Roat

The discussion was not concluded.

#### 8.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Saturday, the 14th December, 2024.)

UTPAL KUMAR SINGH Secretary General

<sup>\*\*</sup> Minister of Parliamentary Affairs; and Minister of Minority Affairs

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Saturday, December 14, 2024/Agrahayana 23, 1946 (Saka)

No. 37

11.00 A.M.

#### 1. Obituary References

The Speaker made references to the passing away of Shri Prabhat Samantray, Member of the Twelfth and Thirteenth Lok Sabhas; Dr. K. Malaisamy, Member of the Thirteenth Lok Sabha; Smt. Manorma Singh, Member of the Eighth Lok Sabha; Shri S.M. Krishna, Member of the Fourth, Fifth and Seventh Lok Sabhas; Shri Era Mohan, Member of the Seventh Lok Sabha.

## 2. Message from Rajya Sabha

Secretary General reported the message from Rajya Sabha that at its sitting held on Friday, the 6<sup>th</sup> December, 2024, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha *vice* Shri Krishan Lal Panwar, who resigned from the membership of Rajya Sabha *w.e.f.* 14.10.2024, to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (SCs & STs) for the remaining term of the Committee and also communicate the name of Shri Balyogi Umeshnath who had been elected to the said Committee.

#### 11.06 P.M.

## 3. Discussion on the glorious journey of 75 years of the Constitution of India

Time available: 14 Hrs.

Time taken: 15 Hrs. 43 Mins.

Further discussion on the glorious journey of 75 years of the Constitution of India continued.

The following members took part in the discussion:-

- 1. \*\*Shri Kiren Rijiju
- 2. Shri A. Raja
- 3. Shri Lavu Sri Krishna Devarayalu
- 4. Shri Sudhakar Singh
- 5. Shri Maddila Gurumoorthy
- 6. Shri Rajesh Ranjan
- 7. Shri Sukhdeo Bhagat
- 8. Shri Tejasvi Surya
- 9. Shri Zia Ur Rehman
- 10. Dr. Rajkumar Sangwan
- 11. Dr. Thirumaavalavan Tholkappiyan
- 12. Shri Vijay Kumar Hansdak
- 13. Shri Rahul Gandhi
- 14. Shri Anurag Singh Thakur
- 15. Dr. Shrikant Eknath Shinde
- 16. Shri N K Premachandran
- 17. Shri Raja Ram Singh
- 18. Shri Mian Altaf Ahmad
- 19. Shri Ravi Shankar Prasad
- 20. Kumari Selja
- 21. Shri Asaduddin Owaisi
- 22. Prof. Sougata Ray
- 23. Shri Alfred Kanngam S. Arthur
- 24. Shri Durai Vaiko
- 25. Adv. Chandra Shekhar

<sup>\*\*</sup> Minister of Parliamentary Affairs; and Minister of Minority Affairs

- 26. Shri Imran Masood
- 27. Adv Priya Saroj
- 28. Shri Kodikunnil Suresh
- 29. Shri Joyanta Basumatary
- 30. Shri Patel Umeshbhai Babubhai
- 31. Ms. S. Jothimani
- 32. \*Smt. Anupriya Patel
- 33. Ms. Praniti Sushilkumar Shinde
- 34. Smt. Aparajita Sarangi
- 35. \*Shri Arun Kumar Sagar
- 36. \*Shri Narayandas Ahirwar
- 37. \*Shri K Radhakrishnan
- 38. \*Shri Krishna Prasad Tenneti
- 39. \*Dr. Rani Srikumar
- 40. \*Dr. T Sumathy Alias Thamizhachi Thangapandian
- 41. \*Dr. Alok Kumar Suman
- 42. \*Adv Dean Kuriakose
- 43. \*Shri Saptagiri Sankar Ulaka
- 44. \*Shri Manoj Tewari
- 45. \*Dr. Rajesh Mishra
- 46. \*Shri Naveen Jindal
- 47. \*Shri Chandra Prakash Joshi
- 48. \*Shri Naresh Ganpat Mhaske
- 49. \*Shri Janardan Singh Sigriwal
- 50. \*Shri Sanjay Uttamrao Deshmukh
- 51. \*Shri Devusinh Chauhan
- 52. \*Adv Gowaal Padavi
- 53. \*Shri Rao Rajendra Singh
- 54. \*Shri Selvam G
- 55. \*Shri Chandra Prakash Choudhary
- 56. \*Shri Vishaldada Prakashbapu Patil
- 57. \*Adv. Adoor Prakash
- 58. \*Shri Pushpendra Saroj
- 59. \*Shri Dileshwar Kamait
- 60. \*Shri Dilip Saikia

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<sup>&</sup>lt;sup>#</sup> Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers

<sup>\*</sup> Written speeches were laid on the Table

- 61. \*Dr. Prashant Yadaorao Padole
- 62. \*Shri Shankar Lalwani
- 63. \*Dr. Hemang Joshi
- 64. \*Shri Damodar Agrawal
- 65. \*Smt. Sangeeta Kumari Singh Deo
- 66. \*Thiru D M Kathir Anand
- 67. \*Shri S Jagathratchakan
- 68. \*Dr. Kalanidhi Veeraswamy
- 69. \*Smt. Kamlesh Jangde
- 70. \*Smt. Lovely Anand
- 71. \*Smt. Malvika Devi
- 72. \*Shri Balwant Baswant Wankhade
- 73. \*Shri Mahesh Kashyap
- 74. \*Shri Benny Behanan
- 75. \*Smt. Dhanorkar Pratibha Suresh
- 76. \*Smt. Kriti Devi Debbarman
- 77. \*Dr. Lata Wankhede
- 78. \*Dr. K Sudhakar
- 79. \*Shri Laxmikant Pappu Nishad
- 80. \*Shri Pradeep Purohit
- 81. \*Dr. Rajeev Bharadwaj
- 82. \*Shri Yaduveer Wadiyar
- 83. \*Shri Arun Govil
- 84. \*Shri Suresh Kumar Kashyap
- 85. \*Dr. Faggan Singh Kulaste
- 86. \*Shri Radha Mohan Singh
- 87. \*Shri Ummeda Ram Beniwal
- 88. \*Dr. Manna Lal Rawat
- 89. \*Smt. Smita Uday Wagh
- 90. \*Shri Parbhubhai Nagarbhai Vasava
- 91. \*Shri C N Annadurai
- 92. \*Smt. Bharti Pardhi
- 93. \*Shri Chamala Kiran Kumar Reddy
- 94. \*Shri Shashank Mani
- 95. \*Shri G M Harish Balayogi
- 96. \*Shri Harendra Singh Malik
- 97. \*Smt. Manju Sharma

<sup>\*</sup> Written speeches were laid on the Table

- 98. \*Shri Bidyut Baran Mahato
- 99. \*Smt. Delkar Kalaben Mohanbhai
- 100. \*Smt. Supriya Sule
- 101. \*Shri Saleng A Sangma
- 102. \*Shri Chudasama Rajeshbhai Naranbhai
- 103. \*Smt. Poonamben Hematbhai Maadam
- 104. \*Shri Chavda Vinod Lakhamshi
- 105. \*Shri Utkarsh Verma Madhur
- 106. \*Shri Jitan Ram Manjhi
- 107. Dr. Mohammad Jawed
- 108. Shri Abhijit Gangopadhyay
- 109. Shri P P Chaudhary
- 110. \*Shri Sanatan Pandey
- 111. \*Shri Ashok Kumar Rawat
- 112. \*Shri Devesh Shakya
- 113. \*Dr. Kirsan Namdeo
- 114. \*Shri Ramesh Awasthi
- 115. \* Dr. Bhola Singh
- 116. \* Shri Radheshyam Rathiya
- 117. Shri Narendra Modi<sup>®</sup>

The discussion was concluded.

#### 7.46 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 16<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

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<sup>\*</sup> Written speeches were laid on the Table

<sup>&</sup>lt;sup>®</sup> Prime Minister

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, December 16, 2024/Agrahayana 25, 1946 (Saka)

No. 38

#### 11.00 A.M

### 1. Starred Questions

Starred Question Nos. 281 - 291 were orally answered. Replies to Starred Question Nos. 292 – 300 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3221 – 3450 were laid on the Table.

#### 12.01 P.M.

## 3. Papers laid on the Table

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, Noida, for the year 2022-2023, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, Noida, for the year 2022-2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tibet House, New Delhi, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tibet House, New Delhi, for the year 2022-2023, together with audit report thereon.
  - (iii) A copy of Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2022-2023, alongwith Audited Accounts.

- (9) A copy each of the following Notifications (Hindi and English versions) under subsection (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-
  - (i) The National Monuments Authority Heritage Bye-laws for Lakha Mandal temple and images in its vicinity, Village Lakha Mandal, Tehsil Chakrata, District Dehradun, Uttarakhand
  - (ii) The National Monuments Authority Heritage Bye-laws for Ancient Excavated Sites and Remains, Village Khawli Sera, Purola, District Uttarkashi, Uttarakhand.
  - (iii) The National Monuments Authority Heritage Bye-laws for Cemeteries, Mauza Kydganj, District Prayagraj, Uttar Pradesh.
  - (iv) The National Monuments Authority Heritage Bye-laws for the site of the Stupa and Monastery of the Sakyas at Piprahwa (Tehsil, District Siddharth Nagar, Uttar Pradesh).
  - (v) The National Monuments Authority Heritage Bye-laws for "Two tombs, viz., the first octagonal and known as the tomb of Muhammad Momin, the 'Ustad', now empty, and the other square and known as the tomb of Haji Jamal, his pupil; the latter contains 5 graves inside and one on a platform outside" Nakodar, District Jalandhar, Punjab.
  - (vi) The National Monuments Authority Heritage Bye-laws for Ancient site and Buddhist Stupa, Sanghol, District Fatehgarh Sahib, Punjab.
  - (vii) The National Monuments Authority Heritage Bye-laws for Imambara of Asaf-ud-Daula, Masjid connected with Asaf-ud-Daula and Rumi Darwaza close to Asaf-ud-Daula Imambara at Hussainabad, Tehsil Lucknow Sadar, District Lucknow, Uttar Pradesh.
  - (viii) The National Monuments Authority Heritage Bye-laws for The Dome of Shah Nawaz Khan, Burhanpur, Madhya Pradesh.
  - (ix) The National Monuments Authority Heritage Bye-laws for Hammam Khana, Chowk Mohalla, Burhanpur, Madhya Pradesh.

- (x) The National Monuments Authority Heritage Bye-laws for The Bridge over Beta (Behta) River and the temple attached to it, Tikaitganj, (Tehsil-Malihabad, District Lucknow, Uttar Pradesh).
- (xi) The National Monuments Authority Heritage Bye-laws for Mounds locally known as Penahia Jhar, Kharahua Jhar, Ora Jhar situated on the road from Balrampur near the ancient remains of Saheth-Maheth (Shravasti), District Balrampur, Uttar Pradesh.
- (xii) The National Monuments Authority Heritage Bye-laws The Group of Temples known as Brindaban Chandra's Math Guptipara, District – Hooghly, West Bengal.
- (xiii) The National Monuments Authority Heritage Bye-laws for Lord Cornwallis Tomb, Ghazipur, Uttar Pradesh.
- (xiv) The National Monuments Authority Heritage Bye-laws for Bibi Sahib's Masjid, Burhanpur, Madhya Pradesh.
- (xv) The National Monuments Authority Heritage Bye-laws for Ancient Site known as Fazilnagar Ka Kot comprised in survey plot Nos 766, 782 and part of survey plot Nos 757, 758 and 759, District Kushinagar, Uttar Pradesh.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) A copy of the National Council for Teacher Education (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 384(E) in Gazette of India dated 12<sup>th</sup> July, 2024 under section 33 of the National Council for Teacher Education Act, 1993.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Vocational Education and Training, New Delhi, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Vocational Education and Training, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2023-2024, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2023-2024.
- (8) (i) A copy each of the Annual Report (Hindi and English versions) of the STARS, Madhya Pradesh, for the years 2020-2021 and 2021-22, alongwith Audited Accounts.
  - (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the STARS, Madhya Pradesh, for the years 2020-2021 and 2021-22.
- (9) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the STARS, Rajasthan, for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS, Rajasthan, for the year 2022-2023.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Telangana Samagra Shiksha, Hyderabad for the year 2022-2023, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telangana Samagra Shiksha, Hyderabad for the year 2022-2023.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, UT Ladakh for the year 2020-2021, 2021-2022 and 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, UT Ladakh for the year 2020-2021, 2021-2022 and 2022-2023.
- (15) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Choudhary) laid on the Table:-

- (1) A copy of the Securities and Exchange Board of India (Attestation of Documents) (Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2024/212 in Gazette of India dated 28<sup>th</sup> November, 2024 under Section 31 of the Securities and Exchange Board of India Act, 1992; sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depository Act, 1996.
- (2) A copy of the Securities and Exchange Board of India (Depositories and Participants) (Third Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2024/213 in Gazette of India dated 30<sup>th</sup> November, 2024 under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depository Act, 1996.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Buy-Back of Securities) (Second Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/210 in Gazette of India dated 20<sup>th</sup> November, 2024.

- (ii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2024, published in Notification No. F.No.SEBI/LAD-NRO/GN/2024/214 in Gazette of India dated 29<sup>th</sup> November, 2024.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
  - (i) The Coinage (Issue of Commemorative Coin on the occasion of 125<sup>th</sup> Birth Anniversary of Dr. Panjabrao Alias Bhausaheb Deshmukh) Rules, 2023, published in Notification No. G.S.R. 905(E) in Gazette of India dated 21<sup>st</sup> December, 2023.
  - (ii) The Coinage (Issue of Commemorative Coin on the occasion of 125 Years of Ramakrishna Mission) Rules, 2023, published in Notification No. G.S.R. 906(E) in Gazette of India dated 21<sup>st</sup> December, 2023.
  - (iii) The Coinage (Issue of Commemorative Coin on the occasion of Khartargachha Millennium, Founder Jaincharya Shri Jineshwar Suri) Rules, 2023, published in Notification No. G.S.R. 914(E) in Gazette of India dated 23<sup>rd</sup> December, 2023.
  - (iv) The Coinage (Issue of Commemorative Coin on the occasion of 125<sup>th</sup> Birth Anniversary of Dr. Harekrushna Mahtab) Rules, 2023, published in Notification No. G.S.R. 926(E) in Gazette of India dated 29<sup>th</sup> December, 2023.
  - (v) The Coinage (Issue of Commemorative Coin on the occasion of centenary celebration of Karnataka Bank) Rules, 2023, published in Notification No. G.S.R. 927(E) in Gazette of India dated 29<sup>th</sup> December, 2023.

- (vi) The Coinage (Issue of Commemorative Coin on the occasion of completion of 20 Years of Vibrant Gujarat Summit) Rules, 2024, published in Notification No. G.S.R. 4(E) in Gazette of India dated 2<sup>nd</sup> January, 2024.
- (vii) The Coinage (Issue of Commemorative Coin on the occasion of the Birth Centenary of Late Shri Karpoori Thakur) Rules, 2024, published in Notification No. G.S.R. 56(E) in Gazette of India dated 22<sup>nd</sup> January, 2024.
- (viii) The Coinage (Issue of Commemorative Coin on the occasion of 75<sup>th</sup> Republic Day Celebration) Rules, 2024, published in Notification No. G.S.R. 60(E) in Gazette of India dated 23<sup>rd</sup> January, 2024.
- (ix) The Coinage (Issue of Commemorative Coin on the occasion of 125<sup>th</sup> Birth Anniversary of Shri Ram Chandra ji of Shahjahanpur, Uttar Pradesh) Rules, 2024, published in Notification No. G.S.R. 80(E) in Gazette of India dated 31<sup>st</sup> January, 2024.
- (x) The Coinage (Issue of Commemorative Coin to commemorate the occasion of 150<sup>th</sup> Birth Anniversary of Srila Bhakti Siddhanta Saraswati Goswami Prabhupad) Rules, 2024, published in Notification No. G.S.R. 84(E) in Gazette of India dated 1<sup>st</sup> February, 2024.
- (xi) The Coinage (Issue of Commemorative Coin on the occasion of 2550<sup>th</sup> Nirvan Mahotsav of Bhagwan Mahaveer) Rules, 2024, published in Notification No. G.S.R. 127(E) in Gazette of India dated 23<sup>rd</sup> February, 2024.
- (xii) The Coinage (Issue of Commemorative Coin on the occasion of 250 Years of Mazagon Dock Shipbuilders Limited) Rules, 2024, published in Notification No. G.S.R. 178(E) in Gazette of India dated 12<sup>th</sup> March, 2024.

- (xiii) The Coinage (Issue of Commemorative Coin on the occasion of 90 Years Celebration of Reserve Bank of India) Rules, 2024, published in Notification No. G.S.R. 218(E) in Gazette of India dated 19<sup>th</sup> March, 2024.
- (xiv) The Coinage (Issue of Commemorative Coin on the occasion of completion of 150 years of Bombay Stock Exchange) Rules, 2024, published in Notification No. G.S.R. 382(E) in Gazette of India dated 11<sup>th</sup> July, 2024.
- (xv) The Coinage (Issue of Commemorative Coin to commemorate the occasion of 75 years Celebration of Supreme Court of India) Rules, 2024, published in Notification No. G.S.R. 383(E) in Gazette of India dated 11<sup>th</sup> July, 2024.
- (xvi) The Coinage (Issue of Commemorative Coin to commemorate the occasion of Birth Centenary of Kalaignar Dr. M. Karunanidhi) Rules, 2024, published in Notification No. G.S.R. 393(E) in Gazette of India dated 12<sup>th</sup> July, 2024.
- (xvii) The Coinage (Issue of Commemorative Coin on the occasion of Birth Centenary of H.H. Shri Mataji Nirmala Devi) Rules, 2024, published in Notification No. G.S.R. 539(E) in Gazette of India dated 6<sup>th</sup> September, 2024.
- (xviii) The Coinage (Issue of Commemorative Coin on the occasion of State Bank of India, Mumbai Main Branch Building Centenary Year) Rules, 2024, published in Notification No. G.S.R. 563(E) in Gazette of India dated 11<sup>th</sup> September, 2024.

- (xix) The Coinage (Issue of Commemorative Coin on the occasion of Shree Swaminarayan Mandir, Vadtaldham Dwishatabdi Mahotsav) Rules, 2024, published in Notification No. G.S.R. 564(E) in Gazette of India dated 11<sup>th</sup> September, 2024.
- The Coinage (Issue of Commemorative Coin on the occasion of Diamond Jubilee Year of Official Language) Rules, 2024, published in Notification No. G.S.R. 565(E) in Gazette of India dated 11<sup>th</sup> September, 2024.
- (xxi) The Coinage (Issue of Commemorative Coin on the occasion of 75<sup>th</sup> Foundation Year of Central Silk Board) Rules, 2024, published in Notification No. G.S.R. 578(E) in Gazette of India dated 18<sup>th</sup> September, 2024.
- (xxii) The Coinage (Issue of Commemorative Coin on the Occasion of 150<sup>th</sup> Birth Anniversary of Jain Acharya Shrimad Buddhisagar Surishwarji Maharajji) Rules, 2024, published in Notification No. G.S.R. 686(E) in Gazette of India dated 4<sup>th</sup> November, 2024.
- (xxiii) The Coinage (Issue of Commemorative Coin on the Occasion of Diamond Jubilee of Birla Institute of Technology and Science, Pilani) Rules, 2024, published in Notification No. G.S.R. 685(E) in Gazette of India dated 4<sup>th</sup> November, 2024.
- (xxiv) The Coinage (Issue of Commemorative Coin on the Occasion of "150<sup>th</sup> Birth Anniversary of Bhagwan Birsa Munda Ji") Rules, 2024, published in Notification No. G.S.R. 700(E) in Gazette of India dated 12<sup>th</sup> November, 2024.
- The Coinage (Issue of Commemorative Coin on the Occasion of 2900<sup>th</sup> Janm Kalyanak of Parshvanath Bhagwan) Rules, 2024, published in Notification No. G.S.R. 711(E) in Gazette of India dated 18<sup>th</sup> November, 2024.

- (xxvi) The Coinage (Issue of Commemorative Coin on the Occasion of 2800<sup>th</sup> Nirvan Kalyanak of Parshvanath Bhagwan) Rules, 2024, published in Notification No. G.S.R. 710(E) in Gazette of India dated 18<sup>th</sup> November, 2024.
- (xxvii) The Coinage (Issue of Commemorative Coin on the occasion of Centenary celebration of Mysore Medical College and Research Institute) Rules, 2024, published in Notification No. G.S.R. 728(E) in Gazette of India dated 25<sup>th</sup> November, 2024.
- (xxviii) The Coinage (Issue of Commemorative Coin on the occasion of 125<sup>th</sup> Birth Anniversary of Dr. Harekrushna Mahtab) Rules, 2024, published in Notification No. G.S.R. 714(E) in Gazette of India dated 19<sup>th</sup> November, 2024.
- (xxix) The Coinage (Issue of Commemorative Coin on the occasion of 75<sup>th</sup> Anniversary of Constitution) Rules, 2024, published in Notification No. G.S.R. 718(E) in Gazette of India dated 20<sup>th</sup> November, 2024.
- (5) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 30 of the Regional Rural Banks Act, 1976:-
  - (i) The Andhra Pradesh Grameena Vikas Bank (Officers & Employees) Service (Amendment) Regulations, 2024, published in Notification No. APGVB-SR-Amendment/2024 in Gazette of India dated 27<sup>th</sup> August, 2024.
  - (ii) The Andhra Pragathi Grameena Bank (Officers & Employees) Service (Amendment) Regulations, 2023, published in Notification No. 904/APGB/PHRD/DFS in Gazette of India dated 27<sup>th</sup> September, 2024.
  - (iii) The Arunachal Pradesh Rural Bank (Officers & Employees) Service (Amendment) Regulations, 2024, published in Notification No. APRB/GN/142/1677 in Gazette of India dated 28<sup>th</sup> October, 2024.

- (iv) The Assam Gramin Vikash Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. AGVB/PER/ESTT-B/01/2024-25 in Gazette of India dated 6<sup>th</sup> August, 2024.
- (v) The Bangiya Gramin Vikash Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. BGVB/HO/HR/4637/2024-25 in Gazette of India dated 9<sup>th</sup> September, 2024.
- (vi) The Baroda Gujarat Gramin Bank (Officers & Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.BGGB/HO/HRM/06/1763 in Gazette of India dated 10<sup>th</sup> October, 2024.
- (vii) The Baroda U.P. Bank (Officers & Employees) Service (Amendment) Regulations, 2024, published in Notification No. BUPB/1019 in Gazette of India dated 19<sup>th</sup> September, 2024.
- (viii) The CHHATTISGARH RAJYA GRAMIN BANK (Officers & Employees) Service (Amendment) Regulations, 2024, published in Notification No. CRGB/HO/HR/1094/2024-25 in Gazette of India dated 18<sup>th</sup> October, 2024.
- (ix) The Dakshin Bihar Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.DBGB 1/2024 in Gazette of India dated 6<sup>th</sup> August, 2024.
- (x) The Himachal Pradesh Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. HPGB/HO/HRD/2024 in Gazette of India dated 11<sup>th</sup> July, 2024, together with a corrigendum thereto published in Notification No. HPGB/HO/HRD/2024 dated 25<sup>th</sup> July, 2024 (In English version only)

- (xi) The J&K Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. JKGB/HO/HRDd/2024-25/2978 in Gazette of India dated 22<sup>nd</sup> August, 2024.
- (xii) The Jharkhand Rajya Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. JKGB/Service/(Amendment)/2024-25 in Gazette of India dated 19<sup>th</sup> September, 2024.
- (xiii) The Karnataka Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.NB.HO.IDD.Policy/182/316(Service Regulations)/2024-25 in Gazette of India dated 15<sup>th</sup> October, 2024.
- (xiv) The Karnataka Vikas Grameena Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. NB.HO.IDD.Policy/182/316(Service Regulations)/2024-25 in Gazette of India dated 8<sup>th</sup> October, 2024.
- (xv) The Kerala Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. KGB/Service Regulation (Amendment)/1/2024 in Gazette of India dated 11<sup>th</sup> September, 2024.
- (xvi) The Madhya Pradesh Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.MPGB/HO/HRD/2041/Service(Amendment)/2024 in Gazette of India dated 14<sup>th</sup> October, 2024.
- (xvii) The Madhyanchal Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. HRD/2024-25/683 dt 30.10.2024 in Gazette of India dated 4<sup>th</sup> November, 2024.

- (xviii) The Maharashtra Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. MGB/Service Regulation (Amendment)/2024 in Gazette of India dated 13<sup>th</sup> September, 2024.
- (xix) The Meghalaya Rural Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. MEGRRB/Service(Amendment) Regulation, 2024 in Gazette of India dated 4<sup>th</sup> November, 2024.
- The Mizoram Rural Bank (Officers and Employees) Service (Amendment)
  Regulations, 2024, published in Notification No. MRB/2024-Mizoram
  Rural Bank (Officers and Employees) Service (Amendment) Regulations,
  2024 in Gazette of India dated 1<sup>st</sup> November, 2024.
- (xxi) The Odisha Gramya Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. CH/HRD/831/2024-25 (Amendment) Regulations, 2024 in Gazette of India dated 21<sup>st</sup> October, 2024.
- (xxii) The Paschim Banga Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. PBGB/HO/CHM/PAD/300/2024-25 in Gazette of India dated 17<sup>th</sup> October, 2024.
- (xxiii) The Prathama UP Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.PUPGB.1/2024 in Gazette of India dated 11<sup>th</sup> July, 2024.
- (xxiv) The Punjab Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. HO:HRD:2024/3357 in Gazette of India dated 10<sup>th</sup> July, 2024.

- (xxv) The Rajasthan Marudhara Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. RMGB/SR Amendment/10/2024 in Gazette of India dated 19<sup>th</sup> September, 2024.
- (xxvi) The Saptagiri Grameena Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.HO/HRM/DoP-GoI/84/2024-25 in Gazette of India dated 12<sup>th</sup> October, 2024.
- (xxvii) The Sarva Haryana Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. HO/HRDD/2024/1891 in Gazette of India dated 10<sup>th</sup> September, 2024.
- (xxviii) The Saurashtra Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. SGB/HO/PER/19638/2024 in Gazette of India dated 22<sup>nd</sup> August, 2024.
- (xxix) The Tamil Nadu Grama Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. TNGB/2024 in Gazette of India dated 13<sup>th</sup> September, 2024.
- (xxx) The Telangana Grameena Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. TGB Service Regulations Amendment 2024 in Gazette of India dated 21<sup>st</sup> October, 2024.
- (xxxi) The Tripura Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. TGB.1/2024 in Gazette of India dated 9<sup>th</sup> October, 2024.

- (xxxii) The Utkal Grameen Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. PER/242 in Gazette of India dated 15<sup>th</sup> October, 2024, together with corrigendum thereto published in Notification No. PER/1733 dated 8<sup>th</sup> November, 2024.
- (xxxiii) The Uttarbanga Kshetriya Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.UBKGB.1/2024 in Gazette of India dated 15<sup>th</sup> October, 2024.
- (xxxiv) The Uttar Bihar Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. HO/HRD/17/24-25/1151 in Gazette of India dated 27<sup>th</sup> August, 2024.
- (xxxv) The Uttarakhand Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. UGB/HO/2024-25/PER/661 in Gazette of India dated 25<sup>th</sup> July, 2024.
- (xxxvi) The Vidharbha Konkan Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2024, published in Notification No. VKGB/HO/HRD/MRS/2024-25/25 in Gazette of India dated 11<sup>th</sup> September, 2024.
- (xxxvii) The Andhra Pradesh Grameena Vikas Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No. APGVB-PR-Amendment-2024 in Gazette of India dated 24<sup>th</sup> October, 2024.
- (xxxviii) The ANDHRA PRAGATHI GRAMEENA BANK (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. 1020/APGB/PHRD/DFS/2024 in Gazette of India dated 4<sup>th</sup> November, 2024.

- (xxxix) The ARUNACHAL PRADESH RURAL BANK (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. APRB/gn/142/3936 in Gazette of India dated 28<sup>th</sup> October, 2024.
- (xl) The Aryavart Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. Aryavart Bank (Employees') Pension (Amendment) Regulations 2024 in Gazette of India dated 21<sup>st</sup> October, 2024.
- (xli) The Assam Gramin Vikash Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. AGVB/PER/ESTT-B/08/03/2024-25 in Gazette of India dated 14<sup>th</sup> October, 2024.
- (xlii) The Bangiya Gramin Vikash Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. BGVB/HO/HR/5700/2024-25 in Gazette of India dated 21<sup>st</sup> October, 2024.
- (xliii) The Baroda Gujarat Gramin Bank (Officers & Employees) Service (Amendment) Regulations, 2024, published in Notification No. F.No.BGGB/HO/HRM/06/1763 in Gazette of India dated 10<sup>th</sup> October, 2024.
- (xliv) THE BARODA RAJASTHAN KSHETRIYA GRAMIN BANK (EMPLOYEES')
  PENSION (AMENDMENT) REGULATIONS, 2024, published in Notification
  No. HRM/HO/2024-25/252 in Gazette of India dated 10<sup>th</sup> October, 2024.
- (xlv) The Baroda UP Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.BUPB/24-25/158 in Gazette of India dated 16<sup>th</sup> October, 2024.

- (xlvi) The Chhattisgarh Rajya Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. CRGB/HO/HR/1161/2024-25 in Gazette of India dated 18<sup>th</sup> October, 2024.
- (xlvii) The Dakshin Bihar Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. DBGB/2/2024 in Gazette of India dated 8<sup>th</sup> October, 2024.
- (xlviii) The Ellaquai Dehati Bank (Employees') Pension (Amendment)
  Regulations, 2024, published in Notification No. EDB/714/Amended
  Pension Regulations, 2018 in Gazette of India dated 22<sup>nd</sup> October, 2024.
- (xlix) THE HIMACHAL PRADESH GRAMIN BANK (EMPLOYEES') PENSION (AMENDMENT) REGULATIONS, 2024, published in Notification No. HPGB/HO/HRD/2024/PEN-1 in Gazette of India dated 23<sup>rd</sup> October, 2024.
- (L) The J&K Grameen Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. JKGB/HO/HRDD/2024-25/4359 in Gazette of India dated 14<sup>th</sup> October, 2024.
- (Li) The Jharkhand Rajya Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. JRGB/Pension(Amendment)/2024-25 in Gazette of India dated 6<sup>th</sup> November, 2024.
- (Lii) The Karnataka Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. 8/4/2024-RRB in Gazette of India dated 6<sup>th</sup> November, 2024.

- (Liii) The Karnataka Vikas Grameena Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. KVGB/Pension Regulations/2024 in Gazette of India dated 1<sup>st</sup> November, 2024.
- (Liv) The Kerala Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. KGB Pension Regulations (Amendment)/1/2024 in Gazette of India dated 1<sup>st</sup> November, 2024.
- (Lv) The Madhya Pradesh Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.MPGB/HO/HRD/2042/Pension (Amendment)/2024 in Gazette of India dated 14<sup>th</sup> October, 2024.
- (Lvi) The Madhyanchal Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. Karmik(Pension)/DKM/24-25/57 in Gazette of India dated 4<sup>th</sup> November, 2024.
- (Lvii) The Maharashtra Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.8/20/2010-RRB in Gazette of India dated 5<sup>th</sup> October, 2024.
- (Lviii) The Manipur Rural Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.MRB/EPR/2/2024 in Gazette of India dated 28<sup>th</sup> October, 2024.
- (Lix) The Meghalaya Rural Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.MEGRRB/Pension(Amendment) Regulations, 2024 in Gazette of India dated 4<sup>th</sup> November, 2024.

- (Lx) The Mizoram Rural Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. GZT-MRB/PSN-AMM/2024-25/01 Regulations, 2024 in Gazette of India dated 1<sup>st</sup> November, 2024.
- (Lxi) The Nagaland Rural Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. NRB/Pension (Amendment) Regulations, 2024 in Gazette of India dated 4<sup>th</sup> November, 2024.
- (Lxii) The Paschim Banga Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.PBGB/HO/CHM/PAD/301/2024-25 2024 in Gazette of India dated 17<sup>th</sup> October, 2024.
- (Lxiii) THE PRATHAMA UP GRAMIN BANK (EMPLOYEES') PENSION (AMENDMENT) REGULATIONS, 2024, published in Notification No. F.No.PUPGB 2/2024 in Gazette of India dated 10<sup>th</sup> October, 2024.
- (Lxiv) THE PUNJAB GRAMIN BANK (EMPLOYEES') PENSION (AMENDMENT)
  REGULATIONS, 2024, published in Notification No. F.No.HO: HRD:
  2024/4363 in Gazette of India dated 10<sup>th</sup> October, 2024.
- (Lxv) The Rajasthan Marudhara Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. RMGB/PR Amendment19/2024 in Gazette of India dated 22<sup>nd</sup> October, 2024.
- (Lxvi) The Saptagiri Grameena Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. HO/HRM/DoP-GoI/86/2024-25 in Gazette of India dated 22<sup>nd</sup> October, 2024.
- (Lxvii) THE SARVA HARYANA GRAMIN BANK (EMPLOYEES') PENSION (AMENDMENT) REGULATIONS, 2024, published in Notification No. HO/HRDD/2024/2016 in Gazette of India dated 14<sup>th</sup> October, 2024.

- (Lxviii) The Saurashtra Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. SGB/HO/PER/20282/2024 in Gazette of India dated 21<sup>st</sup> October, 2024.
- (Lxix) The Tamil Nadu Grama Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. TNGB/Pension (Amendment)/041024/2024 in Gazette of India dated 22<sup>nd</sup> October, 2024.
- (Lxx) THE TELANGANA GRAMEENA BANK (EMPLOYEES') PENSION (AMENDMENT) REGULATIONS, 2024, published in Notification No. Telangana Grameena Bank (Employees') Pension Regulations, 2018 in Gazette of India dated 1<sup>st</sup> November, 2024.
- (Lxxi) The Tripura Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.TGB.1/2024 in Gazette of India dated 28<sup>th</sup> October, 2024.
- (Lxxii) The Utkal Grameen Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. PER/252 in Gazette of India dated 15<sup>th</sup> October, 2024.
- (Lxxiii) THE UTTAR BANGA KSHETRIYA GRAMIN BANK (EMPLOYEES') PENSION (AMENDMENT) REGULATIONS, 2024, published in Notification No. F.No.UBKGB.2/2024 in Gazette of India dated 16<sup>th</sup> October, 2024.
- (Lxxiv) The Uttar Banga Kshetriya Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. HO/TBC/17/2024-25/646 in Gazette of India dated 18<sup>th</sup> October, 2024.
- (Lxxv) The Uttarakhand Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. F.No.UGB/HO/2024-25/PER/1133 in Gazette of India dated 24<sup>th</sup> October, 2024.

- (Lxxvi) The Vidharbha Konkan Gramin Bank (Employees') Pension (Amendment) Regulations, 2024, published in Notification No. VKGB/Pension (Amendment) Regulations, 2024 in Gazette of India dated 1<sup>st</sup> October, 2024.
- (6) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-
  - (i) The Bank of Baroda (Officers') Service (Amendment) Regulations, 2024, published in Notification No. F.No.HO;HRM:116:2714 in Gazette of India dated 29<sup>th</sup> November, 2024.
  - (ii) The Bank of India (Officers') Service (Amendment) Regulations, 2024, published in Notification No. BOI/HO/HR/IR/MKB/L-324(E) in Gazette of India dated 4<sup>th</sup> December, 2024.
  - (iii) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 2024, published in Notification No. F.No.AX1/ST/OSR/119/2024-25 in Gazette of India dated 4<sup>th</sup> December, 2024.
  - (iv) The Indian Bank (Officers') Service (Amendment) Regulations, 2024, published in Notification No. F.No.IB/G-10/1/2024-25(E) in Gazette of India dated 4<sup>th</sup> December, 2024.
  - (v) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 2024, published in Notification No. F.No.HRMD/SUP/177/01/2024-25(E) in Gazette of India dated 2<sup>nd</sup> December, 2024.
  - (vi) The Canara Bank (Officers') Service (Amendment) Regulations, 2024, published in Notification No. HRW PM 6114 2024 in Gazette of India dated 28<sup>th</sup> November, 2024.

- (vii) The Central Bank of India (Officers') Service (Amendment) Regulations, 2024, published in Notification No. CO:HCM:IRP:2024-25:295 in Gazette of India dated 27<sup>th</sup> November, 2024.
- (viii) The UCO Bank (Officers') Service (Amendment) Regulations, 2024, published in Notification No. HO/EST/2024-25/570 in Gazette of India dated 27<sup>th</sup> November, 2024.
- (ix) The Punjab National Bank (Officers') Service (Amendment) Regulations, 2024, published in Notification No. F.No.HRDD/POL/OSR(E) in Gazette of India dated 29<sup>th</sup> November, 2024.
- (x) The Punjab & Sind Bank (Officers') Service (Amendment) Regulations, 2024, published in Notification No. F.No.PSB/HRD/OSR/2024-25/01 in Gazette of India dated 26<sup>th</sup> November, 2024.
- (xi) The Union Bank of India (Officers') Service (Amendment) Regulations, 2024, published in Notification No. CO:ERD:PD:798:2024 in Gazette of India dated 27<sup>th</sup> November, 2024.
- (7) A copy of the Goods and Services Tax Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Group "C" Employees) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.340(E) in Gazette of India dated 21<sup>st</sup> June, 2024 under Article 309 of the Constitution, together with an explanatory memorandum.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned of (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R.743(E) published in Gazette of India dated 3<sup>rd</sup> December, 2024, together with an explanatory memorandum rescinding Notification No. G.S.R.496(E) dated 30<sup>th</sup> June, 2022.

- (ii) The Central Excise (Amendment) Rules, 2024, published in Notification No. G.S.R. 745(E) in Gazette of India dated 3<sup>rd</sup> December, 2024, together with an explanatory memorandum.
- (10) A copy of Notification No. G.S.R.744(E) (Hindi and English versions) published in Gazette of India dated 3<sup>rd</sup> December, 2024, together with an explanatory memorandum rescinding Notification No. G.S.R.500(E) dated 30<sup>th</sup> June, 2022 under Section 159 of the Customs Act, 1962.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
  - (i) S.O.5063(E) published in Gazette of India dated 26<sup>th</sup> November, 2024 together with an explanatory memorandum making certain amendments in the Notification No. S.O.3048(E) dated 31<sup>st</sup> July, 2024 and Corrigendum thereto published in Notification No. S.O. 5128(E) dated 29<sup>th</sup> November, 2024.
  - (ii) S.O. 3048(E) published in Gazette of India dated 31<sup>st</sup> July, 2024 together with an explanatory memorandum, notifying (i) establishment of the Goods and Services Tax Appellate Tribunal (GSTAT) w.e.f. 01.09.2023, (ii) Constitution of Principal Bench of GSTAT at New Delhi, and (iii) Constitution of number of State Bench of GSTAT, in exercise of the power conferred by sub-sections (1), (3) and (4) of section 109 of the CGST Act, 2017.
  - (iii) G.S.R. 729 (E) published in Gazette of India dated 25<sup>th</sup> November, 2024 together with an explanatory memorandum making certain amendments in the Notification No. 02/2017 Central Tax, dated 19<sup>th</sup> June, 2017
  - (iv) S.O. 5091(E) published in Gazette of India dated 27<sup>th</sup> November, 2024 together with an explanatory memorandum seeking to appoint common adjudicating authority for Show cause notices issued by DGGI.

- (v) G.S.R. 735(E) published in Gazette of India dated 27<sup>th</sup> November, 2024 together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for the month of October, 2024 for registered persons whose principal place of business is in the State of Manipur.
- (12) A copy of the Notification No. G.S.R. 749(E) (Hindi and English versions) published in Gazette of India dated 04<sup>th</sup> December, 2024 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of "Textured Tempered Coated and Uncoated Glass" from China PR and Vietnam for a period of 06<sup>th</sup> month from the date of Notification and Corrigendum thereto published in Notification No. G.S.R. 751(E) dated 05<sup>th</sup> December, 2024, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (13) A copy of the Income-tax (Tenth Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.739(E) in Gazette of India dated 29<sup>th</sup> November, 2024 under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (14) A copy of the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2024 (Hindi and English versions), published in Notification No. S.O. 5257(E) in Gazette of India dated 6<sup>th</sup> December, 2024, under Section 17 of Chapter V of General Insurance Business Nationalisation Act, 1972.
- (15) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India Union Government (Commercial)- (Report No. 12 of 2024) (Compliance Audit Observations) for the year ended March, 2022 under Article 151(1) of the Constitution.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2023-2024.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2023-2024.
- (17) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2023-2024.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy of the Notification No. S.O. 353(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> January, 2024 making certain amendments in the Notification No. S.O. 489(E) dated 1<sup>st</sup> May, 2003, issued under sub-section (1) and (3) of Section 3 of the Environment (Protection) Act, 1986.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the State Pollution Control Board (Manner of Nomination and other Terms and Conditions of Service of Chairman) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.727(E) in Gazette of India dated 25<sup>th</sup> November, 2024 under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant National Institute of Himalayan Environment, Almora, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Govind Ballabh Pant National Institute of Himalayan Environment, Almora, for the year 2023-2024.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy of the Central University of Jharkhand (Addition) Statutes, 2024 (Hindi and English versions) published in Notification No. F.No. CUJ/Statute/I/2010/Part/II in Gazette of India dated 17<sup>th</sup> May, 2024 under sub-section (2) of Section 43 of the Central Universities Act, 2009
- (2) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 44 of the Pondicherry University Act, 1985:-
  - (i) Notification No. PU/LC/Amendments/2023-24/F.No.39-12/2023-CU-I published in Gazette of India dated 5<sup>th</sup> December, 2023, making certain amendments, mentioned therein, to Statute 1 of the Pondicherry University Act, 1985.
  - (ii) Notification No. F.39-4/2019-CU I dated 03.02.2021 published in Gazette of India dated 23<sup>rd</sup> November, 2021, making certain amendments, mentioned therein, to Statutes of the Pondicherry University Act 1985.
  - (iii) The Pondicherry University (Amendment) Statutes 2021 published in Notification No. F.No.F.39-4/2019-CUI/dated 03.02.2021 in Gazette of India dated 9<sup>th</sup> November, 2021.
  - (iv) The Pondicherry University (Amendment) Statutes 2019 published in Notification No. F.No.39-4/2019-CU-I dated 6.12.2019 in Gazette of India dated 26<sup>th</sup> November, 2022.
- (3) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (ii to iv) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2023-2024.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2023-2024, together with audited accounts.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2023-2024.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, New Delhi, for the year 2022-2023 together with audit report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Shastri Indo Canadian Institute, New Delhi, for the year 2020-2021, alongwith audited accounts

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shastri Indo Canadian Institute, New Delhi, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Bhopal, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Bhopal, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (BOAT), Northern Region, Kanpur, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (BOAT), Northern Region, Kanpur, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Raipur, for the year 2023-2024, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Raipur, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bombay, Mumbai, for the year 2023-2024.
  - (ii) A copy of the Annual Audit Accounts (Hindi and English versions) of the Indian Institute of Management, Bombay, Mumbai, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bombay, Mumbai, for the year 2023-2024.

The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry Of Road Transport And Highways (Shri Harsh Malhotra) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2023-2024, together with Audit Report thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the Working and Administration of the Companies Act, 2013, for the year ending 31<sup>st</sup>, March, 2024.

## 4. Reports of Standing Committee on Consumer Affairs, Food and Public Distribution

Smt. Kanimozhi Karunanidhi presented the following Reports (Hindi and English versions) of the Standing Committee on Consumer Affairs, Food and Public Distribution:-

- (1) Fifth Report on Demands for Grants (2024-25) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Sixth Report on Demands for Grants (2024-25) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

## 5. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Rudra Narayan Pany presented the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) First Report on 'Demands for Grants (2024-25)' of the Ministry of Labour & Employment.
- (2) Second Report on 'Demands for Grants (2024-25)' of the Ministry of Textiles.
- (3) Third Report on 'Demands for Grants (2024-25)' of the Ministry of Skill Development & Entrepreneurship.

### 6. Reports of Standing Committee on Chemicals and Fertilizers

Shri Azad Kirti Jha presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2024-25):-

- (1) Taken by the First Report on Action Government on the observations/recommendations of the Committee contained in their Forty Sixth Report (Seventeenth Lok Sabha) on 'Insecticides & Pesticides promotion and development including safe usage – licensing regime for to the Department of Chemicals insecticides' pertaining and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (2) Second Report on Action Taken by the Government on the observations/recommendations of the Committee contained in their Fiftieth Report (Seventeenth Lok Sabha) on 'Promotion of Medical Device Industry' pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (3) Third Report on 'Demands for Grants (2024-25)' pertaining to the Department of Fertilizers.
- (4) Fourth Report on 'Demands for Grants (2024-25)' pertaining to the Department of Chemicals and Petrochemicals.
- (5) Fifth Report on 'Demands for Grants (2024-25)' pertaining to the Department of Pharmaceuticals.

## 7. Action Taken Statements of Standing Committee on Chemicals and Fertilizers

Shri Azad Kirti Jha laid on the Table Six Action Taken Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in the following Action Taken Reports of the Standing Committee on Chemicals and Fertilizers (2024-25):-

- (1) Action Taken Statement on Forty-seventh Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the observations/ recommendations of the Committee contained in their Thirty-ninth Report (17th Lok Sabha) on 'NANO fertilizers for sustainable crop production and maintaining soil health' of the Department of Fertilizers.
- (2) Action Taken Statement on Forty-eighth Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/recommendations of the Committee contained in their Fortieth Report (17th Lok Sabha) on 'Demands for Grants (2023-24) of the Department of Fertilizers'.
- (3) Action Taken Statement on Fifty-first Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/recommendations of the Committee contained in their Fortyfirst Report (17th Lok Sabha) on 'Demands for Grants (2023-24) of the Department of chemicals and Petrochemicals'.
- (4) Action Taken Statement on Forty- Fifth Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty-Second Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' of the Department of Pharmaceuticals.

- (5) Action Taken Statement on Fifty-second Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/ recommendations of the Committee contained in their Forty-third Report (17th Lok Sabha) on 'Planning for fertilizers production and import policy on fertilizers including GST and import duty thereon' of the Department of Fertilizers.
- (6) Action Taken Statement on Forty-ninth Report of the Standing Committee on Chemicals and Fertilizers on action taken by the Government on the observations/recommendations of the Committee contained in their Fortyfourth Report (17th Lok Sabha) on 'Fertilizers Subsidy Policy and Pricing Matters including need to continue Urea Subsidy Scheme' of the Department of Fertilizers.

## 8. Final Action Taken Statements of the Standing Committee on Coal, Mines and Steel

Shri Anurag Singh Thakur laid the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Thirty-second Report (17<sup>th</sup> Lok Sabha) on action taken by the Government on the observations/recommendations contained in Twenty-eighth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2022-23)' relating to the Ministry of Steel.
- (2) Thirty-third Report (17<sup>th</sup> Lok Sabha) on action taken by the Government on the observations/recommendations contained in Twenty-ninth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2022-23)' relating to the Ministry of Mines.

- (3) Thirty-fourth Report (17<sup>th</sup> Lok Sabha) on action taken by the Government on the observations/recommendations contained in Thirtieth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2022-23)' relating to the Ministry of Coal.
- (4) Thirty-fifth Report (17<sup>th</sup> Lok Sabha) on action taken by the Government on the observations/recommendations contained in Thirty First Report (17<sup>th</sup> Lok Sabha) on the subject 'Development of Aluminium and Copper Industries in the Country' relating to the Ministry of Mines.
- (5) Forty-first Report (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-sixth Report (17<sup>th</sup> Lok Sabha) on the subject 'Skill Development in Steel Sector' relating to the Ministry of Steel.
- (6) Forty-second Report (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-seventh Report (17<sup>th</sup> Lok Sabha) on the subject 'Import of Coal –Trends and Issue of Self Reliance' relating to the Ministry of Coal.
- (7) Forty-third Report (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-eighth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Coal.
- (8) Forty-fourth Report (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Thirty-ninth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Mines.

(9) Forty-fifth Report (17<sup>th</sup> Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in the Fortieth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2023-24)' relating to the Ministry of Steel.

#### \*1.00 P.M.

## 9. Submission by member

Smt. Priyanka Gandhi Vadra made a submission regarding Vijay Diwas.

S/Shri Manickam Tagore B, Vishaldada Prakashbapu Patil and Captain Viriato Fernandes associated.

Shri Gajendra Singh Shekhawat<sup>#</sup> responded.

#### 2.03 P.M.

#### 10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Parshottambhai Rupala regarding need to take comprehensive measures to ensure security of oil and natural gas pipelines.
- 2. Shri Parbhubhai Nagarbhai Vasava regarding condition of washrooms in Railway Coaches.
- 3. Dr. Rabindra Narayan Behera regarding need to set up a Research Institute of Indian Ocean Cultural Studies in Jajpur district, Odisha.
- 4. Shri Lumba Ram regarding four-laning of Jherda-Mander- Revdar-Sirohi NH and construction of by-pass roads.

<sup>\*</sup> From 12.05 P.M. to 2.03 P.M., Members raised matters of urgent public importance.

<sup>\*</sup> Made at 1.58 P.M. Minister of Culture; and Minister of Tourism

- 5. Shri Chhatrapal Singh Gangwar regarding need to provide air connectivity to Bareilly with various cities of the country.
- 6. Smt. Kriti Devi Debbarman regarding need to ensure timely passage of the 125<sup>th</sup> Amendment to the Constitution regarding empowerment of Autonomous District Councils in the Sixth Schedule Areas.
- 7. Dr. Faggan Singh Kulaste regarding conservation of National Parks and Wildlife Sanctuaries in the country.
- 8. Dr. Vinod Kumar Bind regarding four laning of Mirzapur Gopiganj road.
- 9. Shri Arun Govil regarding facilities for Senior Citizens.
- 10. Shri Dilip Saikia regarding need to establish a Tribal University in Karbi Anglong district of Assam and also set up a Campus of Indira Gandhi National Tribal University at Udalguri in the State.
- 11. Shri Dulu Mahato regarding need to establish a 150-bedded ESIC hospital in Dhanbad, Jharkhand.
- 12. Shri Ramvir Singh Bidhuri regarding need to provide ownership rights of houses under PM UDAY Scheme to people living in unauthorized colonies in Delhi.
- 13. Shri Gopal Jee Thakur regarding need to retain Akashvani Kendra at Darbhanga, Bihar and declare it as a broadcast centre for Maithili language programmes.
- 14. Ms S. Jothimani regarding need to ensure strict compliance with the guidelines for treatment and rehabilitation of Persons with Mental Illness (PWMI).
- 15. Dr. Kirsan Namdeo regarding need to increase Pradhan Mantri Awas Yojna (PMAY) subsidy.
- 16. Shri S. Supongmeren Jamir regarding need to fix salary and allowances of Krishi Vigyan Kendra employees at par with those of ICAR and Central Agricultural University employees.
- 17. Shri Anto Antony regarding need to revise Standard Input Output Norms (SION) for regulating duty free import of natural rubber.

- 18. Shri Sukhdeo Bhagat regarding need to construct a rail over-bridge at Itki in Ranchi, Jharkhand.
- 19. Shri Pushpendra Saroj regarding stoppage of trains in Pratapgarh and Kaushambi districts of Uttar Pradesh.
- 20. Ms Iqra Choudhary regarding need to review inclusion of Muzaffarnagar and Shamli districts in National Capital Region.
- 21. Shri Kalipada Saren Kherwal regarding need for a separate religion code to 'Saridharam' and 'Sarna Dharam' followed by Santhals and other tribals in various parts of the country.
- 22. Shri Kirti Azad Jha regarding need to ensure protection of sensitive data of beneficiaries availing treatment under Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB PMJAY).
- 23. Thiru Arun Nehru regarding need for synchronization of portals operated by Central Government and various State Governments to address the threat of cyber crime in the Country.
- 24. Shri Sribharat Mathukumilli regarding need to curb pollution caused by transportation of coal and iron ore at Visakhapatnam Port, Andhra Pradesh.
- 25. Shri Sunil Kumar regarding need to establish a Handicraft Training Institute at Harnatand in Valmikinagar Parliamentary Constituency, Bihar.
- 26. Shri Bajrang Manohar Sonwane regarding need for CBI inquiry into the increasing criminal activities in Beed district, Maharashtra.
- 27. Shri Naresh Ganpat Mhaske regarding need to take steps for timely completion of Inland Passenger Water Transport System in Maharashtra.
- 28. Dr. Rajkumar Sangwan regarding need to set up a bench of Allahabad High Court at Meerut, Uttar Pradesh.
- 29. Shri N.K. Premachandaran regarding need to provide compensation for land acquisition for green Field National Highway No. 744 as per the terms and condition applied to N.H. 66.

#### 2.04 P.M.

## 11. Supplementary Demands for Grants – First Batch for 2024-25 – Under consideration

Time Alloted: 4 Hrs. Time Taken: 6 Hrs. 6 Mins

Discussion on the Supplementary Demands for Grants Nos.1 to 8, 10, 11, 13 to 21, 23 to 38, 43 to 54, 56, 57, 60 to 62, 65, 66, 68, 69, 71, 73, 74, 76 to 79, 81, 83, 85 to 87, 89 to 95 and 97 to 102 in respect of Supplementary Demands for Grants – First Batch for 2024-25 commenced.

Eight cut motions (Nos.1 to 8) were moved.

The following members took part in the debate:-

- 1. Shri K.C Venugopal
- 2. Dr. Sanjay Jaiswal
- 3. Shri Lalji Verma
- 4. Prof. Sougata Ray
- 5. Thiru D M Kathir Anand
- 6. Shri Magunta Sreenivasulu Reddy
- 7. Shri Anil Yeshwant Desai
- 8. Smt. Supriya Sule
- 9. Shri Naresh Ganpat Mhaske
- 10. Shri Manish Tewari
- 11. Shri P.P. Chaudhary
- 12. Dr. Gumma Thanuja Rani
- 13. Shri Sudhakar Singh
- 14. Dr. M P Abdussamad Samadani
- 15. Shri Gurmeet Singh Meet Hayer
- 16. Shri Subbarayan K
- 17. Shri Raja Ram Singh
- 18. Shri N K Premachandran
- 19. Shri Anand Bhadauria
- 20. Ms. Sayani Ghosh
- 21. Dr. K Sudhakar
- 22. Shri Chamala Kiran Kumar Reddy

- 23. Shri Eswarasamy K
- 24. Shri Jugal Kishore
- 25. Shri Sribharat Mathukumilli
- 26. Shri Rajesh Ranjan
- 27. Adv K. Francis George
- 28. Shri Shashank Mani
- 29. Shri Rahul Kaswan
- 30. Shri Dharmendra Yadav
- 31. Shri Vishaldada Prakashbapu Patil
- 32. Shri C N Annadurai
- 33. Shri Durai Vaiko
- 34. Shri Bishnu Pada Ray
- 35. Prof. Varsha Eknath Gaikwad
- 36. Shri Ravindra Dattaram Waikar
- 37. Adv. Chandra Shekhar
- 38. Shri Darshan Singh Choudhary
- 39. Dr. M K Vishnu Prasad
- 40. Shri Jagdambika Pal
- 41. Dr. Amar Singh
- 42. Dr. Nishikant Dubey
- 43. Shri Hanuman Beniwal

The discussion was not concluded.

#### 8.10 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 17<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, December 17, 2024/Agrahayana 26, 1946 (Saka)

No. 39

#### 11.00 A.M.

## 1. \*Announcement by the Speaker

The Speaker made an announcement regarding welcoming Hon. Mr. Alen Simonyan, President of the National Assembly of the Republic of Armenia and Members of the Parliamentary Delegation who were on a visit to India as honoured guests and conveyed the greetings of the House to them.

#### 11.02 A.M.

### 2. Starred Questions

Starred Question Nos. 301 - 305 were orally answered. Replies to Starred Question Nos. 306 – 320 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 3451 – 3680 were laid on the Table.

<sup>\*</sup> Original in Hindi. For details, please see the debates of the day.

#### 12.01 P.M.

### 4. Papers laid on the Table

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade
  Promotion Organisation, New Delhi, for the year 2023-2024, alongwith
  Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2023-2024, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the CHEMEXCIL, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CHEMEXCIL, Mumbai, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL, Kolkata, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2023-2024.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the PLEXCONCIL, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PLEXCONCIL, Mumbai, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board of India, Kochi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board of India, Kochi, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board of India, Kochi, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the SEEPZ-SEZ Authority, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SEEPZ-SEZ Authority, Mumbai, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2023-2024.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2023-2024.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2023-2024.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Kurukshetra, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Kurukshetra, for the year 2023-2024.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Export Insurance Accounts Trust, Mumbai, for the year 2023-2024, together with audit report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the National Export Insurance Accounts Trust, Mumbai, for the year 2023-2024.
- (19) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 17 of the Export (Quality, Control & Inspection) Act, 1963:-
  - (i) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 2024 published in Notification No. S.O. 1465 in Gazette of India dated 3<sup>rd</sup> August, 2024.

- (ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 2024 published in Notification No. S.O. 1466 in Gazette of India dated 3<sup>rd</sup> August, 2024.
- (20) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-
  - (i) The Bicycles Retro Reflective Devices (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4569(E) in Gazette of India dated 18<sup>th</sup> October, 2024.
  - (ii) The Electrical Appliances for Commercial Dispensing and Vending (Quality Control) Order, 2024 published in Notification No. S.O. 4568(E) in Gazette of India dated 18<sup>th</sup> October, 2024.
  - (iii) The Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2024 published in Notification No. S.O. 4494(E) in Gazette of India dated 14<sup>th</sup> October, 2024.
  - (iv) The Cross Recessed Screws (Quality Control) Order, 2024 published in Notification No. S.O. 4099(E) in Gazette of India dated 20<sup>th</sup> September, 2024.
  - (v) The Safety of Household, Commercial and Similar Electrical Appliances (Quality Control) Order, 2024 published in Notification No. S.O. 4098(E) in Gazette of India dated 20<sup>th</sup> September, 2024.
  - (vi) The Hinges (Quality Control) Order, 2024 published in Notification No. S.O.
     2982(E) in Gazette of India dated 26<sup>th</sup> July, 2024.
  - (vii) The Bolts, Nuts and Fasteners (Quality Control) Order, 2024 published in Notification No. S.O. 2771(E) in Gazette of India dated 15<sup>th</sup> July, 2024.
  - (viii) The Toys (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4277(E) in Gazette of India dated 1<sup>st</sup> October, 2024.
  - (ix) The Insulated Flask, Bottles and Containers for Domestic Use (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 3705(E) in Gazette of India dated 30<sup>th</sup> August, 2024.

- (x) The Flame Producing Lighters (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4230(E) in Gazette of India dated 24<sup>th</sup> September, 2024.
- (xi) The Potable Water Bottles (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 3702(E) in Gazette of India dated 30<sup>th</sup> August, 2024.
- (xii) The Aluminum and Aluminum Alloy Products (Quality Control) Order, 2024 published in Notification No. S.O. 4696(E) in Gazette of India dated 28<sup>th</sup> October, 2024.
- (xiii) The Electrical appliances for domestic clothes washing (Quality Control) Order, 2024 published in Notification No. S.O. 4815(E) in Gazette of India dated 5<sup>th</sup> November, 2024.
- (xiv) The Gypsum based Building Materials (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 5058(E) in Gazette of India dated 25<sup>th</sup> November, 2024.
- (xv) The V-Belt (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4880(E) in Gazette of India dated 12<sup>th</sup> November, 2024.
- (21) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 33 of the Marine Products Export Development Authority Act, 1972:-
  - (i) S.O.3470(E) published in Gazette of India dated 14<sup>th</sup> August, 2024 appointing the 16<sup>th</sup> day of August, 2024 as the date on which the provisions of the Marine Products Export Development Authority Act, 1972 in so far as it relates to serial No. 19 and the entries thereto in the Schedule to the said Act shall come into force.
  - (ii) The Marine Products Export Development Authority (Adjudication of Penalties) Rules, 2024 published in Notification No. G.S.R. 501(E) in Gazette of India dated 14<sup>th</sup> August, 2024.

- (22) A copy of the National Institute of Design, Haryana Ordinances, 2024 (Hindi and English versions) published in Notification No. F.No. NIDH/GA/06/05/22-23 in Gazette of India dated 3<sup>rd</sup> December, 2024 under sub-section (2) of Section 40 of the National Institute of Design Act, 2014.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the MMTC Limited, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Trading Corporation Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the State Trading Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the ECGC Limited, Mumbai, for the year 2023-2024.
  - (ii) Annual Report of the ECGC Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 9 of 2024)-Compliance Audit Report on Examination of assessments of companies dealing in the business of 'Distilleries and Breweries' by the Income Tax Department Department of Revenue Direct Taxes for the year ended March, 2023.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 2024)-Ordnance Factories (Compliance Audit-Defence) for the year ended March, 2021.
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 11 of 2024) (Defence Services-Army) -Compliance Audit - Defence for the year ended March, 2021.
  - (iv) Report of the Comptroller and Auditor General of India-Union (No. 13 of 2024) Government (Department of Revenue Direct Taxes), for the year ended March, 2022.
  - (v) Report of the Comptroller and Auditor General of India-Union Government
     (No. 14 of 2024) Subject Specific Compliance Audit on Outstanding
     Demand on Income Tax Assessees Department of Revenue Direct
     Taxes, for the year ended March, 2022.
  - (vi) Report of the Comptroller and Auditor General of India- Union Government
     (No. 15 of 2024) -Training of Pilots in Indian Air Force, Defence Services
     (Air Force) (Performance Audit Defence) for the year ended March,
     2022.
  - (vii) Report of the Comptroller and Auditor General of India- Union Government-(No. 16 of 2024)-Defence Services (Air Force) (Compliance Audit Defence) for the year ended March, 2021.

- (viii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2024)-Performance Audit on Export Promotion Capital Goods (EPCG) Scheme Department of Revenue Indirect Taxes- Customs.
- (ix) Appropriation Accounts of Union Government (Civil) for the year 2023-2024.
- (x) Finance Accounts of Union Government for the year 2023-2024.
- (2) A copy of the draft Notification No. 3/4/2022-EM (Hindi and English versions) to be published in Gazette of India directing that Section 25 of the Pension Fund Regulatory and Development Authority Act, 2013 shall not apply to financial products, financial services or financial institution, as the case may be, in an international services centre under sub-section (2) of Section 31 of the International Financial Services Act, 2019.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
  - (i) A copy of the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2020-2021 and 2021-2022.
  - (ii) Explanatory Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section(2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the M.P. State Agro Industries Corporation Limited, Bhopal, for the year 2019-2020.

- (ii) Annual Report of the M.P. State Agro Industries Corporation Limited, Bhopal, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Farmers Welfare Program Implementation Society, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Agriculture Cooperative Marketing Federation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agriculture Cooperative Marketing Federation of India Limited, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the Lakshadweep Value Added Tax Rule, 2022 (Hindi and English versions) published in Notification No. F.No. 101/01/2022-PS&T (VAT) in Lakshadweep Extraordinary Gazette dated 13<sup>th</sup> December, 2022, under Section 114 of the Lakshadweep Value Added Tax Regulation, 2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Lakshadweep Cooperative Societies Rules, 2023 (Hindi and English versions) published in Notification No. F.No. 41/4/2022-Coop in Lakshadweep Extraordinary Gazette dated 8<sup>th</sup> November, 2023, under sub-section (2) of Section 139 of the Lakshadweep Co-operative Societies Regulation, 2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-
  - (i) The Ministry of Home Affairs Sashastra Seema Bal, Group 'B' Combatised Armourer Cadre posts Recruitment (Amendment) Rules, 2024 published in Notification No. G.S.R. 137 in Gazette of India dated 12<sup>th</sup> October, 2024.
  - (ii) The Ministry of Home Affairs Sashastra Seema Bal, Group 'B' Combatised Armourer Cadre posts Recruitment Rules, 2012 published in Notification No. G.S.R. 357(E) in Gazette of India dated 14<sup>th</sup> May, 2012.

The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B.L.Verma) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between Artificial Limbs Manufacturing Corporation of India and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment for the year 2024-2025.
- (2) A copy of the Annual Report (Hindi and English versions) of the Senior Citizens' Welfare Fund (SCWF), New Delhi, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2023-2024.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2023-2024.
  - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023, together with audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel (Shri Bhupathi Raju Srinivasa Varma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Kolkata, for the year 2023-2024.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2023-2024.
  - (ii) Annual Report of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2023-2024.
  - (ii) Annual Report of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2023-2024.
- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the years 2013-2014 to 2015-2016, alongwith audited accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Board, New Delhi, for the years 2013-2014 to 2015-2016.
- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bharatiya Beej Sahakari Samiti Limited, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bharatiya Beej Sahakari Samiti Limited, New Delhi, for the year 2023-2024, together with audit report thereon.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 2023-2024, together with audit report thereon.

The Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2023-2024.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2023-2024.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles & Management, Coimbatore, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles & Management, Coimbatore, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textiles Research Industry's Associations, Ahmadabad for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textiles Research Industry's Associations, Ahmadabad, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi,, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Apparel Export Promotion Council, New Delhi, for the year 2023-2024.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the National Handloom Development Corporation Limited, Noida, for the year 2023-2024.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Noida for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2022-2023.
  - (ii) Annual Report of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No (b) of (10) above.

## **5.** Reports of Committee on Public Accounts

Prof. Sougata Ray presented the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- (1) Fifth Report on Action Taken by the Government on the Observations/
  Recommendations of the Public Accounts Committee contained in their
  93<sup>rd</sup> Report (Seventeenth Lok Sabha) on 'Blockage of Capital due to NonCompletion of Approach Roads: Central Railway'.
- (2) Sixth Report on Action Taken by the Government on the Observations/
  Recommendations of the Public Accounts Committee contained in their
  120<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Short Assessment of Rent'.
- (3) Seventh Report on Action Taken by the Government on the Observations/
  Recommendations of the Public Accounts Committee contained in their
  96<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Injudicious Procurement of an
  Additional CNC Horizontal Boring and Milling Machine: Patiala Locomotive
  Works'.
- (4) Eighth Report on Action Taken by the Government on the Observations/
  Recommendations of the Public Accounts Committee contained in their
  99<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Extra Expenditure due to Delay
  in Finalizing Power Purchase Agreements through Open Access: West
  Central Railway'.
- (5) Ninth Report on Action Taken by the Government on the Observations/
  Recommendations of the Public Accounts Committee contained in their 102<sup>nd</sup> Report (Seventeenth Lok Sabha) on 'Loss of Opportunity to Earn Additional Freight and Extra Expenditure on Haulage: South Western Railway'.

## 6. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri Charanjit Singh Channi presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25):-

- (1) First Report on Demands for Grants (2024-25) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) Second Report on Demands for Grants (2024-25) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (4) Fourth Report on Demands for Grants (2024-25) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (5) Fifth Report on Demands for Grants (2024-25) pertaining to the Ministry of Food Processing Industries.
- (6) Sixth Report on Demands for Grants (2024-25) pertaining to the Ministry of Cooperation.

## **7.** Reports of Standing Committee on Defence

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) First Report (18<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.
- (2) Second Report (18<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'Army, Navy, Air Force, Joint Staff and Ex-Servicemen Contributory Health Scheme (Demand Nos. 20 and 21)'.
- (3) Third Report (18<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (4) Fourth Report (18<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2024-25 on 'Directorate of Ordnance (Coordination and Services)—New DPSUs and Defence Research and Development Organisation (Demand Nos. 20 and 21)'.
- (5) Fifth Report (18<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/ Recommendations contained in the Forty-second Report (17<sup>th</sup> Lok Sabha) on the subject 'A Review of Working of the Defence Research and Development Organisation (DRDO)'.

(6) Sixth Report (18<sup>th</sup> Lok Sabha) of the Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in the Forty-seventh Report (17<sup>th</sup> Lok Sabha) on the subject 'A Review of Functioning of Zila Sainik Boards in the Country'.

## 8. Report of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the Fourth Report (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on action taken by the Government on the recommendations contained in the Thirty-seventh Report (17<sup>th</sup> Lok Sabha) on 'Rural Employment through Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) – An insight into wage rates and other matters relating thereto' (2023-24) pertaining to Department of Rural Development (Ministry of Rural Development).

#### 12.08 P.M.

### 9. Government Bills – Introduced

- i) The Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024
- ii) The Union Territories Laws (Amendment) Bill, 2024

The following members made brief statements by opposing the introduction of the Bills and sought clarifications from the Minister:-

- 1. Shri Manish Tewari
- 2. Shri Dharmendra Yadav
- 3. Shri Kalyan Banerjee
- 4. Shri T.R. Baalu
- 5. Shri E T Mohammed Basheer
- 6. Shri Anil Yeshwant Desai
- 7. Shri Gaurav Gogoi
- 8. Shri Asaduddin Owaisi
- 9. Shri Amra Ram
- 10. Smt. Supriya Sule
- 11. Shri N K Premachandran

<sup>#</sup>Dr. Chandra Sekhar Pemmasani and Dr. Shrikant Eknath Shinde also spoke in favour of the Bills.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) replied to the clarificatory questions asked by the Members.

- (i) The Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024

  On the motion, the House divided: Ayes 263; Noes 198. Accordingly, the motion was adopted and the Bill was introduced.
- (ii) The Union Territories Laws (Amendment) Bill, 2024

  The motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.54 P.M. and re-assembled at 3.00 P.M.)

#### 3.00 P.M.

#### 10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1. Shri Vijay Baghel regarding utilization of gelatin base in bio-fertilizers.
- 2. Shri Janardan Singh Sigriwal regarding need to extend services of trains upto Katra/Mata Vaishno Devi Railway Station.
- 3. Dr. Nishikant Dubey regarding need for comprehensive plans for development of a circuit connecting major religious places in Jharkhand alongwith completion of Food Craft Institute at Deoghar in the State.
- 4. Shri Vishnu Dayal Ram regarding need to set up Integrated Manufacturing Cluster in Garhwa district, Jharkhand.
- 5. Shri Yogender Chandolia regarding need to connect Helipad at Rohini, Delhi with KMP Expressway.

<sup>&</sup>lt;sup>#</sup> Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications

- 6. Shri Parimal Suklabaidya regarding need to introduce Vande Bharat superfast train service between Silcher in Assam and New Delhi.
- 7. Shri Manish Jaiswal regarding need to establish AIIMS in Hazaribagh, Jharkhand.
- 8. Shri Jugal Kishore regarding need to restore the services of Rishikesh-Jammu Tawi Express train.
- 9. Shri Damodar Agrawal regarding need to set up a Textiles Park in Bhilwara, Rajasthan under PM MITRA Scheme.
- 10. Shri Kali Charan Singh regarding rail connectivity for Chatra district headquarters, Jharkhand.
- 11. Shri Bharatsinhji Shankarji Dabhi regarding construction of four lane road from Radhanpur to Patan in Gujarat.
- 12. Dr. C.M. Ramesh regarding need to develop Mutyalammapalem Sea Beach in Andhra Pradesh as a tourism destination.
- 13. Shri Rajpalsinh Mahendrasinh Jadav regarding need to remove a toll booth on NH-18 (Ahmedabad–Indore) in Panchmahal Parliamentary Constituency, Gujarat.
- 14. Shri Rahul Kaswan regarding need to include Rajasthani language in the Eighth Schedule to the constitution.
- 15. Md. Rakibul Hussain regarding need to include Chutiya, Koch-Rajbongshi, Moran, Motak and Tai-Ahom tribes of Assam in the list of Scheduled Tribes.
- 16. Shri Rajmohan Unnithan regarding need to make 'Saha Jeevanam Sneha Graman' centre for Endosulfan victims in Kasaragod, Kerala fully operational as rehabilitation Centre.
- 17. Shri Murari Lal Meena regarding need to introduce senior secondary classes in Kendriya Vidyalaya, Dausa, Rajasthan and also open additional sections from class I to VIII in the Vidyalaya.

- 18. Shri Gaurav Gogoi regarding need for comprehensive measures to address the health issues caused by pollution in Delhi and other parts of the county.
- 19. Shri V.K. Sreekandan regarding need to address the situation arising out of repeated accidents on NH 966 at Panayampadam curve near Kalladikode in Kerala.
- 20. Shri Babu Singh Kushwaha regarding need to connect villages in Jaunpur Parliamentary Constituency, Uttar Pradesh with main road under PMGSY.
- 21. Shri Lalji Verma regarding need to establish a Kendriya Vidyalaya in Ambedkarnagar district, Uttar Pradesh.
- 22. Shri Khalilur Rahaman regarding problems being faced by people due to rise in prices of essential commodities.
- 23. Shri C.N. Annadurai regarding non-availability of mobile network in hilly and rural areas of Tiruvannamalai Parliamentary Constituency, Tamil Nadu.
- 24. Shri G.M. Harish Balayogi regarding need to promote 'Education for All' in Andhra Pradesh.
- 25. Shri Sanjay Dina Patil regarding need to increase number of General and Sleeper Class coaches in trains.
- 26. Dr. M .P. Abdussamad Samadani regarding need for comprehensive scientific and research oriented studies to find the reasons leading to deaths of younger people in the country.
- 27. Shri Sudhakar Singh regarding review and modification of compensation policy under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
- 28. Shri Hanuman Beniwal regarding amendments in SDRF norms in Rajasthan.
- 29. Shri Rajkumar Roat regarding creation of 'Bheel Pradesh'.

#### 3.00 P.M.

## 11. Supplementary Demands for Grants – First Batch for 2024-25 – Passed

Time Alloted: 4 Hrs.

Time Taken: 7 Hrs. 20 Mins

Further discussion on the Supplementary for Grants Nos.1 to 8, 10, 11, 13 to 21, 23 to 38, 43 to 54, 56, 57, 60 to 62, 65, 66, 68, 69, 71, 73, 74, 76 to 79, 81, 83, 85 to 87, 89 to 95 and 97 to 102 in respect of Supplementary Demands for Grants – First Batch for 2024-25 continued.

Smt. Nirmala Sitharaman replied to the debate.

The eight cut motions moved were negatived.

All the Supplementary Demands for Grants Nos. 1 to 8, 10, 11, 13 to 21, 23 to 38, 43 to 54, 56, 57, 60 to 62, 65, 66, 68, 69, 71, 73, 74, 76 to 79, 81, 83, 85 to 87, 89 to 95 and 97 to 102 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants – First Batch for 2024-25, were voted in full.

#### 12. Government Bill – Introduced

The Appropriation (No.3) Bill, 2024

#### 13. Government Bill - Passed

The Appropriation (No.3) Bill, 2024

The motion for consideration of the Bill moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#### 4.14 P.M.

#### 14. Government Bill – Under Consideration

The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024.

Time Allotted: 2 Hrs. Time Taken: 1 Hr. 47 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Ram Meghwal.

The following members took part in the debate:-

- 1. Shri Captain Viriato Fernandes
- 2. Shri Dhaval Laxmanbhai Patel
- 3. Shri Chhotelal
- 4. Smt. Pratima Mondal
- 5. Thiru D M Kathir Anand
- 6. Shri G Lakshminarayana
- 7. Dr. Alok Kumar Suman
- 8. Smt. Supriya Sule
- 9. Dr. Kirsan Namdeo
- 10. Shri Tapir Gao
- 11. Shri Naresh Ganpat Mhaske
- 12. Shri Raju Bista
- 13. Dr. Gumma Thanuja Rani
- 14. Shri Sudhakar Singh

The discussion was not concluded.

#### 6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 18th December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Wednesday, December 18, 2024/Agrahayana 27, 1946 (Saka)

No. 40

#### 11.00 A.M

### 1. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos.321 - 340 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 3681 - 3910 would be printed in official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

## 2. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the New Space India Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Space India Limited, Bengaluru, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Research and Innovation Council, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Biotechnology Research and Innovation Council, New Delhi, for the year 2023-2024, together with audit report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Research and Innovation Council, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Excellence in Basic Sciences, Mumbai, for the year 2023-2024.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2023-2024, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2023-2024.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2023-2024.

(ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2023-2024, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2023-2024.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2023-2024, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, Gurugram, for the year 2023-2024.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the Public Enterprises Survey (Hindi and English versions) for the year 2023-2024.
- (2) A copy of the Statement (Hindi and English versions) on Half Yearly Review of the Trends in Receipts and Expenditure in relation to the Budget at the end of the first Half of the Financial Year 2024-25 and Statement explaining deviation in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2003 under Section 7(1) and 7(3)(b) of the said Act.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2023-2024.
- (2) Annual Report of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2022-2023, alongwith audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gati Shakti Vishwavidyalaya, Vadodara, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
  - (i) The Member (Selection and Appointment) Amendment Rules, 2024 published in Notification No. G.S.R. 755(E) in Gazette of India dated 9<sup>th</sup> December, 2024.
  - (ii) The Independent Member (Selection and Appointment) Amendment Rules, 2024 published in Notification No. G.S.R. 756(E) in Gazette of India dated 9<sup>th</sup> December, 2024.
  - (iii) The Vice Chairperson (Selection and Appointment) Amendment Rules, 2024 published in Notification No. G.S.R. 757(E) in Gazette of India dated 9<sup>th</sup> December, 2024.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications (Dr. Chandra Sekhar Pemmasani) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the India Post Payments Bank,
   New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the India Post Payments Bank, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumer's Federation of India Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumer's Federation of India Limited, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Protection Authority, New Delhi, for the year 2022-2023.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Protection Authority, New Delhi, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Protection Authority, New Delhi, for the year 2023-2024.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Protection Authority, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Shri L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2023-2024.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2023-2024.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Mineral Exploration and Consultancy Limited, Nagpur, for the year 2022-2023.
  - (ii) Annual Report of the Mineral Exploration and Consultancy Limited, Nagpur, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mineral Exploration and Consultancy Limited, Nagpur, for the year 2023-2024.
  - (ii) Annual Report of the Mineral Exploration and Consultancy Limited, Nagpur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2023-2024.
  - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminum Research Development & Design Centre, Nagpur, for the year 2023-2024, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminum Research Development & Design Centre, Nagpur, for the year 2023-2024.
- (6) A copy each of the following Notifications (Hindi and English versions) under subsection (1) of Section 28 of the Mines and Minerals (Development and Regulation)

  Act, 1957:-
  - (i) S.O. 4561(E) published in Gazette of India dated 17<sup>th</sup> October, 2024 notifying M/s Envirogreen Consultants (India) Private Limited under "Category 'A' Exploration Agencies".
  - (ii) S.O. 5066(E) published in Gazette of India dated 26<sup>th</sup> November, 2024 notifying M/s APC Drilling and Construction Private Limited and M/s Vardan Environet LLP under "Category 'A' Exploration Agencies".

- (iii) S.O. 5069(E) published in Gazette of India dated 26<sup>th</sup> November, 2024 notifying Synergy Geotech Private Limited under "Category 'A' Exploration Agencies".
- (7) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002:-
  - (i) S.O. 4819(E) published in Gazette of India dated 6<sup>th</sup> November, 2024 declaring that parts of the offshore area along with the coordinates of the boundary points ,mentioned therein, shall be available for grant of composite licence.
  - (ii) S.O. 4760(E) published in Gazette of India dated 29<sup>th</sup> October, 2024 making certain amendments in the First Schedule of the Offshore Areas Mineral (Development and Regulation) Act, 2002, mentioned therein.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2022-2023.
  - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the North Eastern Handicrafts & Handlooms Development Corporation Limited, Shillong, for the year 2023-2024.

- (ii) Annual Report of the North Eastern Handicrafts & Handlooms Development Corporation Limited, Shillong, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (a) of (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shrimati Nimuben Jayantibhai Bambhaniya) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2023-2024.

## 3. Reports of Committee on Estimates

Dr. Rajkumar Sangwan presented the following Reports (Hindi and English versions) of Committee on Estimates (2024-25):-

(1) First Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 31<sup>st</sup> Report (17<sup>th</sup> Lok Sabha) on the subject 'Implementation of Development of Solar Parks and Ultra Mega Solar Power Projects - A review' pertaining to the Ministry of New and Renewable Energy.

- (2) Second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 32<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) on the subject 'Review of Performance of National Rural Infrastructure Development Agency (NRIDA) w.r.t. Implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY)' pertaining to the Ministry of Rural Development.
- (3) Third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 33<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha) on the subject 'Assessment of various projects including Green Highways under National Highways Development Project (NHDP)' pertaining to the Ministry of Road Transport and Highways.
- (4) Fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 35<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on the subject 'Progress of Amrit Bharat Station Scheme' pertaining to the Ministry of Railways.
- (5) Fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 37<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on the subject 'Empowerment through PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks Scheme and Revival efforts for sick textile Units/PSUs [BIC, NTC, CTL etc.]' pertaining to the Ministry of Textiles.

## 4. Reports of Committee on Public Undertakings

Shri Tariq Anwar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (Eighteenth Lok Sabha): -

- (1) First Report on the subject 'Procurement of hardware/ software item to the tune of Rs. 890.34 Crores through strategic alliance relating to National Informatics Centre Services Inc. (NICSI)' based on Audit Para No. 6.1 of Report No. 03 of 2021.
- (2) Second Report on the subject 'Bharat Heavy Electricals Limited (BHEL)'.
- (3) Third Report on the subject 'Undue enrichment through Recovery of Turnover Tax from consumer' relating to Indian Oil Corporation Limited (IOCL) based on Audit Para No. 2.1 of Report No.14 of 2021.
- (4) Fourth Report on Action Taken by the Government on the Observations/
  Recommendations contained in the Eighteenth Report (17th Lok Sabha)
  on 'NMDC Limited' based on C&AG Report No. 5 of 2019 relating to
  Operational Performance of NMDC Ltd.
- (5) Fifth Report on the subject 'Indian Railway Finance Corporation Limited (IRFC)'.
- (6) Sixth Report on the subject 'Bharat Sanchar Nigam Limited (BSNL)'.
- (7) Seventh Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-second Report (17<sup>th</sup> Lok Sabha) on 'Unfruitful Expenditure Towards Construction of Copper Ore Tailings Beneficiation Plant relating to Hindustan Copper Limited (HCL)' based on Audit Para No. 6.1 of C&AG Report No. 14 of 2021.
- (8) Eighth Report on Action Taken by the Government on the Observations/
  Recommendations contained in the Twenty-first Report (17<sup>th</sup> Lok Sabha)
  on 'Oil India Ltd (OIL)'.

# 5. Statements of Committee on Public Undertakings

Shri Tariq Anwar laid on the Table the following Statements (Hindi and English versions) showing Action Taken by Government on the Observations/Recommendations contained in the Action Taken Reports of the Committee on Public Undertakings: -

- (1) 16<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in 9th Report (17<sup>th</sup> Lok Sabha) on 'Loss due to Imprudent Underwriting and lack of proper risk assessment relating to New India Assurance Company Limited (NIACL) [Based on Para no. 3.2 of C&AG Report no. 13 of 2019]'.
- (2) 20<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in 17<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on 'Avoidable loss due to extension of loan in terminated projects relating to India Infrastructure Finance Company Limited (IIFCL) [Based on Para No. 5.2 of CAG Report No. 18 of 2020]'.
- (3) 23<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha) of CoPU on Action Taken by the Government on Observations/Recommendations contained in 19<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on 'Review of Loans to Road Projects relating to India Infrastructure Finance Company Limited (IIFCL) [Based on Para No. 5.1 of C&AG Report No. 18 of 2020]'.

#### **6.** Statements of Committee on Public Accounts

Shri Dharmendra Yadav laid on the Table the Hindi and English versions of the Statements showing further Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports of the Committee on Public Accounts:-

- (1) 64<sup>th</sup> Report (14<sup>th</sup> LS) on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 38<sup>th</sup> Action Taken Report (14<sup>th</sup> Lok Sabha) on 'Performance Audit of Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy'.
- (2) 28<sup>th</sup> Report (15<sup>th</sup> LS) on Action Taken on 9th Report of PAC (15<sup>th</sup> Lok Sabha) on 'National Programme for Nutritional Support to Primary Education (Midday Meal Scheme)'.
- (3) 73<sup>rd</sup> Report (15<sup>th</sup> LS) on Action Taken on 41<sup>st</sup> Report of PAC (15<sup>th</sup> Lok Sabha) on 'Negligent Scrutiny of claims leading to Excess Payment'.
- (4) 31<sup>st</sup> Report (16<sup>th</sup> LS) on Action Taken on Fifty-fifth Report (15<sup>th</sup> Lok Sabha) on 'Member of Parliament Local Area Development Scheme (MPLADS)'.
- (5) 56<sup>th</sup> Report (16<sup>th</sup> LS) on Action Taken on First Report (16<sup>th</sup> Lok Sabha) on 'Non-Compliance by Ministries in Timely Submission of Action taken Notes on the Non-Selected Audit Paragraphs of the C&AG of India'.
- (6) 57<sup>th</sup> Report (16<sup>th</sup> LS) on Action Taken on Eighteenth Report (16<sup>th</sup> Lok Sabha) on 'Jawaharlal Nehru National Urban Renewal Mission (JNNURM)'.
- (7) 76<sup>th</sup> Report (16<sup>th</sup> LS) on Action Taken on Forty-third Report (16<sup>th</sup> Lok Sabha) on 'Indira Awaas Yojana'.

- (8) 80<sup>th</sup> Report (16<sup>th</sup> LS) on Action Taken on Forty-first Report (16<sup>th</sup> Lok Sabha) on 'Loss for Train parting due to Failure of Centre Buffer Coupler (CBC) Components'.
- (9) 108<sup>th</sup> Report (16<sup>th</sup> LS) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Ninety-third Report (16<sup>th</sup> Lok Sabha) on 'Management of Vacant Land in Indian Railways'.
- (10) 111<sup>th</sup> Report (16<sup>th</sup> LS) on Action Taken by the Government on the Observation/ Recommendations contained in the Sixty-fifth Report (16<sup>th</sup> Lok Sabha) on 'Nutrient Based Subsidy Policy For Decontrolled Phosphatic & Potassic Fertilizers'.
- (11) 113<sup>th</sup> Report (16<sup>th</sup> LS) on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighty-ninth Report (15<sup>th</sup> Lok Sabha) on 'Defence Estates Management'.

# 7. Reports of Standing Committee on Communications and Information Technology

Dr. Nishikant Dubey presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2024-25):-

- (1) First Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty Seventh Report on 'Department of Posts- Initiatives and Challenges (2023-24)' relating to the Ministry of Communications ( Department of Posts).
- (2) Second Report on 'Demands for Grants (2024-25)' relating to the Ministry of Communications (Department of Posts).
- (3) Third Report on 'Demands for Grants (2024-25)' relating to the Ministry of Information and Broadcasting.

- (4) Fourth Report on 'Demands for Grants (2024-25)' relating to the Ministry of Electronics and Information Technology.
- (5) Fifth Report on 'Demands for Grants (2024-25)' relating to the Ministry of Communications (Department of Telecommunications).

## 8. Reports of Standing Committee on Social Justice and Empowerment

Shri Godam Nagesh presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2024-25):-

- (1) First Report of the Standing Committee on Social Justice and Empowerment (2024-25) (18<sup>th</sup> Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Second Report of the Standing Committee on Social Justice and Empowerment (2024-25) (18<sup>th</sup> Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Third Report of the Standing Committee on Social Justice and Empowerment (2024-25) (18<sup>th</sup> Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Tribal Affairs.
- (4) Fourth Report of the Standing Committee on Social Justice and Empowerment (2024-25) (18<sup>th</sup> Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Minority Affairs.

## 9. Statements by Ministers

- The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) made a statement (i) correcting the reply given on 07.08.2024 to Unstarred Question No. 2744 asked by Shri Rajesh Verma, MP regarding 'Research in Science and Technology' and (ii) giving reasons for delay in correcting the reply.
- ii) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) made a statement regarding the status of implementation of the recommendations contained in the 27<sup>th</sup> Report of the Standing Committee on Energy on 'Evaluation of Wind Energy in India' pertaining to the Ministry of New and Renewable Energy.
- The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) made a statement regarding the status of implementation of the recommendations contained in the 47<sup>th</sup> Report of the Standing Committee on Communications and Information Technology on 'Review of Functioning of Central Board of Film Certification (CBFC)' pertaining to the Ministry of Information and Broadcasting.

#### 2.08 P.M.

#### 10. Matters under Rule 377

- Shri Anurag Sharma regarding need to convert outreach programmes for registration of eligible persons with disabilities under Niramaya Scheme in Bundelkhand and Jhansi, Uttar Pradesh.
- 2. Shri Praveen Patel regarding need to set up SAI Centers and educational institutions in Phulpur Parliamentary Constituency, Uttar Pradesh.
- 3. Shri Mukesh Rajput regarding need to establish a new Kendriya Vidyalaya in Farrukhabad Parliamentary Constituency, Uttar Pradesh.
- 4. Shri Mansukhbhai Dhanjibhai Vasava regarding need to set up Healthcare and Welfare Centre for elderly people in the country.
- 5. Shri Darshan Singh Choudhary regarding need to accord the States of 'Jeevant Nadi' to Narmada River.
- 6. Shri Arun Kumar Sagar regarding need to investigate water pollution caused by power plant, fertilizer and sugar factories in Shahajahanpur Parliamentary Constituency, Uttar Pradesh.
- 7. Shri Jai Prakash regarding need to run a direct train between Hardoi Railway Station and Ringas Junction Railway Station.
- 8. Dr. Sanjay Jaiswal regarding need to strengthen embankments along Gandak River in Bihar.
- 9. Shri Ashok Kumar Rawat regarding need to declare and develop Bilgram-Mallawan road in Uttar Pradesh as a National Highway.
- Smt. Bharti Pardhi regarding renovation of canal system in Balaghat,
   Seoni and areas bordering Maharashtra.

- Shri Vijay Kumar Dubey regarding need to introduce flight services from Kushinagar International Airport to Mumbai, Jammu, Surat and Gulf Countries.
- 12. Shri Bhartruhari Mahtab regarding need to ensure supply of potato and other vegetables to Odisha.
- Dr. Bachhav Shobha Dinesh regarding need to probe into the reported money laundering case in Nashik Merchant Co-operative Bank (NAMCO Bank) in Malegon, Maharashtra.
- 14. Dr. Prashant Yadaorao Padole regarding status of sovereign Gold Bond Scheme.
- 15. Dr. Amar Singh regarding need to increase the Minimum Support Price (MSP) on wheat.
- 16. Shri Robert Bruce C. regarding need to address health issues of Beedi workers in Tirunelveli Parliamentary Constituency and enhance their pension.
- 17. Shri Kodikunnil Suresh regarding need to set up branches of Nationalised Banks and install sufficient ATMs in rural areas of Mavelikkara Parliamentary Constituency, Kerala.
- 18. Shri Rajeev Rai regarding need for appointment of teachers in Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas on permanent basis.
- 19. Shri Dharmendra Yadav regarding need to start construction of the proposed Varanasi-Ajamgarh-Gorakhpur new railway line and also construct over-bridge in the vicinity of Majhwa Railway Station.
- 20. Prof. Sougata Ray regarding steps taken to control inflation.

21. Shri Selvaganapathi T.M. regarding need to bring Pollachi and Kinathukadavu Railway Stations and areas after Omalur and upto Hosur under Salem Division of the Southern Railway.

22. Smt. Kanimozhi Karunanidhi regarding need to allocate Semi-Conductor manufacturing units to be established in Tamil Nadu.

23. Smt. Lovely Anand regarding setting up of industries in Sheohar district, Bihar.

24. Shri Sudama Prasad regarding livelihood and compensation to people displaced due to Sarda Sahayak Priyojna in Uttar Pradesh.

25. Shri K. Radhakrishnan regarding need to establish an Intra Circle Hub at Shoranur Railway Mail Service office in Kerala.

26. Shri Rajesh Ranjan regarding shortage of DAP and Urea.

#### 2.09 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 19<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, December 19, 2024/Agrahayana 28, 1946 (Saka)

No. 41

#### 11.00 A.M

## 1. **Obituary Reference**

The Speaker made reference to the passing away of Shri E.V.K.S. Elangovan, Member, Fourteenth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the memory of the departed.

# 2. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Questions Nos.341 - 360 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 3911 - 4140 would be printed in official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 2.00 P.M.)

#### 2.01 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 20<sup>th</sup> December, 2024.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, December 20, 2024/Agrahayana 29, 1946 (Saka)

No. 42

#### 11.00 A.M

# 1. Bills for Reference to Joint Committee – Motion adopted

Shri Arjun Ram Meghwal moved the following motion:-

"That the Bill further to amend the Constitution of India and the Bill further to amend the Government of Union Territories Act, 1963, the Government of National Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019 be referred to a Joint Committee of the Houses consisting of the following 27 Members from this House:-

The Constitution (One
Hundred and
Twenty-Ninth Amendment)
Bill, 2024 and
the Union Territories Laws
(Amendment) Bill, 2024

- 1. Shri P.P Chaudhary
- 2. Dr. C.M Ramesh
- 3. Ms. Bansuri Swaraj
- 4. Shri Parshottambhai Rupala
- 5. Shri Anurag Singh Thakur
- 6. Shri Vishnu Dayal Ram
- 7. Shri Bhartruhari Mahtab
- 8. Dr. Sambit Patra
- 9. Shri Anil Baluni
- 10. Shri Vishnu Datt Sharma
- 11. Shri Baijayant Panda

- 12. Dr. Sanjay Jaiswal
- 13. Smt. Priyanka Gandhi Vadra
- 14. Shri Manish Tewari
- 15. Shri Sukhdeo Bhagat
- 16. Shri Dharmendra Yadav
- 17. Shri Chhotelal
- 18. Shri Kalyan Banerjee
- 19. Shri T.M. Selvaganapathi
- 20. Shri G. M. Harish Balayogi
- 21. Shri Anil Yeshwant Desai
- 22. Smt. Supriya Sule
- 23. Dr. Shrikant Eknath Shinde
- 24. Smt. Shambhavi
- 25. Shri K Radhakrishnan
- 26. Shri Chandan Chauhan
- 27. Shri Balashwory Vallabhaneny

### and 12 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the last week of the next session;

that in other respects, the Rules of Procedure and Conduct of Business of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the members to be appointed by Rajya Sabha to the Joint Committee."

The motion regarding reference was put to vote and adopted.

# 2. Questions

As the House adjourned after the motion for reference of Bills to Joint Committee, Starred Questions could not be called for oral answers. Starred Questions Nos.361 - 380 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos.4141 - 4370 would be printed in official report for the day.

### 11.02 A.M.

## 3. National Song

The National Song was played.

#### 11.03 A.M.

(Lok Sabha adjourned sine-die at 11.03 A.M.)

UTPAL KUMAR SINGH Secretary General